

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL, SOUTHERN ZONE
BENCH, CHENNAI**

ORIGINAL APPLICATION NO. 238 of 2021

IN THE MATTER OF: -

CHEMPURI RAMACHANDRAIAH

.... Applicant

Versus

The UNION OF INDIA & Ors.

.... Respondent

**REPORT FILED ON BEHALF OF THE MINISTRY OF ENVIRONMENT
FOREST AND CLIMATE CHANGE**



Filed by:
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**INDEPENDENT REPORT OF MINISTRY OF ENVIRONMENT, FOREST AND
CLIMATE CHANGE CONCERNING ORDER OF HON'BLE NGT (SZ) IN
ORIGINAL APPLICATION NO. 238 OF 2021 (SZ) [EARLIER O.A. NO.181/2020
(PB)] & I.A. NO.187 OF 2021 (SZ) [EARLIER I.A. No.212/2020 (PB)]**

As per Original Application No. 238 of 2021 (SZ) [Earlier O.A. No.181/2020 (PB)] & I.A. No.187 of 2021 (SZ) [Earlier I.A. No.212/2020 (PB)] Order 08th December 2021, there is a direction to all the Official respondents in Paragraph 8 as:

...*“In the meantime, the official respondents are also directed to file their independent response regarding the allegations made in the letter petition before the next hearing date, so as to consider the further directions (if any) to be issued in this regard.”*

2. In view of the above, the Sh. Tarun Kathula, Scientist 'F,' Sub-Office of Ministry of Environment, Forest and Climate Change, Hyderabad, Telangana, conducted a site inspection of M/s Hindys Labs on 24th June 2024 and monitored EC No. IA-J-11011/114/2017 – IA II (I) dated 9th April 2020 to file the independent response regarding the allegations made in the letter petition. In the letter petition, the petitioner mentioned land, water, and air pollution due to the release of waste into the environment by the Hindys Laboratories.

3. The monitoring report of EC No. IA-J-11011/114/2017 – IA II (I), dated 9th April 2020, is placed in **Annexure I**, comprising **Appendixes 1 to 17**. The photographs of the site inspection are placed in **Annexure II**. The non-compliances observed and recommendations made during the monitoring of the above-mentioned EC, are as follows:

- i. **Non-Compliance with General Condition (xxi):** PP has not provided the details of the date of financial closure and final approval of the project by the concerned authorities or the date the project started.
- ii. It is suggested that PP replace the existing *Conocarpus spp* trees in the existing green belt with native plant species.

4. The suggestions made by the Joint Committee report, which visited the industry on 03.02.2022, may be seen in paragraph 8 of **Appendix-18** and are also monitored during the visit, and the compliance status is as follows:

- i. PP has paid crop compensation of Rs. 2273000 to the applicant (Sri Shepuri Ramchandraiah) **(Complied)**



Tarun Kathula
Director/Scientist 'F' (C)
Integrated Regional Office,
Ministry of Environment Forest and Climate Change
Aranya Bhavan, Hyderabad, Telangana-500 004.

- ii. PP has paid environmental compensation of Rs. 59.9 lakhs to the Telangana Pollution Control Board out of Rs. 1,19,70,000. The remaining 50% amount, i.e., Rs. 59.80 lakhs, is pending, and TGPCB has given time to pay the pending amount by July 2024. The latest observations of the Telangana Pollution Control Board (TGPCB) via letter dated 05.03.2024 are in **Appendix –19. (Partially Complied)**
- iii. As suggested by the Joint Committee, PP has installed an online monitoring system for stacks attached to boilers. Further, HCl (hydrochloric acid) fumes are connected to scrubbers, which are monitored periodically. No online monitoring for HCl is installed by PP. **(Partially Complied)**
- iv. PP has upgraded ETP to 250 KLD with high TDS and low TDS, as well as RO permeates, installed cameras, and connected them to the servers of TGPCB and CPCB. PP has conducted ZLD study through M/s Kiwis Eco Laboratories Pvt but not with NEERI as recommended by the Joint Committee. **(Not Complied)**
- v. PP has conducted third-party studies through M/s Kiwis Eco Laboratories Pvt Ltd for VOC emissions, which states that the total recovery of solvents was 95.3 to 98.9%, more than 95%. However, the assessment of the VoC emission study, as recommended by the Joint Committee to conduct from NEERI/IICT, was not done by PP. **(Not Complied)**
- vi. PP has not complied with the Joint Committee's suggestion by not commissioning a groundwater contamination study in and around the industry through the National Geophysical Research Institute, Hyderabad, to address the grievances of the applicant and farmer regarding groundwater contamination. **(Not Complied)**

(Tarun Kathula)
Scientist 'F',
Sub-Office, MoEFCC
Hyderabad - Telangana

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Government of India
Ministry of Environment, Forest and Climate Change
Sub Office, Hyderabad –500004
MONITORING REPORT

As per Original Application No. 238 of 2021 (SZ) [Earlier O.A. No.181/2020 (PB)] & I.A. No.187 of 2021 (SZ) [Earlier I.A. No.212/2020 (PB)] Order 08th December 2021, there is a direction to all the Official respondents in Paragraph 8 as: ...*“In the meantime, the official respondents are also directed to file their independent response regarding the allegations made in the letter petition before the next hearing date, so as to consider the further directions (if any) to be issued in this regard.”*

2. In view of the above, the Sh. Tarun Kathula, Scientist ‘F,’ Sub–Office of Ministry of Environment, Forest and Climate Change, Hyderabad, Telangana, conducted a site inspection of M/s Hindys Labs on 24th June 2024 and monitored EC No. IA-J-11011/114/2017 – IA II (I) dated 9th April 2020 to file the independent response regarding the allegations made in the letter petition. Initially, the CFO ran the project and sought expansion on 11 acres and has obtained the said EC.

3. In the letter petition, the petitioner mentioned land, water, and air pollution due to Hindys Laboratories and Nalgonda’s release of waste into the environment. A copy of the letter petition is placed in **Appendix 1**.

DATA SHEET

| | | |
|---|--|---|
| 1 | Project Type: River Valley / Mining / Industry / Thermal / Nuclear / Other (Specify) | Industry |
| 2 | Name of the Project | Hindys Lab Pvt Limited |
| 3 | Clearance letter(s)/OM No. and dated | Obtained Environmental Clearance F. No. IA-J-11011/114/2017- IA 11(1) dated.09.04.2020 from MoEFCC, New Delhi |
| 4 | Location | |
| | Village | Veliminedu |
| | Tehsil (s) | Chityal |
| | District | Nalgonda |
| | State(s) | Telangana |
| | Latitude/Longitude | 17°13'33" (N)/ 79° 1'36" (E) |
| 5 | Address for correspondence | |
| | a. Address of concerned project Chief Engineer (with Code & Telephone / Telex / Fax numbers) | M/s Hindys Lab Pvt. Ltd., Sy No. 289, 290, 291 and 292, Veliminedu Village, Chityal Mandal, Nalgonda District, Telangana Contact No.9395102624 |
| 6 | Salient Features | |
| | a. of the project | As per CFO (Phase-I) <ul style="list-style-type: none"> ➤ Production capacity: 2500 Kgs/day ➤ Total Water requirement: 127.65 KLD Fresh: 81.65 KLD Recycled: 46 KLD ➤ Total Wastewater generation: 48.8 KLD LTDS: 18.25 KLD |

| | | | | | |
|----|---|--|---------------------------------------|-----------------------------|-------------------------------|
| | | <p>HTDS: 30.55 KLD</p> <p>➤ Utilities: Boiler: Coal-fired boiler 8TPH & 6TPH (standby); DG Sets: 1500 KVA & 1000 KVA</p> | | | |
| | b. Of the environmental management plans | Air, water and Noise pollution controls, & developing green belt | | | |
| 7 | Breakup of the project area (in ha.) | | | | |
| | a. Submergence area (forest & non-forests) | Total area: 11 Acres, 36 % Green belt area: 4 Acres | | | |
| | b. others | | | | |
| 8 | Breakup of the project affected population with enumeration of those losing houses / dwelling units only, agricultural land and landless labours / artisans | No effect of population | | | |
| | a. SC, ST /Adivasis | | | | |
| | b. Others | | | | |
| 9 | Finance Details | | | | |
| | a. Project cost as originally planned and subsequent revised estimates and the years of price reference | 45 Crores | | | |
| | b. Allocations made for environmental management plans, with item-wise and year-wise breakup (capital & Recurring) | S. No | Description | Capital cost (Lakhs) | Recurring Cost (Lakhs) |
| | | 1 | Air pollution Control | 237 | 30 |
| | | 2 | Water pollution Control | 336 | 543 |
| | | 3 | Noise pollution Control | 8 | 1.5 |
| | | 4 | Environment Monitoring and Management | 13 | 9 |
| | | 5 | Occupational Health | 20.5 | 10 |
| | | 6 | Green Belt | 8 | 4 |
| | | 7 | Others (Solid. Waste) | 34.4 | 99.5 |
| | | Total (Lakhs) | | 657 | 697 |
| | c. Cost-Benefit Ratio / Internal Rate of Return and the year of Assessment | -- | | | |
| | d. Whether (c) includes the cost of environment management as shown in (b) above | -- | | | |
| | e. Total expenditure on the Project so far | 45 Crores | | | |
| | f. Actual expenditure incurred on the environment management plans so far | 13.54 Crores | | | |
| 10 | Forest land requirement | NA | | | |
| | a. The status of approval for a diversion of forest land for non-forestry use | | | | |
| | b. The status of compensatory | | | | |

| | | |
|----|--|--|
| | afforestation, if any | |
| | c. The status of clear felling | |
| | d. Comments on the viability and sustainability of compensatory afforestation programme in the light of actual field experience so far | |
| 11 | The status of clear felling in non-forest area (such as submergence area of reservoir, approach road), if any, with quantitative information | NA |
| 12 | Status of construction | Obtained EC, CFE and CFO. |
| | a. Date of commencement | 10.09.2020 |
| | b. Reason for the delay if the project is yet to start | The project was implemented with 50% production capacity as per CFO. |
| 13 | Date of site visit | |
| | a. Date of site visit for this monitoring report | 24.06. 2024 |

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| | ministry vide G.S.R.608(E) Dated 21 st July 2010 and amended from time to time shall be followed. | <p>It is observed that PP for following the National Emission standards for Organic Chemical manufacturing industry is equipped with the following:</p> <ol style="list-style-type: none"> i. All Transportation of Hazardous Chemicals is per the Motor Vehicle Act (MVA), 1989. ii. Storage of chemicals as per chemical compatibility and storage condition iii. Product Safety information, i.e., Availability of MSDS for every chemical stored. iv. Provided Safety systems, i.e., Fire alarm, Fire detection (Beam & Smoke Detectors), Fire Extinguisher system, Gas detection, and suppression system. v. All the employees are trained in chemical handling safety. |
| v | Volatile organic compounds (VOCs) Fugitive emission shall be controlled at 99.95% with effective chillers and modern technology. | <p>Complied. It is observed that the industry has a chilled water circulation system for condensers at solvent recovery systems and reactor vents in production blocks to minimize fugitive emissions. VOC values are monitored with a portable VOC meter. The online VOC monitoring system was installed in the middle of the plant and connected to the TSPCB server to control Fugitive emissions from the process.</p> |
| vi | No raw material/solvent prohibited by the concerned regulatory authorities from time to time shall be used. | <p>Complied. The industry does not use any raw materials or solvents prohibited by the concerned regulatory authorities in the existing process.</p> |
| vii | As proposed, storage of raw material shall be restricted to 3 days. | <p>Complied. It is observed that the industry maintains the minimum inventory for storage of Raw materials in existing operations.</p> |
| viii | To control source and the fugitive emissions, suitable pollution control devices shall be installed to meet the prescribed norms and /or the NAAQS. The gaseous emission shall be dispersed through stack of adequate height as per CPCB/SPCB guidelines. | <p>Complied. PP maintains the required stack height and has also installed pollution control devices like bag filters and cyclone separators to control fugitive emissions, per CPCB/SPCB guidelines, in our existing operations. The authorized agency monitors stack emissions once a month, and the observed values are within the permissible limits. Appendix 4.</p> |
| ix | Solvent management shall be carried out as follows: (a)Reactor shall be connected to chilled brine condenser system. (b)Reactor and solvent handling pump shall have | <p>Complied. The industry is maintaining the following safety measures in the existing operations:</p> <ol style="list-style-type: none"> i. All the reactors are connected to a chilled |

| | | |
|------|---|---|
| | <p>mechanical seals to prevent leakages.</p> <p>(c) The condensers shall be provided with sufficient HTS and residence time so as to achieve more than 95% recovery.</p> <p>(d) Solvents shall be stored in a separate space specified with all safety measures.</p> <p>(e) Proper earthing shall be provided in all the electrical equipment wherever solvent handling is done.</p> <p>(f) Entire plant shall be flameproof. The solvent storage tanks shall be provided with breather valve to prevent losses.</p> <p>(g) All the solvent storage tanks shall be connected with vent condensers with chilled brine circulation.</p> | <p>brine condenser.</p> <p>ii. Mechanical seals were provided to all the solvent handling pumps.</p> <p>iii. Solvents are stored in a separate space with N2 blanketing and a provided fire hydrant sprinkler system.</p> <p>iv. Proper earthing system for all the equipment and double earthing to solvent storage tanks.</p> <p>v. Solvent storage tanks have a breather valve and Nitrogen blanketing system.</p> |
| x | Total fresh water requirement shall not exceed 163.3 cum/day, proposed to be met from mission Bhagiratha (Industrial supply). Prior permission in this regard shall be obtained from the concerned regulatory authority. | <p>Complied.</p> <p>Fresh water consumption is within the prescribed limits, as mentioned in the existing CFO. Appendix 5 and Appendix 2.</p> |
| xi | Process effluent/any wastewater shall not be allowed to mix with storm water. The storm water from the premises shall be collected and discharged through a separate conveyance system. All the vent pipes should be above the roof level. | <p>Complied.</p> <p>PP is maintaining a separate collection system for processing effluent and stormwater.</p> |
| xii | Hazardous chemicals shall be stored in tanks, tank farms, drums, carboys etc. Flame arrestors shall be provided on tank farm, and solvent transfer through pumps. Raw material and products should be stored in leak proof containers. Spent acid to be stored over the ground tank and to be sent to TSDF. | <p>Complied.</p> <p>PP stores Hazardous chemicals in storage tanks, tank farms, drums, carboys, etc., with Flame arrestors. All solvents are transferred through a closed system. Raw materials and products are stored in leakproof containers.</p> |
| xiii | Process organic residue and spent carbon, if any, shall be sent to cement industries. ETP sludge, process inorganic & evaporation salt shall be disposed off to the TSDF. | <p>Complied.</p> <p>The industry periodically sends the hazardous waste generated in its existing process to TSDF/Cement industries for further treatment and disposal as prescribed by H.W. management rules and regulations. Appendix 6.</p> |
| xiv | The company shall strictly comply with the rules and guidelines under Manufacture, storage and import of Hazardous chemicals (MSIHC) Rules 1989 as amended time to time. All transportation of Hazardous chemicals shall be as per the Motor Vehicle Act (MVA), 1989. | <p>Complied.</p> <p>PP is observed complying with the rules and guidelines under the Manufacture, Storage, and Import of Hazardous Chemicals (MSIHC) Rules 1989, as amended from time to time. It also observed that PP complies with transporting Hazardous chemicals as per the Motor Vehicle Act (MVA), 1989, such as Audits, on-site emergency plans, Reporting structures of Major accidents, Safety audits, vehicle labelling.</p> |
| xv | Fly ash should be stored separately as per CPCB guidelines so that it may not adversely affect the | <p>Complied.</p> <p>The generated fly ash in existing operations is</p> |

| | air quality. Direct exposure of workers to fly ash and dust should be avoided. | stored in a closed system. | | | | | | | | | | | | |
|---|--|--|-------------|------------------------|--------------------------------------|----|---|---|--------------------------------------|------|---|---|-----------------------|------|
| xvi | <p>The company shall undertake waste minimization measures as below:</p> <ul style="list-style-type: none"> (a) Metering and control of quantities of active ingredients to minimize waste. (b) Reuse of by-products from the process as raw materials or as raw material substitutes in other processes. (c) Use of automated filling to minimize spillage. (d) Use of Close Feed system into batch reactors. (e) Venting equipment through vapour recovery system. (f) Use of high pressure hoses for equipment clearing to reduce waste water generation. | <p>Complied.</p> <p>It is observed that PP is taking the following measures to minimize waste and maintain cleaner production practices:</p> <ul style="list-style-type: none"> i. Auto pumping and closed feeding systems are used to control spillages. ii. High-pressure hoses are used for equipment cleaning. iii. Installed flow meters iv. Re-use of by-products v. All ingredients are fed to the reactor in a closed feed system, like a pipeline and powder transferring system. vi. Vent pipes are provided to reduce wastewater generation vii. Usage of high-pressure jet machine & spray ball for cleaning to reduce wastewater generation viii. Washes water is recycled and subsequently reused. ix. Steam condensate is collected separately and treated in ETP /RO & RO permeate is recycled to cooling tower makeup | | | | | | | | | | | | |
| xvii | A green belt of at least 5-10 m width shall be developed in nearly 33% of the total project area, mainly along the periphery, in downward wind direction, and along road sides, etc. Plant species shall be selected as per the CPCB guidelines in consultation with the State Forest Department. | <p>Complied.</p> <p>PP maintains an 11-acre green belt, which is 36 % of the total area. The layout of the green belt is in Appendix - 7</p> | | | | | | | | | | | | |
| xviii | As proposed Rs.2.25 crores shall be allocated towards Corporate Environment Responsibility (CER) As proposed, the CER allocation shall be spent mainly for addressing the issues (Social, health employment, infrastructure, drinking water facility, skill development, plantation, etc) raised during public consultation/hearing. | <p>Complied.</p> <p>The investments made towards CER by PP are as below, totalling 45.38 crores:</p> <table border="1"> <thead> <tr> <th>Description</th> <th>Investment (in Crores)</th> </tr> </thead> <tbody> <tr> <td>ZLD system for Wastewater Management</td> <td>40</td> </tr> <tr> <td>Installed Scrubbers, Dust collector & bag filter for Air pollution management</td> <td>1</td> </tr> <tr> <td>PIIAN System (Odor control Measures)</td> <td>0.15</td> </tr> <tr> <td>Nitrogen Blanketing, Breather valves & vent condensers for VOC control (fugitive emissions)</td> <td>2</td> </tr> <tr> <td>Ambulance (Emergency)</td> <td>0.12</td> </tr> </tbody> </table> | Description | Investment (in Crores) | ZLD system for Wastewater Management | 40 | Installed Scrubbers, Dust collector & bag filter for Air pollution management | 1 | PIIAN System (Odor control Measures) | 0.15 | Nitrogen Blanketing, Breather valves & vent condensers for VOC control (fugitive emissions) | 2 | Ambulance (Emergency) | 0.12 |
| Description | Investment (in Crores) | | | | | | | | | | | | | |
| ZLD system for Wastewater Management | 40 | | | | | | | | | | | | | |
| Installed Scrubbers, Dust collector & bag filter for Air pollution management | 1 | | | | | | | | | | | | | |
| PIIAN System (Odor control Measures) | 0.15 | | | | | | | | | | | | | |
| Nitrogen Blanketing, Breather valves & vent condensers for VOC control (fugitive emissions) | 2 | | | | | | | | | | | | | |
| Ambulance (Emergency) | 0.12 | | | | | | | | | | | | | |

| | | | | | | | | | | | | |
|---|--|--|--|-----|--|------|---|------|------------------------|-----|-------------------|-------|
| | | <table border="1"> <tbody> <tr> <td>Fire Hydrant systems, Fire tender Systems (Fire Safety) & Fire & gas Detection systems</td> <td>1.5</td> </tr> <tr> <td>Hood and Scrubbing system for effluent storage tanks</td> <td>0.35</td> </tr> <tr> <td>Environmental Monitoring, Installation of VOC meter to monitor VOC emissions & online Dust monitoring</td> <td>0.06</td> </tr> <tr> <td>Green belt Development</td> <td>0.2</td> </tr> <tr> <td>Total (in Crores)</td> <td>45.38</td> </tr> </tbody> </table> | Fire Hydrant systems, Fire tender Systems (Fire Safety) & Fire & gas Detection systems | 1.5 | Hood and Scrubbing system for effluent storage tanks | 0.35 | Environmental Monitoring, Installation of VOC meter to monitor VOC emissions & online Dust monitoring | 0.06 | Green belt Development | 0.2 | Total (in Crores) | 45.38 |
| Fire Hydrant systems, Fire tender Systems (Fire Safety) & Fire & gas Detection systems | 1.5 | | | | | | | | | | | |
| Hood and Scrubbing system for effluent storage tanks | 0.35 | | | | | | | | | | | |
| Environmental Monitoring, Installation of VOC meter to monitor VOC emissions & online Dust monitoring | 0.06 | | | | | | | | | | | |
| Green belt Development | 0.2 | | | | | | | | | | | |
| Total (in Crores) | 45.38 | | | | | | | | | | | |
| xix | Preference shall be given to local villagers for employment in the unit. | Complied. PP has employed local villagers in their unit, and PP informed that 294 of the 456 employed are local people. | | | | | | | | | | |
| xx | For the DG sets, emission limits and the stack height shall be in conformity with the extant regulations and the CPCB guidelines. Acoustic enclosure shall be provided to DG set for controlling the noise pollution. | Complied PP has provided the required stack height and monitoring facility (Port Hole, Platform, ladder, etc.) per emission regulations and the CPCB guidelines. A MoEFCC-authorized agency performs regular monitoring once a month. Industry is provided an acoustic enclosure to the DG set to control noise pollution in existing operations. The latest noise pollution monitoring is in Appendix 8 . | | | | | | | | | | |
| xxi | The unit shall make the arrangement for protection of possible fire hazards during manufacturing process in material handling .Fire- fighting system shall be as per the norms. | Complied. The industry maintains auto-modular fire protection systems, such as fire hydrants, sprinkler systems, fire alarm systems, and fire extinguishers. | | | | | | | | | | |
| xxii | Occupational health surveillance including dental check-up of the workers shall be done on a regular basis and records maintained as per the factories Act. | Complied. In its existing operational activity, the industry provides periodic health check-ups for plant workers as per the Factories Act. The health reports of a few employees are in Appendix 9 . | | | | | | | | | | |
| xxiii | Continuous online (24*7) monitoring system for stack emission shall be installed for measurement of flue gas discharge and the pollutants concentration, and the data to be transmitted to the CPCB and SPCB server. For ZLD, the unit shall install web camera with night vision capability and flow meters in the channel/drain carrying effluent within the premises. | Complied. Continuous online (24*7) monitoring system for stack emission to measure flue gas discharge and pollutant concentration. The data is transmitted to the CPCB and SPCB servers. PP has installed and operated an IP camera with a PAN, TILT Zoom, 5x or above focal length, and night vision capability. It also has flow meters and totalizers with RS-485 communication facilities to HTDS, LTDS, and RO permeate and a connection to the CPCB and TSPCB data servers. | | | | | | | | | | |
| 11.1 | The grant of environmental clearance is further subject to compliance of other general | | | | | | | | | | | |

| | conditions under: | |
|-----|--|---|
| i | The project proponent shall obtain all other statutory/necessary permissions/recommendations/NOCs prior to start of construction/operation of the project, which inter alia include, permission/approvals under the Forest(Conservation) Act,1980;wild life (Protection) Act,1972; the Coastal Regulation Zone Notification,2019,as amended from time to time, and other office Memoranda/circular issued by the ministry of Environment, Forest and Climate Change from time to time ,as applicable to the project. | Complied. The project does not involve forests, wildlife, or CRZs. PP has obtained ECs and CFOs to operate the industry. |
| ii | The project proponent shall ensure compliance of ‘National Emission Standards’ as applicable to the project, issued by the Ministry from time to time. The project proponent shall also abide by the rules /regulations issued by the CPCB/SPCB for control/abatement of pollution. | PP has agreed to comply. PP regularly monitors air, water, and noise pollution. The monitoring reports are placed in Appendix 10, Appendix 11, and Appendix 8. |
| iii | The project authorities shall adhere to the stipulations made by the State pollution Control Board/Committee, Central pollution Control Board, State Government and any other statutory authority. | PP has agreed to comply. |
| iv | The project proponent shall prepare a site-specific conservation plan and wildlife management plan in case of the presence of Schedule-1 species in the study area, as applicable to the project, and submit it to the Chief Wildlife Warden for approval. The recommendations shall be implemented in consultation with the State Forest/Wildlife Department in a time-bound manner. | Not applicable. It is observed that there are no Schedule – -I species in the study area. |
| v | No further expansion or modifications in the plant, other than mentioned in the EIA Notification 2006 and its amendments, shall be carried out without prior approval of Ministry of Environment, Forest and Climate change. In case of deviations or alterations in the project proposal from those submitted to this Ministry for clearance, a fresh reference shall be made to the Ministry to assess the adequacy of conditions imposed and to add additional environmental protection measures required, if any | PP has agreed to comply. |
| vi | The energy source for lighting purpose shall be preferably LED based, or advance having preference in energy conservation and environment betterment. | Complied. LED-based lighting has been installed in its existing operational activities. |
| vii | The locations of ambient air quality monitoring stations shall be decided in consultation with the State Pollution Control Board (SPCB) and it | Complied. The monitoring report of air quality reports is placed in Appendix 10. |

| | shall be ensured that atleast one station each is installed in the upwind and down wind direction as well as where maximum ground level concentration s are anticipated. | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
|----------------------|---|---|------------------------|-------------|----------------------|------------------------|---|-----------------------|-----|----|---|-------------------------|-----|-----|---|-------------------------|---|-----|---|---------------------------------------|----|---|---|---------------------|------|----|---|------------|---|---|---|-----------------------|------|------|----------------------|--|------------|------------|
| viii | The National Ambient Air quality Emission Standards issued by the Ministry vide G.S.R. NO.826(E)dated 16 th November ,2009 shall be followed. | Complied. The monitoring report of air quality reports is placed in Appendix 10. | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| ix | The overall noise levels in and around the plant area shall be kept well within the standards by providing noise control measure including acoustic hoods, silencers, enclosures etc. On all sources of noise generation. The ambient noise levels shall conform to the standards prescribed under Environment (Protection) Act, 1986 Rules, 1989 viz. 75 dBA (day time) and 70 dBA (night time). | Complied. The monitoring report of noise pollution is placed at Appendix 8. | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| x | The Company shall harvest rainwater from the roof tops of the buildings and storm water drains to recharge the ground water and to utilize the same for process requirements. | Complied. Dedicated Storm Water Collection (RCC) Tanks (1 x 250 KL & 1 x 200 KL each) are provided to store around 450 KL of stormwater, which is utilized after pre-treatment. | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| xi | Training shall be imparted to all employees on safety and health aspects of chemicals handling. Pre-employment and routine periodical medical examinations for employees shall be undertaken on regular basis. Training to all employees on handling of chemicals shall be imparted. | Complied. PP regularly trains all employees on the safety and health aspects of chemical handling. In addition, all employees undergo pre-employment and routine periodic medical examinations. The details of the health reports are in Appendix 9. | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| xii | The company shall also comply with all environmental protection measures and safeguards proposed in the documents submitted to the Ministry. All the recommendations made in the EIA/EMP in respect of environmental management, and risk mitigation measures relating to the project shall be implemented. | <p>Complied. PP is implementing all the recommendations made in the EIA/EMP regarding environmental management and risk mitigation measures. The details are as follows:</p> <table border="1"> <thead> <tr> <th>S. No</th> <th>Description</th> <th>Capital cost (Lakhs)</th> <th>Recurring Cost (Lakhs)</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Air pollution Control</td> <td>237</td> <td>30</td> </tr> <tr> <td>2</td> <td>Water pollution Control</td> <td>336</td> <td>543</td> </tr> <tr> <td>3</td> <td>Noise pollution Control</td> <td>8</td> <td>1.5</td> </tr> <tr> <td>4</td> <td>Environment Monitoring and Management</td> <td>13</td> <td>9</td> </tr> <tr> <td>5</td> <td>Occupational Health</td> <td>20.5</td> <td>10</td> </tr> <tr> <td>6</td> <td>Green Belt</td> <td>8</td> <td>4</td> </tr> <tr> <td>7</td> <td>Others (Solid. Waste)</td> <td>34.4</td> <td>99.5</td> </tr> <tr> <td colspan="2">Total (Lakhs)</td> <td>657</td> <td>697</td> </tr> </tbody> </table> | S. No | Description | Capital cost (Lakhs) | Recurring Cost (Lakhs) | 1 | Air pollution Control | 237 | 30 | 2 | Water pollution Control | 336 | 543 | 3 | Noise pollution Control | 8 | 1.5 | 4 | Environment Monitoring and Management | 13 | 9 | 5 | Occupational Health | 20.5 | 10 | 6 | Green Belt | 8 | 4 | 7 | Others (Solid. Waste) | 34.4 | 99.5 | Total (Lakhs) | | 657 | 697 |
| S. No | Description | Capital cost (Lakhs) | Recurring Cost (Lakhs) | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| 1 | Air pollution Control | 237 | 30 | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| 2 | Water pollution Control | 336 | 543 | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| 3 | Noise pollution Control | 8 | 1.5 | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| 4 | Environment Monitoring and Management | 13 | 9 | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| 5 | Occupational Health | 20.5 | 10 | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
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| Total (Lakhs) | | 657 | 697 | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| xiii | The company shall undertake all relevant | Complied. | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |

| | <p>measures for improving the socioeconomic conditions of the surrounding area. CER activities shall be undertaken by involving local villages and administration and shall be implemented.</p> | <p>The investments made towards CER by PP are as below, totalling 45.38 crores:</p> <table border="1" data-bbox="852 262 1485 1234"> <thead> <tr> <th>Description</th> <th>Investment (in Crores)</th> </tr> </thead> <tbody> <tr> <td>ZLD system for Wastewater Management</td> <td>40</td> </tr> <tr> <td>Installed Scrubbers, Dust collector & bag filter for Air pollution management</td> <td>1</td> </tr> <tr> <td>PIIAN System (Odor control Measures)</td> <td>0.15</td> </tr> <tr> <td>Nitrogen Blanketing, Breather valves & vent condensers for VOC control (fugitive emissions)</td> <td>2</td> </tr> <tr> <td>Ambulance (Emergency)</td> <td>0.12</td> </tr> <tr> <td>Fire Hydrant systems, Fire tender Systems (Fire Safety) & Fire & gas Detection systems</td> <td>1.5</td> </tr> <tr> <td>Hood and Scrubbing system for effluent storage tanks</td> <td>0.35</td> </tr> <tr> <td>Environmental Monitoring, Installation of VOC meter to monitor VOC emissions & online Dust monitoring</td> <td>0.06</td> </tr> <tr> <td>Green belt Development</td> <td>0.2</td> </tr> <tr> <td>Total (in Crores)</td> <td>45.38</td> </tr> </tbody> </table> | Description | Investment (in Crores) | ZLD system for Wastewater Management | 40 | Installed Scrubbers, Dust collector & bag filter for Air pollution management | 1 | PIIAN System (Odor control Measures) | 0.15 | Nitrogen Blanketing, Breather valves & vent condensers for VOC control (fugitive emissions) | 2 | Ambulance (Emergency) | 0.12 | Fire Hydrant systems, Fire tender Systems (Fire Safety) & Fire & gas Detection systems | 1.5 | Hood and Scrubbing system for effluent storage tanks | 0.35 | Environmental Monitoring, Installation of VOC meter to monitor VOC emissions & online Dust monitoring | 0.06 | Green belt Development | 0.2 | Total (in Crores) | 45.38 |
|---|---|---|-------------|------------------------|--------------------------------------|----|---|---|--------------------------------------|------|---|---|-----------------------|------|--|-----|--|------|---|------|------------------------|-----|-------------------|-------|
| Description | Investment (in Crores) | | | | | | | | | | | | | | | | | | | | | | | |
| ZLD system for Wastewater Management | 40 | | | | | | | | | | | | | | | | | | | | | | | |
| Installed Scrubbers, Dust collector & bag filter for Air pollution management | 1 | | | | | | | | | | | | | | | | | | | | | | | |
| PIIAN System (Odor control Measures) | 0.15 | | | | | | | | | | | | | | | | | | | | | | | |
| Nitrogen Blanketing, Breather valves & vent condensers for VOC control (fugitive emissions) | 2 | | | | | | | | | | | | | | | | | | | | | | | |
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| Total (in Crores) | 45.38 | | | | | | | | | | | | | | | | | | | | | | | |
| xiv | <p>The company shall undertake eco-development measures including community welfare measures in the project area for the overall improvement of the environment.</p> | <p>PP has agreed to comply.</p> <p>Funds earmarked for Corporate Social Responsibility (CSR) activities should be kept in separate accounts and not diverted for other purposes. PP spent around Rs. 549.65 lakhs from 2020-21 to 2023-24. The details are in Appendix 12. The following activities are conducted:</p> <ol style="list-style-type: none"> i. Provided uniforms, bags, stationery, notebooks, and furniture to schools to ensure uniformity among the students. Providing the above enables children studying in schools to have better access to learning materials. ii. Outdoor playing equipment was provided to Anganwadi schools to encourage the children to attend regularly. However, in several Anganwadi centers, it was observed that the children could not access the required equipment. iii. Additional classrooms and dining facilities | | | | | | | | | | | | | | | | | | | | | | |

| | | <p>should be provided for the students.</p> <p>iv. Providing computer learning labs to the four schools to improve the learning skills among the students</p> <p>v. Providing health support to needy poor people.</p> <p>vi. 2 RO Plants are installed in villages to provide clean and safe drinking water.</p> <p>vii. Created awareness of Swachh Bharath</p> <p>viii. Providing CC cameras to the villages to enhance safety and security, especially for women and children</p> | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
|----------------------|--|---|------------------------|-------------|----------------------|------------------------|---|-----------------------|-----|----|---|-------------------------|-----|-----|---|-------------------------|---|-----|---|---------------------------------------|----|---|---|---------------------|------|----|---|------------|---|---|---|-----------------------|------|------|----------------------|--|------------|------------|
| xv | A Separate environmental management cell (having qualified person with Environmental science/ Environmental Engineering /Specialization in the project area) equipped with full-fledged laboratory facilities shall be set up to carry out the Environmental management and monitoring functions. | <p>Complied.</p> <p>The EHS team works onsite, and another team works at the corporate level to monitor EHS functions and directly reports to the Plant Head. The details of the teams are in Appendix 13.</p> | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| xvi | The company shall earmark sufficient funds towards capital cost and recurring cost per annum to implement the conditions stipulated by the ministry of environment, Forest and Climate change as the state Government along with the implementation schedule for all the conditions stipulated herein. The funds so earmarked for environment management / pollution control measures shall not be diverted for any other purpose. | <p>Complied.</p> <p>The details of capital as well as recurring costs provided by PP are as follows:</p> <table border="1"> <thead> <tr> <th>S. No</th> <th>Description</th> <th>Capital cost (Lakhs)</th> <th>Recurring Cost (Lakhs)</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Air pollution Control</td> <td>237</td> <td>30</td> </tr> <tr> <td>2</td> <td>Water pollution Control</td> <td>336</td> <td>543</td> </tr> <tr> <td>3</td> <td>Noise pollution Control</td> <td>8</td> <td>1.5</td> </tr> <tr> <td>4</td> <td>Environment Monitoring and Management</td> <td>13</td> <td>9</td> </tr> <tr> <td>5</td> <td>Occupational Health</td> <td>20.5</td> <td>10</td> </tr> <tr> <td>6</td> <td>Green Belt</td> <td>8</td> <td>4</td> </tr> <tr> <td>7</td> <td>Others (Solid. Waste)</td> <td>34.4</td> <td>99.5</td> </tr> <tr> <td colspan="2">Total (Lakhs)</td> <td>657</td> <td>697</td> </tr> </tbody> </table> | S. No | Description | Capital cost (Lakhs) | Recurring Cost (Lakhs) | 1 | Air pollution Control | 237 | 30 | 2 | Water pollution Control | 336 | 543 | 3 | Noise pollution Control | 8 | 1.5 | 4 | Environment Monitoring and Management | 13 | 9 | 5 | Occupational Health | 20.5 | 10 | 6 | Green Belt | 8 | 4 | 7 | Others (Solid. Waste) | 34.4 | 99.5 | Total (Lakhs) | | 657 | 697 |
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| Total (Lakhs) | | 657 | 697 | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| xvii | A Copy of the clearance letter shall be sent by the project proponent to concerned panchayat, Zilla Parishad/Municipal corporation, urban local body and the local NGO, if any, from whom suggestions /representations, if any, were received while processing the proposal. | <p>Complied.</p> <p>PP has shared with the panchayat, Zilla Parishad/Municipal Corporation, and local bodies. A copy of the letter is placed in Appendix 14.</p> | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| xviii | The project proponent shall also submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard copies as well as by e-mail) to the respective Regional Office of MoEF&CC, the | <p>Complied.</p> <p>PP has submitted half-yearly and six-monthly reports on the PARIVESH Portal. A copy of the acknowledgment is in Appendix 15.</p> | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |

| | | |
|------|--|--|
| | respective Zonal Office of CPCB and SPCB. A copy of Environmental Clearance and six monthly compliance status report shall be posted on the website of the company. | |
| xix | The environmental statement for each financial year ending 31 st March in Form-V as is mandated shall be submitted to the concerned State Pollution Control Board as prescribed under the environmental (protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall be sent to the respective regional offices of MoEF&CC by e-mail. | Complied. Form-V statements for existing operational activity and will submit the environmental statement (Form-V) for each financial year ending 31 March after the implementation of the project. The copy of the Form V is at Appendix 16. |
| xx | The project proponent shall inform the public that the project has been accorded environmental clearance by the ministry and copies of the clearance letter are available with the SPCB/Committee and may also be seen at website of the Ministry and at https://parivesh.nic.in/ . This shall be advertised within the seven days from the date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned and a copy of the same shall be forwarded to the concerned regional Office of the Ministry. | Complied. A copy of the advertisement given in the two newspapers is placed in Appendix 17. |
| xxi | The project authorities shall inform the Regional Office and the Ministry of the date of financial closure and final approval of the project by the concerned authorities and the date of the project's start. | Not Complied. PP has not provided the details of the financial closure date, the project's final approval by the concerned authorities, or the date the project started. |
| xxii | This environmental clearance is granted subject to final outcome of Honble supreme court of india, Honble NGT and any other court of Law, if any, as may be applicable to this project. | PP has agreed to comply. |
| 12 | The Ministry reserves the right to stipulate additional conditions, if found necessary at subsequent stages and the project proponent shall implement all the said conditions in a time bound manner. The ministry may revoke or suspend the environmental clearance, if implementation of any of the above conditions is not found satisfactory. | PP has agreed to comply. |

| | | |
|----|---|---------------------------------|
| 13 | Concealing factual data or submission of false/ fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the environmental (protection) Act 1986. | PP has agreed to comply. |
| 14 | Any appeal against this environmental clearance shall lie with the national green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010. | PP has agreed to comply. |
| 15 | The above conditions shall be enforced, inter-alia under the provisions of the Water(Prevention & control of pollution) Act,1974, the Air (Prevention & control of pollution)Act,1981, the environmental(protection) Act,1986,Hazardous and other Wastes (Management and trans boundary Movement)Rules,2016 and the public Liability insurance Act,1991 along with their amendments and Rules and any other orders passed by the Honble Supreme court of india / High Courts and any other Court of Law relating to the subject matter. | PP has agreed to comply. |

Observations of Non/Partly Compliance and Recommendations

Details of Non or Partial Compliance:

- i. **Non-Compliance with General Condition (xxi):** PP has not provided the details of the date of financial closure and final approval of the project by the concerned authorities or the date the project started.

Court cases:

- i. Ongoing NGT (SZ) Original Application No. 238 of 2021 (SZ) [Earlier O.A. No.181/2020 (PB)] & I.A. No.187 of 2021 (SZ) [Earlier I.A. No.212/2020 (PB)] is pending in court.

Recommendations:

- i. The project proponent is requested to continue to submit the six-month compliance through the PARIVESH Portal only.
- ii. PP may replace existing *Conocarpus spp.* green belt with native plant species.

ORDER passed in Original Application No. 181/2020

From : Consultant Judicial-NGT(P.B.) <judicial-
ngt@gov.in>

Mon, Dec 07, 2020 11:02 AM

2 attachments

Subject : ORDER passed in Original Application No. 181/2020

To : Neetu Kumari Prasad <ms-
tspcb@telangana.gov.in>, VISHWANATHAM
PALARAM <cee-tspcb@telangana.gov.in>, collector
nlgd <collector_nlgd@telangana.gov.in>

Cc : Collector Nalgonda
<collector_nlgd@telangana.gov.in>



Reply To : Consultant Judicial-NGT(P.B.) <judicial-
ngt@gov.in>

JUEC
✓

Respected Sir/Madam,

I am directed to forward a copy of the Petition & order dated **01/12/2020 passed in Original Application No. 181/2020 Chepuri Ramachandraiah Versus State of A.P.** for your kind perusal & necessary action. for further correspondence please send all the documents on the new mail-id i.e.

judicial-ngt@gov.in

Kindly acknowledge the same.

REGARDS
CONSULTANT (Judicial)
(N.G.T.)(P.B.) □



OA NO 181 2020 Chepuri Ramachandraiah.pdf
26 MB

Chepuri Ramachandraiah.pdf
78 KB

Urgent
ES/ALC
PR - perusal
11-12-2020

To
The chairman,
National Green Tribunal,
Newdelhi.

2074/LP/2020
9/7/2020

Dt: 19-06-2020

Register M DA
Mondays
1/8

Subject:- Request to take necessary action against Hindys Chemical Factory and seize it for causing the Air and water pollution heavily beyond the limits which is leading to loss of cattle & my crops and to grant compensation from the said factory which is in Velminedu Village, Chityala Mandal, Nalgonda District - Request regarding

Sir,

I, Chepuri Ramchandraiah, S/o Durgaiah, aged about 65 years, Occ: Agriculture, R/o Velminedu Village, Chityala Mandal, Nalgonda District, is stating that I am having an agriculture land to an extent of Ac.3-00gts in Sy.No. 348/E, I purchased the same in the year 1976, since then I cultivating the same and leading my family with the income from that land. Mean while adjacent to my land established a chemical factory by name and style Hindys Laboratories, the said company is producing heavy chemicals. During the production, many waste chemicals and waste water are releasing in to my lands and the same chemicals are sink into my land bore wells, due to which bore wells in my land polluted, the polluted water cannot useful for cultivation and cattle purposes. The polluted water drunk by three cows and two buffales which are attacked by different diseases and they died. Due to the pollution, I am not able to cultivate the land from 10 years. The health of cattles along with the health of villagers are damaging. Also the polluted air spread in my village, by the polluted water and air, I lost one crore rupees.

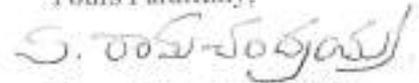
1502/HCP/2020
8/7/2020

Firstly the said factory established on the name of Highchem Laboratories, thereafter Hindys Laboratories purchased the said company and they running without following the rules and regulations of the Pollution Control Board, as per the rules and regulations of the pollution control board, the said chemical companies should not establish near to the villages nor public residence, but the above said company established in my village adjacent to my land, the said company releasing effluents and chemicals, mean while the air and water in my land and village are very much polluted. The Hindys people are not controlling the chemicals releasing out of the factory. Due to which many people and cattle are dying with different diseases. This company is creating many problems to the villagers along my family by polluting the bore water and air pollution. We are poor and unable to survive in that land. We are unable to cultivate the land, due to which we are facing starvation. The villagers are also facing many problems from the air and water pollution due to that factory.

Hence, I am requesting you to take necessary action against Hindys Chemical Factory and seize it for causing the Air and water pollution heavily beyond the limits which is leading to loss of cattle & my crops and to grant compensation from the said factory which is in Velminedu Village, Chityala Mandal, Nalgonda District.

Thanking you sir,

Yours Faithfully,



Chepuri Ramachandraiah,
S/o Durgaiah,
R/o Velminedu Village,
Chityala Mandal,
Nalgonda District.
Mobile No. 9912052470.

P3 (18)

తెలంగాణ ప్రభుత్వము
పట్టణాధి కారు ప్రకటన
కూడ జారీచేసి, తాను, ఇతరు

జిల్లా: నల్గొండ
మండలం: చిత్తూరు

దవిజన్: నల్గొండ
గ్రామం: ఎరిమిపాడు

సంఖ్య: 1502/KEP/2020

T28060060548



భూసంఖ్య: 899



- 1. పట్టణాధి కారు సంఖ్య: కిల్లార కామి చంద్రయ్య
- 2. లింగం / లింగం : ముగ్గురు
- 3. స్త్రీ / స్త్రీలు : Male
- 4. నివాసము : ఎరిమిపాడు
- 5. వయస్సు : 80
- 6. అధికారి సంఖ్య : XXXXXXXX2687
- 7. పట్టణాధి కారు సంఖ్య / పది శాతం రేటు

2024/EP/2020
09/07/2020



[Signature]

అధికారి సంఖ్య

(R)

తెలంగాణ ప్రభుత్వము

జిల్లా: నల్గొండ
మండలం: చిత్తూరు

దవిజన్: నల్గొండ
గ్రామం: ఎరిమిపాడు

వ్యవసాయ భూము వివరాలు తేది: 21-04-2018

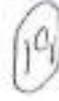
| క్ర.సం. | సంఖ్య/వారీ దవిజన్ సం. | వస్త్రము ఎ.సం. | భూమి సంఖ్య | లింగం | అధికారి సంఖ్య |
|-----------------|-----------------------|----------------|------------|-------|---------------|
| 1. | 348* | 2.3800 | OTHERS | ఎల్లా | 2687 |
| మొత్తం వస్త్రము | | 2.3800 | | | |

T28060060548

1502/KEP/2020
8/7/2020

[Signature]
8/7/2020

Const (R91)



TRANSLATION

GOVERNMENT OF TELANGANA
PATTADHAR PASS BOOK

District : Nalgonda
Mandal:Chityala

Division: Nalgonda
Village: Veliminedu

Pass Book No. T28060060548

Katha No.899

1. Name of Pattadhar : Chepuri Ramachandraiah
2. Father name : Durgaiah
3. Sex : Male
4. Address : Veliminedu
5. Cast : SC
6. Adhar No. : XXXXXX2687
7. Pattadhar Thumb Impression

Government of Telangana

District : Nalgonda
Mandal:Chityala

Division: Nalgonda
Village: Veliminedu

Particulars of Agriculture Land Dt:21-04-2018

| Sl No. | Sy No. | Extent | Type of obtain | Remarks | Sign of Tahsildhar |
|--------------|--------|--------|----------------|---------|--------------------|
| 1 | 348/E | 2.3800 | Others | patta | xxxx |
| Total extent | | 2.3800 | | | |



P4 (20)



TS00BB 77211606
 GOVERNMENT OF TELANGANA
 REVENUE DEPARTMENT
 FORM III A

Community Serial No : 34
 SC
 District Code : 35
 Mandal Code : 02
 Village Code : 002

Application No

 CHD021707991207
 Date : 09/05/2017

COMMUNITY AND DATE OF BIRTH CERTIFICATE

1. This is to certify that the Sr/Srimathi/Kumari SHEPURI RAMACHANDRAM S/o / D/o / M/o / F/o / W/o / H/o / C/o Sri, SHEPURI DURGAIAH of Velliminedu village / Town of Chityal Mandal of NALGONDA District of the Telangana State belongs to Male-34(SC) Community which is recognized as S.C under:

The Constitution (Scheduled Castes) Order, 1950
 The Constitution (Scheduled Tribes) Order, 1950

G.O.Ms.No.1793, Education, dated 25-9-1970 as amended from time to time (BCs) S.Cs., S.Ts. Ilist (Modification) Order, 1956, S.Cs and S.T.s (Amendment) Act, 1976.

2. It is certified that the date of Birth Sr/Srimathi/Kumari SHEPURI RAMACHANDRAM is day 01 Month JANUARY Year 1951 (in words) Zero One - JANUARY - One Nine Five One as per the declaration given by his/hier Father/Mother/ Guardian and as entered in the School records where he/she studied.

Certified By

Name : A PUSHPALATHA
 Designation : TANSILDAR
 Mandal : Chityal

Note : This is Digitally Signed Certificate, does not require physical signature. And this certificate can be verified at <http://www.tg.mee seva.gov.in/> by furnishing the application number mentioned in the Certificate.

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మనీ సేవ



తెలంగాణ ప్రభుత్వము, రెవెన్యూశాఖ, భూమి రికార్డుల కంప్యూటరీకరణ 28417785

పట్టణాదుని ఆదంగలు / పహాదీ కావీ

Application No:



ADL021514716031

Date : 30/07/2015

జిల్లా : నల్గొండ
విండలును : రివ్యూలు

గ్రామము : ఎర్రమిసెరి
చిట్టెము యూనిట్లు : Acres/guntas

పరిశీలన : 1425

| సీరియల్ నం. | చిట్టె నంబరు | మొత్తం చిట్టెము | హి.మ.లాది సా.చి.నచ్చి చిట్టెము | రామి స్వల్పాచము / శిక్షా | భూమి వినియోగం / బలా లాభము | అనుభవం చిట్టెము | జిల్లా నంబరు | పట్టణాదు పేరు (రాండ్/పర్ల పేరు) | అనుభవదారు పేరు (రాండ్/పర్ల పేరు) | అనుభవ చిట్టెము / అనుభవ స్వల్పాచము |
|-------------|--------------|-----------------|--------------------------------|--------------------------|---------------------------|-----------------|--------------|-----------------------------------|-----------------------------------|-----------------------------------|
| 1 | 2 | 3 | 4/5 | 6/7 | 8/9 | 10 | 11 | 12 | 13 | 14/15 |
| 1 | 3486 | 2.3800 | 0.0000- 2.3800 | పల్లె 1.7400 | పల్లె -- | 0.0000 | 899 | శివ్రాజు రామ చంద్రయ్య చంద్రయ్య | శివ్రాజు రామ చంద్రయ్య చంద్రయ్య | 2.3800 పల్లెచారు |

Certified By

Name: MJAYAMMA
Designation: TAHSILDAR
Mandal చిత్తూరు

Verified by CH KRISHNAIAH

Note : This is Digitally Signed Certificate, does not require physical signature. And this certificate can be verified at <http://www.tg.ineesra.gov.in/> by supplying the application number mentioned in the Certificate.

(22)

TRANSLATIONGOVERNMENT OF TELANGANA, REVENUE, LAND
COMPUTERIZATION

Pattadhar Pahani

District: Nalgonda
Mandal: ChityalaVillage: Veliminedu
Extent: Acres/GuntasDate: 30-07-2015
Fasli Year: 1425

| No | Sy No. | Total Extent | S.P /Extent | Sisthu | Land information | Dam extent | Katha No. | Name of Pattadhar and S/o | Name occupier and S/o | Occupant extent |
|-------|--------|------------------|-----------------|--------|------------------|------------|-------------------------------------|---------------------------|-----------------------|-----------------|
| 2 | 3 | 4/5 | 6/7 | 8/9 | 10 | 11 | 12 | 13 | 14/15 | |
| 348/E | 2.3800 | 0.0000 2.3800 | Patta 1.7400 | Metta | 0.0000 | 899 | Ch. Ramachandrai ah, Durgaiah | Ch. Ramach Durgaiah | 2.3800 Pattadhar | |

Certified by

Name: M. Jayamma
Designation: Tahsildhar
Mandal: Chityala15
30/715
30/7

(13)

Transation

To

Dt: 10-03-52019

The chairman
State Pollution control Board
Telangana, Hyderabad.

Sir,

Sub: Take necessary action against Hindys Chemical Factory and grant compensation for polluting the water, air in the village and heavily loss to my land and cattle's, - Request - Regarding.

I, Chepuri Ramchandraiah, S/o Durgaiah, aged about 65 years, Occ: Agriculture, R/o Velminedu Village, Chityala Mandal, Nalgonda District, I had agriculture land to an extent of Ac.3-00gts, I purchased the same in the year 1976, since then I cultivating the same. mean while adjacent to my land established a chemical factory by name and style Hindys Laboratories, the said company is producing heavy chemicals and waste chemicals are coming to my lands and same are sink into my land bore wells, due to which bore wells in my land polluted, the polluted water cannot useful for cultivation, the polluted water drunk by three cows and two buffalos and they attacked by different diseases and also the polluted air spread in my village, by the polluted water and air I lost one crore rupees. Firstly the said factory established on the name of Highchem Laboratories, thereafter Hindys Laboratories purchased the said company and they running without following the Pollution Control Board, as per the rules of pollution control board the said chemical companies are did not establish near to the villages nor public residence, but the above said company established in my village adjacent to my land, the said company releasing effluents and chemicals, mean while the air and water in my land and village are very much polluted.

Take necessary action against the Hindys Chemical Factory and seize the same, and grant compensation to me.

Thanking you sir,

Yours Faithfully

22/02/17

STATE PROGRAMS

శిక్షణ



Pa
14

అభ్యుదయమును, మీ పితృకు నిమిషం అంబులం!

పేరు : శిష్యుని అంబులంబులం
మొట్టమొదటి పేరు :
అక్షయ
శిష్యుని అంబులంబులం, పిల్ల పేరు, పిల్ల పేరు
గ్రామం: VELIMNEDU
మండలం: CHITVAL
పితృకు నిమిషం అంబులంబులం

మీ పితృకు నిమిషం అంబులంబులం NUG.11/01/2017/02363 తేదీ 27/02/2017
అంబులంబులంబులం మీ పితృకు నిమిషం అంబులంబులం గుర్తు పెట్టబడింది.
మీ పితృకు నిమిషం అంబులంబులం అంబులంబులం అంబులంబులం

(15)

RECEIPT

Thank you, your complaint registered

Name: Chepuri Ramachandraiah
Mob No.
Add:
Chepuri Rama chandraiah,
Velminedu Village, Chityal Mandal,
Complaint Information: Requests

Your complaint registered No. NLGDC/E/2017/02383, Dt:27-02-2017
Remembers the registered number for future contact
Your complaint related to District Collector Nalgonda.

| | |
|---|---|
|  |  |
|---|---|

| NLGDC/E/2017/02383 DETAIL INFORMATION | | | | |
|---------------------------------------|---|---|--|--------------------------------|
| Registration No. | NLGDC/E/2017/02383 | Received By : | District Collectorate Nalgonda | |
| Name: | ಕೆಪ್ಪುರ ಶಾಮಾಚಂದ್ರಾ | Received Date : | 27-02-2017 | |
| Address: | ಕೆಪ್ಪುರ ಶಾಮಾಚಂದ್ರಾ, ಎಲ್ಕೆನಕು ಎಲ್ಕೆನಕು | Email Address : | | |
| Contact No | | Current Status : | ACTION TAKEN REPORT SENT AND DISPOSED LOCALLY | |
| Grievance Details | ಬೆಂಗಳೂರಿನಲ್ಲಿ ನೆಲೆಸಿರುವ ಕೆಪ್ಪುರ ಶಾಮಾಚಂದ್ರಾ ಅವರಿಗೆ ಗುರುಂಜಿ | | | |
| Action History Detail | | | | |
| S.No. | Action Date | Description | Sent By | Case Presently With |
| 1 | 27-02-2017 | RECEIVED THE GRIEVANCE | Citizen | District Collectorate Nalgonda |
| 2 | 03-03-2017 | TAKEN UP WITH SUBORDINATE ORGANISATION | District Collectorate Nalgonda FORWARDING REMARKS: Please enquire at take early appropriate action | District Panchayath Officer |
| 3 | 06-03-2017 | EXAMINED AT OUR LEVEL | District Panchayath Officer | District Panchayath Officer |
| 4 | 06-03-2017 | ACTION TAKEN REPORT SENT AND DISPOSED LOCALLY | District Panchayath Officer | District Collectorate Nalgonda |

(12)

| NLDGC/E/2017/02383/ DETAILS INFORMATION | | | | |
|---|------------------------------|---|--|--------------------------------|
| Registration No. | NLGDC/E/2017/02383 | Received by | District Collect orate Nalgonda | |
| Name | Chepuri Ramachandraiah | Received Dt | 27-02-2017 | |
| Address | Veliminedu, Chityala Mandal, | Email Address | | |
| Contact No. | | Current Status | Action Taken Report sent and Disposed Locally | |
| Grievance details | Water polluted in bore wells | | | |
| ACTION HISTORY DETAILS | | | | |
| S. No. | Action Date | Description | Sent by | Case presently with |
| 1 | 27-02-2017 | Received the Grievance | Citizen | District Collectorate Nalgonda |
| 2 | 03-03-2017 | Taken up with subordinate Organization | District Collect orate Nalgonda, Forwarding Remarks: Please enquire at take early appropriate action | District Panchayath Officer |
| 3 | 06-03-2017 | Examined at our level | District penchant Officer | District Panchayath Officer |
| 4 | 06-03-2017 | Action taken report sent and disposed locally | District Panchayath officer | District Collectorate Nalgonda |





స్వాస్థ్యం వారు కొనుగోలు చేశారు సమస్యను వారు, విజ్ఞానం
 వల్ల నియమించుకోవల సుకం ఇలాంటి కారక వ్యాధులు
 జీవం నివసిస్తూనే వాటిలో స్థానికంగా ఉంటుంది. అయిన నియమం
 నిబంధనలకు వ్యతిరేకంగా వ్యాధుల అధికారులు ముఖం చేశారు.
 ఈ వ్యాధుల ముందే వచ్చే విషయాలు వారు కంట్రోలు చేయడం
 లేదు. స్థానిక అధికారులు వారు కారక వ్యాధుల యానీషన్
 కుర్చుకుంటు ఎంటి చూపు అనుకోవడం లేదు. వాటిని కారక
 వ్యాధుల వారు యిలా వ్యాధుల విస్తారం, వ్యాధి మోతాదులో
 లక్షం కిద్దీ వారు ఉత్పత్తి చేయబడుతుంది. వాటి యిలా విస్తారం
 pollution వేరుగుతుంది. వాటి ప్రజలు, యిలా విస్తారం వారు, నియమ
 నిబంధన సుకం factory రూపం లేదు. అయిన వ్యాధి అధికారులు
 పట్టించుకోవడం లేదు.

కావున నా యుడు వారు ఈలా అక్రమంగా నియ
 మ నిబంధనలకు వ్యతిరేకంగా వ్యాధులు చేసిన కారక factory
 ముందే నియమం వారు నిష్పాదనగానే యిష్టించి ప్రజలను
 కారక వ్యాధుల ముందే కారకాలను నివరి.

జాబ్స్:-

- 1) నెరవ చెల్లిన ౨, ౩౧ కమిషన్, బెల్గూ గాడి.
- 2) నెరవ చెల్లిన కమిషన్, ౨, ౩౧ కమిషన్, బెల్గూ గాడి.
- 3) నెరవ చెల్లిన NHRC, బెల్గూ గాడి.
- 4) నెరవ కలెక్టర్, Nalgonda జిల్లా గాడి.
- 5) నెరవ EE (Environmental Engineers),

Pollution control board, Regional office Nalgonda. గాడి.

ఈను విధేయుడు

క. రామచంద్రయ్య
 (చెక్యూర అనుబంధం)
 బి/ వెల్లెనకు
 చిత్తూరు ముం.

| | |
|---|--|
|  తెలంగాణ TELANGANA | TELANGANA STATE POLLUTION CONTROL BOARD Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018 Phone : 040-23887500 |
|---|--|

**CONSENT & HWA ORDER (EXPANSION – PHASE-I)
RED CATEGORY**

Consent Order No: 220523499495

Date : 27 .01.2022

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof, Operation of the plant under section 21/22 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and Authorization / Renewal of Authorization under Rule 6 of the Hazardous Wastes (Management, Handling & Transboundary, Movement) Rules 2016 & Amendments thereof).

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, under section 21/22 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof, and Authorisation under the provisions of HW (MH & TM) Rules, 2016 (hereinafter referred to as 'the Acts', 'the Rules') and amendments thereof and the rules and orders made there under to **M/s. Hindys Lab Private Limited, (Formerly M/s. Hychem Laboratories), Sy. No. 290 & 291, Veliminedu (V), Chityal (M), Nalgonda District** (hereinafter referred to as 'the Applicant /Industry') and the industry is authorized to operate the industrial plant to discharge the Effluents from the outlets and the quantity of Emissions per hour from the chimneys, by operating pollution control equipment, as detailed below.

i) Out lets for discharge of Effluents:

| Outlet No. | Outlet description | Max daily discharge (KLD) | Treatment & Disposal |
|--------------|--|---------------------------|---|
| 1 | HTDS Effluents: Process – 22.55 KLD, Washings – 2.5 KLD, DM plant rejects – 4.0 KLD & scrubber – 1.5 KLD | 30.55 | <ul style="list-style-type: none"> • Shall be stripped off for organic recovery. • Stripper condensate to distillate for separation of organic compounds followed by disposal to cement plants for co-processing & distilled effluents shall be routed to ETP. • Stripped effluents for forced evaporation in MEE followed by ATFD. • Condensate from MEE & ATFD shall be routed to ETP. • ATFD salts to TSDF. |
| 2. | LTDS Effluents: Boiler blow down -4 KLD, cooling tower blow down – 10.0 KLD + Domestic effluents – 4.25 KLD | 18.25 | <ul style="list-style-type: none"> • Treated in Biological ETP and treated effluents shall be filtered in RO plant. • RO permeate to reuse and RO reject to MEE & ATFD for Forced Evaporation. |
| TOTAL | | 48.80 KLD | |

ii) Emissions from chimneys:

| Chimney No. | Description of chimney |
|-------------|---|
| 1 | Attached to Coal fired boiler of capacity 8 TPH |
| 2 | Attached to Coal fired boiler of capacity 6 TPH (standby) |
| 3 | Attached to process vents |
| 4 | Attached to DG sets of capacity 1 x 1500 KVA & 1 x 1000 KVA |

* The industry shall disconnect the connections to the 6.0 TPH coal fired boiler as committed by the industry. In the instance of using the 6.0 TPH coal fired boiler, the industry shall inform the Regional Office, Nalgonda before starting.

iii) HW Authorisation No:Date : 27 .01.2022

**HAZARDOUS WASTE AUTHORISATION
(FORM – II)
[See Rule 6 (2)]**

M/s. Hindys Lab Private Limited, (Formerly M/s. Hychem Laboratories), Sy. No. 290 & 291, Veliminedu (V), Chityal (M), Nalgonda District is hereby granted an authorization to operate a facility for collection, reception, storage, treatment, transport and disposal of Hazardous Wastes namely:

➤ **Hazardous wastes with disposal option:**

| S. No | Description | Stream | Quantity | Mode of Treatment/Disposal |
|-------|-------------------------|---------------------------|-------------|--|
| 1. | Spent Carbon | 28.3 of Schedule-I | 54.5 Kg/day | Shall be disposed to Cement units for Co-processing / AFRF facilities of M/s. GEPIL Infrastructure Pvt Ltd., Rakamcherla, Pudur(M), Rangareddy district or M/s.TSDF, Dundigal for preprocessing to be sent to Cement units for Co-processing / TSDF Dundigal for incineration. |
| 2. | Process Organic residue | 28.1 of Schedule – I | 1915 Kg/day | |
| 3. | Solvent residue | 20.3/36.1 of Schedule – I | 1390 Kg/day | |
| 4. | Stripper Distillate | 28.6 of Schedule – I | 0.45 KLD | Sent to Cement industries for co-processing. |
| 5. | Inorganic residue | 28.1 of Schedule – I | 455 Kg/day | M/s.Ultratech Cement Limited Unit, Andhra pradesh cement works, Bogasamudram, Tadipatri (M), Ananthapuram district, AP / TSDF, Dundigal, Medchal district. |
| 6. | Evaporation Salts | 35.3 of Schedule-I | 1200 Kg/day | Sent to TSDF. |
| 7. | Spent Solvents | 28.6 of Schedule – I | 28.4 KLD | For recovery & Reuse within the plant premises. |
| 8. | Mixed Solvents | 28.6 of Schedule – I | 3.15 KLD | Send to authorized cement plants for co-processing. |
| 9. | Hyflow | -- | 53.7 Kg/day | Sent to TSDF / Manufacture / suppliers / authorized agencies. |
| 10. | ETP Sludge | 35.3 of Schedule – I | 95.2 Kg/day | Sent to TSDF, Dundigal, Rangareddy district for secured land filling. |

| | | | | |
|-----|--|-----------------------|----------------|--|
| 11. | Ash from Boiler | -- | 10 TPD | Sold to Brick manufactures. |
| 12. | Detoxified containers & container liners | 33.1 of Schedule - I | 1500 Nos/Month | After detoxification, it should be disposed to outside agencies. |
| 13. | Waste Oil | 5.1 of Schedule -I | 4.25 KLPA | Sent to Authorized Recyclers |
| 14. | Used Batteries | A1160 of Schedule-III | 5 Nos/Year | Sent to Authorized Recyclers |

This consent order is valid for manufacturing the following products along with quantities only as per CFE (expansion) Order.

| S. No. | Name of the product | Capacity (Kg/day) | Stages | Starting Raw material | Qty. Kg/day |
|--------|--|-------------------|--------|--|-------------|
| 1 | Amlodipine Besylate | 16.65 | I | Phthalimido Amlodipine | 21.25 |
| 2 | Clopidogrel Hydrogen Sulfate | 83.35 | II | Methyl(+)-alphaamino(2-chlorophenyl)acetate tataric acid salt | 105.35 |
| 3 | Dex Lansoprazole | 16.65 | I | Lansoprazole | 72.45 |
| 4 | Divolproex sodium | 58.35 | III | 2,2-Dipropylmalonic | 84.5 |
| 5 | Dulaxetine | 83.35 | I | (S)-N-Methyl-N-phenyl oxycarbonyl-3-(2-thienyl)propylamine | 135.45 |
| 6 | Glimepiride | 10 | I | 4-[2-(3-ethyl-4-methyl-2-oxo-3-pyrroline-1-carboxamido)ethyl]benzene sulfonamide | 8.75 |
| 7 | Mesalamine | 16.65 | I | Aniline | 13 |
| 8 | Metoprolol | 116.65 | III | 4-(2-Methoxy-ethyl)-phenol | 78.14 |
| 9 | Nebivolol HCL | 150 | II | 6-fluoro -3,4-dihydroalfa-[[phenyl methyl)amino]methyl]-2H-1-benzopyran methanol | 156.55 |
| 10 | Pragabalin | 16.65 | I | 3-(Carbamoylmethyl)-5-methylhexanoic acid | 61.25 |
| 11 | Rosuvastatin | 50 | I | (R) -7-[4-(4-Fluorophenyl)-6-(1-methylethyl)-2-[methyl(methylsulfonyl)amino]-5-pyrimidinyl]-5-pyrimidinyl]-hydroxy-5-oxo-6-heptenoic acid methyl ester | 57.35 |
| 12 | Sertraline HCl | 66.65 | I | 4-(3,4-Dichlorophenyl)-3,4-dihydro-N-methyl-1(2H)-Naphthalenimine | 75.85 |
| 13 | Valaciclovir | 16.65 | II | 2-(Acetylamino)-1,9-dihydro-9-[[2-(acetyloxy)ethoxy]methyl]-6H-purin-6-one | 23 |
| 14 | 2- Acetyl Ethoxy acetyl methoxy ether (AEA) (Acyclovir Intermediate) | 206.65 | I | Acetic anhydride | 184.25 |

| | | | | | |
|----|--|--------|-----|--|--------|
| 15 | Trans-4-(4-chlorophenyl)-cyclohexane carboxylic acid (Atovaquone Intermediate) | 8.35 | II | Tetrahydrobenzene | 9.9 |
| 16 | 5-Cyano phthalide (Citalopram Intermediate) | 133.35 | III | 5-Carboxy Phthalide | 193.85 |
| 17 | Ethyl 3-[[3-Amino-4-(Methylamino) Benzoyl](Pyridine-2-Yl) Amino} Propanoate (EMP) (Dabigatran Etixilate Mesylate Intermediate) | 16.65 | II | 4-(methylamino)-3-nitrobenzoic acid | 16.55 |
| 18 | (S)-3-(Dimethylamino)-1-(2-thienyl)-1-propanol (DMTP) (Duloxetine Intermediate) | 8.35 | II | 1-(2-Thienyl)-1-ethanone | 13.8 |
| 19 | (Cis-Exo)-2,3-norbornane dicarboximide [BDX] (Lurosidone HCl Intermediate) | 150 | I | (Cis-Exo)-2,3-norborane dicarboxylic -acid anhydride | 187.51 |
| 20 | (1R,2R)-cyclohexane-1,2-diyl-bis (methylene) dimethane sulfonate [MOC] (Lurosidone HCl Intermediate) | 25 | I | [(1R,2R)-2-(Hydroxymethyl)cyclohexyl]methanol | 18.45 |
| 21 | 2-[2-[3(S)-[3-[2-(7-Chloro-2-Quinoliny)]-ethenyl]phenyl]-3-hydroxypropyl]phenyl-2-propanol (CQHP) (Montelukast Sodium Intermediate) | 8.35 | II | [3-[2-(7-Chloro-2-quinoliny)]ethenyl]-alpha-[2-(methoxy carbonyl-phenyl)methyl]-beta-oxo-benzene propane icacid methyl ester | 12.25 |
| 22 | 2,8-Diazo bicyclo Nonane (Moxifloxacin Intermediate) | 8.35 | VI | Pyridine-2,3-Dicarboxylic acid | 24.45 |
| 23 | Carbamyl Methyl-5-Methyl hexanoic Acid (CMM)(Pragabalin Intermediate) | 66.65 | I | Isovalaraldehyde | 60.6 |
| 24 | (2S,3S,5S)-2-Amino-3-Hydroxy-5-Tert-Butylcarbonyl Amino 1,6-Diphenyl (BDH pure) (Ritonavir Intermediate) | 8.35 | III | Phenyl alanine | 10.5 |
| 25 | Tert-butyl 2-((4R,6S)-6-((E)-2-(4-(4-fluorophenyl)-6-isopropyl-2-(N-methylmethanesulfonamido)Pyrimidin - 5-yl)vinyl)-2,2-dimethyl-1,3-dioxane-4-yl-) acetate (TIN) (Rosuvastatin Intermediate) | 50 | III | Tert-butyl -2-((4R,6S)-6-(acetyloxy)methyl-2,2dimethyl-1,3-dioxan-4-yl)acetate. | 59.75 |

| | | | | | |
|---|--|--------------------------|----|--|--------|
| 26 | Poly allyl amine HCl (Sevelamir Intermediate) | 83.35 | I | Polyallylamine | 69.45 |
| 27 | Dibenzimidazole (Telmisartan Intermediate) | 100 | I | Benzene-1,2-diamine | 125 |
| 28 | Diacetyl acyclovir (Valaciclovir Intermediate) | 266.65 | I | Guanine | 200.45 |
| 29 | Camphor sulfonyl dichloride (Intermediate of Esomeprazole Mg) | 116.65 | I | L-Camphor sulfonicacid | 131.25 |
| 30 | D- Mandalic acid (Intermediate of Sertraline HCl) | 83.35 | I | Cis(+)-4-(3,4- dichlorophenyl)-1,2,3,4- tetrahydro-N-methyl-1- naphthalenamine Mandate SRI-II(Mis) | 2702.5 |
| 31 | 4-(3,4-Dichlorophenyl)- 3,4-dihydro-N-methyl-1- (2H)-Naphthaleneimine (Intermediate of Sertraline Hcl) | 433.35 | I | a-Naphthol | 288.9 |
| 32 | N2-(1-(S)-ethoxy carbonyl-3-phenyl propyl-N6-trifluoro acetyl-L-lyline (Intermediate of Lisinopril) | 66.65 | II | L-Lysine | 60.25 |
| Total Production : Worst case of 27 products | | 2499.9 Kg/day | | | |

List of By-Products- Phase-I (Proposed):

| S. No | Name of the Product | Stage | Name of the By Product | Quantity (Kg/day) |
|-------|------------------------------|-------|-------------------------|-------------------|
| 1 | Clopidogrel hydrogen sulfate | I | P-toluene sulfonic acid | 45 |
| 2 | Di-acetyl acyclovir | I | Acetic acid | 103.5 |

This order is subject to the provisions of 'the Acts' and the Rules' and amendments made thereunder and further subject to the terms and conditions incorporated in the schedule A, B and C enclosed to this order.

This order of Consents and Authorization is valid for a period upto 31.07.2025.

**Sd/-
MEMBER SECRETARY**

To
M/s. Hindys Lab Private Limited,
(Formerly M/s. Hychem Laboratories),
Sy. No. 290 & 291, Veliminedu (V), Chityal (M), Nalgonda District.

// T.C.F.B.O.//

B. S. G. R. S. H.

Cw Senior Environmental Engineer (FAC)

SCHEDULE – A

1. The applicant shall make applications through online for renewal of Consent (under Water & Air Acts) and Authorisation under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts for obtaining Consent & HW Authorisation of the Board. The applicant can also apply for Auto Renewal of the CFO atleast 30 days before the expiry of this order as per the procedure and eligibility stipulated in the Board Circular dt.19.11.2015 & 08.12.2015 (available in Board's Website: <http://tspcb.cgq.gov.in/Pages/Circulars.aspx>).
2. This order is issued in line with CFO Order dt: 17.02.2021 and CFE Expansion Order dt:27.01.2022. Concealing the factual data or submission of false information/ fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts. The industry shall comply with CFO order dt. 17.02.2021 and CFE Expansion Order dt:27.01.2022 is still applicable.
3. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to such authority (hereinafter referred to as the Appellate Authority) constituted under Section 28 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.
4. The industry may explore the possibility of tapping the solar energy for their energy requirements.
5. The industry shall comply with the all the directions issued by the Board from time to time.
6. The Board reserves its right to modify above conditions or stipulate any further conditions and to take action including revoke of this order in the interest of protection of public health and environment.

SCHEDULE – B

1. Total Fresh Water Consumption shall not exceed 127.65 KLD.

| S.No. | Purpose | Quantity |
|-------|--------------------------|--|
| 1. | Process | 18.65 |
| 2. | Washings | 2.5 |
| 3. | Scrubber | 1.5 |
| 4. | Boiler Feed | 25 |
| 5. | Cooling Tower | 66 |
| 6. | DM Plant Regeneration | 4 |
| 7. | Domestic | 5 |
| 8. | Gardening | 5 |
| | Total | 127.65 (Fresh- 81.65 KLD & Recycled 46 KLD) |

2. During the maintenance / breakdown of ZLD system, the industry is permitted to send the LTDS effluents to CETP for not more than 15 days, in a calendar year duly meeting the following inlet standards.

| Parameter | Limiting Standards |
|--|--------------------|
| pH | 5.5 – 9.0 |
| Temperature °C | 45.0 |
| Total Dissolved Solids (Inorganic) | 5,000 mg/l |
| Oil and Grease | 20 mg/l |
| Phenolic Compounds (as C ₆ H ₅ OH) | 5 mg/l |
| Ammonical Nitrogen (as N) | 50 mg/l |
| Cyanide (as CN) | 2 mg/l |
| Chromium Hexavalent (as Cr ⁺⁶) | 2 mg/l |
| Chromium (total) (as Cr) | 2 mg/l |
| Copper (as Cu) | 3 mg/l |
| Lead (as Pb) | 1 mg/l |
| Nickel (as Ni) | 3 mg/l |
| Zinc (as Zn) | 15 mg/l |
| Arsenic (as As) | 0.2 mg/l |
| Mercury (as Hg) | 0.01 mg/l |
| Cadmium (as Cd) | 1 mg/l |
| Selenium (as Se) | 0.05 mg/l |
| Fluoride (as F) | 15 mg/l |
| Boron (as B) | 2 mg/l |
| COD | 15,000 mg/l |

3. The emissions shall not contain constituents in excess of the prescribed limits mentioned below.

| Chimney No. | Description of Chimney | Parameter | Emission standards |
|-------------|--|-------------------|--|
| 1 | Attached to coal fired Boiler of capacity 8 TPH | SPM | 115 mg/Nm ³ |
| | | SO ₂ * | 600 mg/Nm ³ At 6% dry O ₂ , for solid fuel and 3% dry O ₂ for liquid fuel |
| | | NO _x * | 300 mg/Nm ³ At 6% dry O ₂ , for solid fuel and 3% dry O ₂ for liquid fuel |
| 2 | Attached to coal fired Boiler of capacity 6 TPH (Stand by) | SPM | 115 mg/Nm ³ |
| | | SO ₂ * | 600 mg/Nm ³ At 6% dry O ₂ , for solid fuel and 3% dry O ₂ for liquid fuel |
| | | NO _x * | 300 mg/Nm ³ At 6% dry O ₂ , for solid fuel and 3% dry O ₂ for liquid fuel |
| 3 | Attached to Process Vents | HCl | 35 mg/Nm ³ |
| 4 | Attached to DG Sets of capacity 1 x 1500 kVA & 1x1000 kVA | SPM | 115 mg/Nm ³ |

*As per MOEF&CC Notification No.GSR 96(E), dt. 29.01.2018 published under the Environment (Protection)Rules, 1986.

4. The industry shall not manufacture any un-consented products and exceeding capacities without obtaining prior Consent for Establishment (CFE) and Consent for Operation (CFO) of the Board.

5. The industry shall comply with emission limits for DG sets upto 800 KW as per the Notification G.S.R.520 (E), dated 01.07.2003 under the Environment (Protection) Amendment Rules, 2003 and G.S.R.448(E), dated 12.07.2004 under the Environment (Protection) Second Amendment Rules, 2004. In case of DG sets more than 800 KW should comply with emission limits as per the Notification G.S.R.489 (E), dated 09.07.2002 at serial no.96, under the Environment (Protection) Act, 1986.
6. The industry shall comply with ambient air quality standards of PM₁₀(Particulate Matter size less than 10µm) - 100 µg/ m³; PM_{2.5}(Particulate Matter size less than 2.5 µm) - 60 µg/ m³; SO₂ - 80 µg/ m³; NO_x - 80 µg/m³, outside the factory premises at the periphery of the industry.

Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009.

Noise Levels: Day time - (6 AM to 10 PM) - 75 dB (A)
Night time - (10 PM to 6 AM) - 70 dB (A).

7. The industry has paid CFO fee of Rs.3,60,000/- for a period up to 31.03.2023. The industry shall pay balance consent fee annually as per rates notified in G.O.Ms.No.22. The payment of annual consent fee shall be made at the concerned RO for every financial year (i.e., April to March) within the stipulated time period i.e., 1st quarter of every financial year (April to June) is mandatory for the industry / project, failing which, the validity of the Consent Order automatically stands cancelled and operation industry / project without valid consent attracts penal action under the provision of Water Act, Air Act & Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016.
8. The industry either paying annual fee or total fee for Consented period, shall pay the balance fee as per the revised rates as applicable from time to time.
9. The industry shall obey the outcome order of the Hon'ble NGT Order, New Delhi in OA No, 181 of 2020.
10. The industry shall segregate effluents into LTDS & HTDS effluents separately.
11. The industry shall regularly operate the ZLD system to treat the effluent and 100% recycle of treated effluent.
12. The industry is permitted to send HTDS effluents to the MEE system of M/s. JETL, Jeedimetla for a period of maximum 15 days in a calendar year i.e. during maintenance, break down of Stripper, MEE & ATFD system and shall maintain records.
13. The industry shall maintain digital flow meters with totalisers (RS-485 communication) for recording the quantity of HTDS effluents, LTDS effluent & RO permeate and also maintain daily records. They shall connect the flow totaliser data to TSPCB & CPCB servers as per CPCB protocol.
14. The industry shall maintain IP camera with PAN, 5x or above focal length with night vision capability at the entrance of the main gate with a backup data for a period of 6 months.
15. The industry shall maintain vent condensers for chemical / solvent storage tanks to control fugitive emissions.
16. The industry shall maintain separate water meters for recording water consumption for process, boiler feed, cooling and domestic purposes and also maintain daily records.

17. The industry shall operate multi stage scrubber along with online pH monitoring system for control of process emissions. They shall maintain log book for operation of scrubber for monitoring active scrubbing media.
18. The industry shall monitor VOCs in ambient air with online VOC analyzer & connect the data to TSPCB server.
19. The industry shall maintain elevated platform with leachate/spillages collection pit to store drums containing chemicals & wastes to control spillages / discharges of chemicals / effluents on ground.
20. The industry shall maintain IP camera with PAN, TILT Zoom, 5x or above focal length, with night vision capability at effluent collection system (HTDS & LTDS) and RO permeate as per CPCB norms. They shall connect the data to CPCB & TSPCB server.
21. The industry shall install on line TDS meter for HTDS effluent generation and connect the same to TSPCB server within two months. They shall maintain the records for effluent generation, TDS values, salts generation on daily basis.
22. The industry shall develop greenbelt as per norms.
23. The industry shall submit Bank Guarantee of Rs. 2 lakhs towards commitment to comply with Board conditions / directions at RO, Nalgonda. The Bank Guarantee amount will be forfeited, if the industry fails to comply with standards / conditions / directions of the Board.
24. The evaporation losses in solvents shall be controlled by taking all preventive measures such as circulation of Chilled brine, transfer of solvents by using pumps instead of manual handling, closed centrifuges, providing primary & secondary condensers to all the reactor vents and all the solvent storage tanks and keeping solvent storage in ground storage tanks with closed pipeline to Reactors. The industry shall operate Solvent Recovery Plant within plant premises. Solvents shall be recovered to the maximum extent possible and shall be reused. The industry shall submit status of efficiency of Solvent Recovery Plant to the concerned Regional Officer. The industry shall not dispose spent solvents / mixed spent solvents to the traders/ recyclers.
25. The industry shall provide adequate closed storage facilities above the ground with proper lining for storage of effluents before its treatment.
26. The industry shall not use effluents in cooling towers under any circumstances.
27. The industry shall not discharge any effluents on land within or outside the plant premises.
28. The industry shall provide storm water drains to avoid mixing of effluent/spillages with run-off water during rains.
29. The industry shall provide sufficient storage collection tank to ensure the collection of first run off rain water. The industry shall collect contaminated rain water and shall dispose the same to the CETP, after confirming to the influent standards of CETP duly maintaining separate records.
30. The industry shall provide arrangement to by-pass the rain water collection tank of first run off rain water for subsequent water flow.
31. The industry shall provide hood with extraction system to the HTDS collection tanks connected to the scrubbers to control odour.

32. The industry shall take measures to prevent the seepages such as cement concrete flooring with proper collection system to collect contaminants / spillages in the relevant areas in the industry premises and avoid seepages outside the industry premises.
33. The industry shall maintain separate energy meters for recording energy consumption for air pollution control equipments and maintain record for daily energy consumption.
34. The industry shall provide Stack Monitoring facility as per Emission Regulation part-3 (ERP-3) norms for all the major stacks of the industry within a period of two months.
35. The industry shall ensure that the Port hole and ladder facility for the Stacks is safe to carry out Stack monitoring. In place of monkey ladder, spiral type/scaffold ladder shall be provided to ensure safety of monitoring personnel within a period of two months.
36. The industry shall implement the odour control measures at source of generation and from ETP and shall ensure to maintain the same effectively to control odour problems.
37. The industry shall ensure that there shall not be any change in process technology and scope of working without prior approval from the Board.
38. The industry shall maintain records on source of starting raw material / Intermediates for each product-wise and the consolidated records shall be submitted to the concerned R.O., every month along with invoice copies of the starting raw materials outsourced.
39. The industry shall ensure safe storage of the Bi-products / low value products on an elevated platform with closed cover sheds & shall adopt suitable treatment. The industry shall also maintain daily records for By-Products and its disposal.
40. (a) The industry shall maintain the following records and the same shall be made available to the Board Officials during the inspection.
 - i) Daily production details (Products & By-products)
 - ii) Quantity of Effluents generated & reused.
 - iii) Log Books for pollution control systems.
 - iv) Daily solid waste generated and disposed
- (b) The industry shall submit consolidated statement of the above on monthly basis to the Concerned Regional Office.
41. The industry shall collect & store the Hazardous Solid waste in an elevated closed storage shed with impervious lining and Leachate collection system.
42. Under no circumstances the Hazardous Waste shall be burnt in the boiler.
43. The industry shall maintain concreted internal roads by cleaning regularly to avoid fugitive emissions due to vehicular movement.
44. As per G.O.Rt.No.286, the industry shall transport the industrial effluents and plying on the roads is allowed between 6 A.M. to 6 P.M. only.
45. The industry shall comply with Task Force directions issued by the Board from time to time.
46. The applicant shall submit Environment statement in Form V to the Regional office before 30th September of every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.

47. The conditions stipulated in this order are without any prejudice to rights and contentions of this Board in any Hon'ble court of Law.

SCHEDULE - C
[see rule 6(2)]
[SPECIAL CONDITIONS OF AUTHORISATION FOR OCCUPIER OR OPERATOR
HANDLING HAZARDOUS WASTES]

1. The industry shall give top priority for waste minimization and cleaner production practices.
2. The industry shall not store hazardous waste for more than 90 days as per the Hazardous and other Wastes (Management, Handling and Transboundary Movement) Rules, 2016 and amendments thereof. The industry shall maintain 6 copy manifest system for transportation of waste generated and copies of receipt of Consignee shall be submitted to the Concerned Regional office. The industry shall maintain proper records for Hazardous Wastes stated in Authorisation in FORM-3 i.e., quantity of Incinerable waste, land disposal waste, recyclable waste etc., and file annual returns in Form- 4 as per Rule 20(2) of the Hazardous and other Wastes (Management, Handling & Transboundary Movement) Rules, 2016 and amendments thereof.
3. The industry shall dispose /sell the Hazardous Waste to only industries/agencies authorized by the State Pollution Control Boards. The industry shall verify the authorization of the Board given to the Party before disposing its waste to the External Party.
4. The industry shall maintain proper records for Hazardous Wastes disposal and its concurrence with authorization. In case of variation in generation, industry shall submit explanation and obtain amendment in Environmental Clearance/ CFE/CFO in this regard.
5. The industry shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal. Waste oils shall be disposed to the authorized Reprocessors/ Recyclers and Used Lead Acid Batteries shall be disposed to the manufacturers / dealers on buyback basis. The industry shall take necessary practical steps for prevention of oil spillages and carryover of oil from the premises. The industry shall check the Certificate/ Authorisation/order of MoEF issued to the Re-user/Recycle units while disposing the waste oil.
6. The industry shall dispose of e-waste to the authorised recyclers only.
7. The industry shall maintain good housekeeping.
8. The industry shall submit the condition wise compliance report of the conditions stipulated in Schedule B & C of this Order on half yearly basis to Board Office, Hyderabad and concerned Regional Office.

Sd/-
MEMBER SECRETARY

To
M/s. Hindys Lab Private Limited,
(Formerly M/s. Hychem Laboratories),
Sy. No. 290 & 291, Veliminedu (V),
Chityal (M), Nalgonda District.

// T.C.F.B.O.//

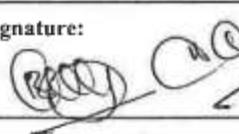
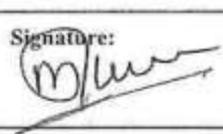
BVB Girish

Senior Environmental Engineer (FAC)

Manifest for Hazardous and Other Waste

Manifest No : 96351

Manifest Date : 20-05-2024 17:01:05

| | | | | | | |
|----|---|--|-----------------------|-----------------|-----------------|----------|
| 1 | Sender's Name, Mailing Address, Ph No and Email: | Name :Hindys Lab Private Limited Address :Hindys Lab Private Limited ,Sy.No 290&291 Veliminedu (V),Chityala (M) ,Nalgonda (D) ,Telngana - 508114 Phone No :9989786403 Email :chs@hindyslab.com | | | | |
| 2 | Sender's Authorisation No: | TSPCB/RCP/NLG/CFO&HWM/HO/2016-05 | | | | |
| 3 | Manifest Document No: | 96351 | | | | |
| 4 | Transporter's Name, Mailing Address, Ph No and Email: | Name :TSDF Address :Ramky Enviro Engineers Ltd DUNDIGAL. MEDAK Phone No :9849059648 Email :hari@ramky.com | | | | |
| 5 | Type of Vehicle & Capacity of Vehicle(KL): | Truck ; Capacity : 30T | | | | |
| 6 | Transporter's Registration No: | AP31Y5771 | | | | |
| 7 | Vehicle Registration No: | TS08UF6448 | | | | |
| 8 | Receiver's Name & Address, Phone No. and Email: | Name :TSDF, Hyderabad Waste Management Project Address :Hyderabad Waste Management Project,(A division Ramky Enviro Engineers Ltd), Sy.No.684/1, Dundigal (V), Dundigal – Gandimaisamma (M), Medchal- Malkajgiri District, Telangana- 500043 Phone No :9849059648 Email :mbd_hwm@ramky.com | | | | |
| 9 | Receiver's Authorisation No: | 01/TSPCB/RO-Medchal/CFO/HO-2015/-1455 | | | | |
| 10 | Waste Description: | LandFill / InOrganic Waste | | | | |
| 11 | Total Quantity: No. of Containers: | 20.53 (Tonnes) Refer Additional Data (Pt 17) | | | | |
| 12 | Physical Form: | Slurry | | | | |
| 13 | Special Handling Instructions & Additional Information: | Use P.P.E Like hand | | | | |
| 14 | Senders Certificate: HINDYS LAB PRIVATE LIMITED Sy.No.290 & 291, Veliminedu Village Chityal Mandal,Nalgonda Dist, Telangana-508 114 Ph:9989749336 | I hereby declare that the containers of this consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked and labelled in all respect in proper conditions for transport by road according to applicable National Government Regulations Signature:  Month, Day & Year: 05/20/2024 | | | | |
| 15 | Transporter Acknowledgement of Receipt of Waste: Name & Stamp: K. Mohan | Signature:  Month, Day & Year: 05/20/24 | | | | |
| 16 | Receiver's Acknowledgement for Receipt of Hazardous and Other Waste: Name & Stamp: | Signature: Month, Day & Year | | | | |
| 17 | Additional Waste Details: | | | | | |
| | SNo | Name | Process | Hazardous Waste | Transport Desc | Qty/Type |
| | I | FE SALTS (ATFD SALT) | 37.Others | 37.1 Others | Odour Compounds | 420 Bags |
| | PH: 7.2 | | Calorific Value: 1200 | | | |



GLOBAL ENVIRO LABS

Recognised By Ministry of Environment Forest & Climate Change (MoEF & CC) GOI & NABL

2-2-1075/14/A/1, 1st Floor, Tilaknagar 'X' Road, Bagh Amberpet,
Hyderabad - 500 013. Ph : 27407969

E-mail : globalelabs@gmail.com, globalelabs@rediffmail.com

Accredited by :



REF.NO:GEL/HLPL/061/STM/2024-024

Date :16-05-2024

STACK MONITORING DATA

Name of the Industry : **M/s. HINDYS LAB PVT LTD.,**
Address : **(Formerly M/s Hychem Laboratories)**
: **Sy.No. 290 & 291, Veliminedu (V) Chityal (M)**
: **Nalgonda District - 508 114**

Sample Particulars : **Stack attached to 8 TPH Coal fired Boiler**
Date of sampling : **10-05-2024**
Time of monitoring : **10:00 a.m.**

| | | |
|--|---|--------|
| 1. Stack diameter (m) | : | 0.90 |
| 2. Stack cross sectional area (sq m) | : | 0.635 |
| 3. Flue gas temperature (°C) | : | 137 |
| 4. Exit velocity of flue gases (m/sec) | : | 5.78 |
| 5. Flow rate (cum/hr) | : | 13,213 |

EMISSION DATA

| | | Limits | Method Used | |
|---|---|--------|-------------|--|
| 6. Suspended particulate matter Concentration (mg/N m ³) | : | 67 | 115 | IS: 11255 (Part-I), 1985 (RA-2019) |
| 7. Sulphur dioxide Concentration (mg/N m ³) | : | 48 | --- | IS: 11255 (Part-II), 1985 (RA-2019) |
| 8. Oxides of nitrogen Concentration (mg/N m ³) | : | 32 | --- | IS: 11255 (P-7), 2005 (RA-2017) |

Note: All the values are within the limits prescribed by TSPCB.

Stack Kit Model/SL/No:SEA-90/000908, Next Calibration on: 08-04-2025

for GLOBAL ENVIRO LABS

[Signature]

AUTHORISED SIGNATORY

Scientists & Consultants In Pollution Control

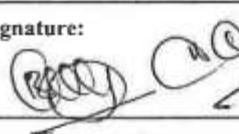
Stack monitoring report

| Month wise Water Consumption Details for the period of Apr 2023 to Mar 2024 | | | | | | | | | | | | | |
|--|---------------------------|---------------|---------------|---------------|---------------|---------------|---------------|---------------|---------------|---------------|---------------|---------------|---------------|
| Description | Consented Capacity | Apr-23 | May-23 | Jun-23 | Jul-23 | Aug-23 | Sep-23 | Oct-23 | Nov-23 | Dec-23 | Jan-24 | Feb-24 | Mar-24 |
| Process & washings (KL/Month) | 634.50 | 484.9 | 523.30 | 642.45 | 630.90 | 637.48 | 616.76 | 622.00 | 617.73 | 633.96 | 627.8 | 595.7 | 622.6 |
| Boiler (KL/Month) | 750.00 | 724.1 | 737.98 | 730.55 | 759.42 | 729.06 | 730.89 | 748.86 | 706.95 | 739.67 | 748.3 | 709.5 | 758.6 |
| Cooling tower (KL/Month) | 1980.00 | 1828.2 | 1866.55 | 1899.10 | 2014.90 | 1994.42 | 1938.32 | 1994.67 | 1941.75 | 2002.50 | 1999.5 | 1882.5 | 1999.5 |
| Domestic (KL/Month) | 150.00 | 132.4 | 135.99 | 131.08 | 149.08 | 149.85 | 144.92 | 149.85 | 147.94 | 151.96 | 143.1 | 116.0 | 123.5 |
| DM Water, softener regeneration & (KL/Month) | 120.00 | 73.6 | 74.5 | 88.0 | 121.9 | 120.96 | 118.9 | 117.6 | 118.5 | 119.3 | 118.6 | 133.1 | 122.5 |
| Scrubber (KL/Month) | 45.00 | 45.8 | 45.8 | 44.7 | 46.4 | 46.2 | 45.0 | 46.6 | 44.8 | 46.5 | 43.5 | 42.1 | 44.4 |
| Garden (KL/Month) | 150.00 | 142.2 | 143.9 | 141.9 | 151.0 | 149.3 | 146.5 | 149.4 | 147.3 | 153.1 | 148.6 | 142.6 | 149.4 |

Manifest for Hazardous and Other Waste

Manifest No : 96351

Manifest Date : 20-05-2024 17:01:05

| | | | | | | |
|----|--|--|-----------------------|-----------------|-----------------|----------|
| 1 | Sender's Name, Mailing Address, Ph No and Email: | Name :Hindys Lab Private Limited Address :Hindys Lab Private Limited ,Sy.No 290&291 Veliminedu (V),Chityala (M) ,Nalgonda (D) ,Telngana - 508114 Phone No :9989786403 Email :chs@hindyslab.com | | | | |
| 2 | Sender's Authorisation No: | TSPCB/RCP/NLG/CFO&HWM/HO/2016-05 | | | | |
| 3 | Manifest Document No: | 96351 | | | | |
| 4 | Transporter's Name, Mailing Address, Ph No and Email: | Name :TSDF Address :Ramky Enviro Engineers Ltd DUNDIGAL. MEDAK Phone No :9849059648 Email :hari@ramky.com | | | | |
| 5 | Type of Vehicle & Capacity of Vehicle(KL): | Truck ; Capacity : 30T | | | | |
| 6 | Transporter's Registration No: | AP31Y5771 | | | | |
| 7 | Vehicle Registration No: | TS08UF6448 | | | | |
| 8 | Receiver's Name & Address, Phone No. and Email: | Name :TSDF, Hyderabad Waste Management Project Address :Hyderabad Waste Management Project,(A division Ramky Enviro Engineers Ltd), Sy.No.684/1, Dundigal (V), Dundigal – Gandimaisamma (M), Medchal- Malkajgiri District, Telangana- 500043 Phone No :9849059648 Email :mbd_hwm@ramky.com | | | | |
| 9 | Receiver's Authorisation No: | 01/TSPCB/RO-Medchal/CFO/HO-2015/-1455 | | | | |
| 10 | Waste Description: | LandFill / InOrganic Waste | | | | |
| 11 | Total Quantity: No. of Containers: | 20.53 (Tonnes) Refer Additional Data (Pt 17) | | | | |
| 12 | Physical Form: | Slurry | | | | |
| 13 | Special Handling Instructions & Additional Information: | Use P.P.E Like hand | | | | |
| 14 | Senders Certificate: HINDYS LAB PRIVATE LIMITED Sy.No.290 & 291, Veliminedu Village Chityal Mandal, Nalgonda Dist, Telangana-508 114 Ph:9989749336 | I hereby declare that the containers of this consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked and labelled in all respect in proper conditions for transport by road according to applicable National Government Regulations Signature:  Month, Day & Year: 05/20/2024 | | | | |
| 15 | Transporter Acknowledgement of Receipt of Waste: Name & Stamp: K. Mohan | Signature:  Month, Day & Year: 05/20/24 | | | | |
| 16 | Receiver's Acknowledgement for Receipt of Hazardous and Other Waste: Name & Stamp: | Signature: Month, Day & Year | | | | |
| 17 | Additional Waste Details: | | | | | |
| | SNo | Name | Process | Hazardous Waste | Transport Desc | Qty/Type |
| | I | FE SALTS (ATFD SALT) | 37.Others | 37.1 Others | Odour Compounds | 420 Bags |
| | PH: 7.2 | | Calorific Value: 1200 | | | |

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ANNEXURE- XII



GLOBAL ENVIRO LABS

Recognised By Ministry of Environment Forest & Climate Change (MoEF & CC) GOI & NABL

2-2-1075/14/A/1, 1st Floor, Tilaknagar 'X' Road, Bagh Amberpet,
Hyderabad - 500 013. Ph : 27407969

E-mail : globalelabs@gmail.com, globalelabs@rediffmail.com

Accredited by :



REF.NO:GEL/HLPL/061/NQD/2024-026

Date :16-05-2024

AMBIENT NOISE QUALITY DATA

Name of the Industry : **M/s. HINDYS LAB PVT LTD.,**
Address : **(Formerly M/s Hychem Laboratories)**
Sy.No. 290 & 291, Veliminedu (V) Chityal (M)
Nalgonda District - 508 114

Date of Monitoring 10-05-2024

| Location | Noise Levels in dB (A) | |
|--------------------------------------|------------------------|-------------------|
| | Day Time (1) | Night Time (2) |
| 1. Near Main Gate | 64 | 56 |
| 2. Near Production Block | 67 | 62 |
| 3. Near Ware House | 62 | 57 |
| 4. Near Boiler | 71 | 68 |
| 5. Near D.G. Set (at 5m Distance) | 70 | 66 |

Method Used : IS : 9989 – 1981 (RA-2014)

Note: 1. Daytime is reckoned in between 6 a.m and 10 p.m

2. Nighttime is reckoned in between 10 p.m and 6 a.m

3. TSPCB Limits for Noise Level at Daytime is 75 dB (A) and Night time is 70 dB (A)

Noise Level Meter Model SL-4010 (Sl. No. Q666976), Next Calibration on: 21-09-2024

for **GLOBAL ENVIRO LABS**

[Signature]

AUTHORISED SIGNATORY

Scientists & Consultants In Pollution Control

DG set Monitoring report

Periodical health check-up medical reports



MEGSAN
DIAGNOSTICS

Annual Medical Examination Feb -2024

| | |
|-----------------|---|
| Company &Unit : | Hindys Lab |
| Address : | Sy.No.290 & 291, Veliminedu Village, Chityala Mandal, Nalgonda Dist.TS-508114 |
| Test Date: | 15-02-2024 |

| | |
|------------------------|-----------------|
| NAME: Mr.SURESH YEPURI | Emp Id : 900001 |
| GENDER : MALE | |
| AGE : 39YRS | |

Present Health Complaints : Nil

Past History of Health : Nil

Personal History:

Diabetes: No Hypertension: No Medication: NO
 Alcohol: No Tobacco: No Pan/Gutka: No
 Tuberculosis: No Epilepsy: No Psychiatric Illness: No
 Allergic Drugs: No IHD: No

Family History:

Diabetes: No Hypertension: No Tuberculosis: No
 Asthma: No H/o Epilepsy: No Allergic Drugs: No
 Psychiatric Illness: No IHD: No

Physical Examination:

Height: 175cms Weight: 70 kgs PULSE: 73 Per/min BP: 121/71mm HG
 Anaemia: No Jaundice: No Clubbing/Koilonychias: No
 Hernia: No Varicose Veins: No Temperature: Normal

Skin Diseases:

1. Infections : No 2] Allergies : No 3] Leprosy: No

Megsan Diagnostics Pvt. Ltd.

Sy. No.1, Pet Basheerabad, Kompally, Beside SPG Grand Hotel,
 Gouthbulapur Mandal, Medchal District, Hyderabad-500014, Telangana, India.
www.megsandiagnosics.com, helpdesk@megsandiagnosics.com.
 Phone: +91 40 71100100.



Diagnostics | Pharmacy | Polyclinics



MEGSAN
DIAGNOSTICS

Annual Medical Examination Feb -2024

| | |
|-----------------|---|
| Company &Unit : | Hindys Lab |
| Address : | Sy.No.290 & 291, Veliminedu Village, Chityala Mandal, Nalgonda Dist.TS-508114 |
| Test Date: | 15-02-2024 |

| | |
|------------------------|-----------------|
| NAME: Mr.SURESH YEPURI | Emp Id : 900001 |
| GENDER : MALE | |
| AGE : 39YRS | |

Hearing: Right Ear: Normal Left Ear: Normal

Systemic Examination:

Cardiovascular system: S1 & S2 – Normal

Respiratory System: Respiratory sounds – Clear

Abdomen: Liver – Not Palpable Spleen – Not Palpable

CNS: Pupillary Reaction – Normal Romberg's – Negative

Plantars – Normal Jerks – Normal

ENT: Normal

CERTIFICATE OF FITNESS

This is to certify **Mr.SURESH YEPURI** is free from Infectious and contagious diseases including Tuberculosis. (After Physical examination and investigations)

HE is healthy and physically fit to work in the Company.

Remarks: Nil

dy
Dr. T.L.N. NITIN
MBBS, MD (General Medicine)
Regd. No. 60410
Consultant General Physician

MEDICAL OFFICER

Megsan Diagnostics Pvt. Ltd.

Sy. No.1, Pet Basheerabad, Kompally, Beside SPG Grand Hotel,
Gulbullahpur Mandal, Medchal District, Hyderabad-500014, Telangana, India.
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Diagnostics | Pharmacy | Polyclinics



MEGSAN
DIAGNOSTICS

Annual Medical Examination Feb -2024

| | |
|------------------|---|
| Company & Unit : | Hindys Lab |
| Address : | Sy.No.290 & 291, Veliminedu Village, Chityala Mandal, Nalgonda Dist.TS-508114 |
| Test Date: | 15-02-2024 |

| | |
|------------------------|-----------------|
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| GENDER : MALE | |
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Respiratory System: Respiratory sounds – Clear

Abdomen: Liver – Not Palpable Spleen – Not Palpable

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Remarks: Nil

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Dr. T.L.N. NITIN
MBBS, MD (General Medicine)
Regd. No 60410
Consultant General Physician

MEDICAL OFFICER

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Diagnostics | Pharmacy | Polyclinics



MEGSAN
DIAGNOSTICS

Annual Medical Examination Feb -2024

| | |
|------------------|--|
| Company & Unit : | Hindys Lab |
| Address : | Sy.No.290 & 291,Velimeredu Village,Chityala Mandal,Nalgonda Dist.TS-508114 |
| Test Date: | 15-02-2024 |

| | |
|------------------------|-----------------|
| NAME: Mr.SURESH YEPURI | Emp Id : 900001 |
| GENDER : MALE | |
| AGE : 39YRS | |

EYE EXAMINATION REPORT

| | RIGHT EYE | | | | LEFT EYE | | | |
|-------------|----------------|---|---|----|----------|---|---|----|
| | DISTANT VISION | - | - | - | 6/6 | - | - | - |
| NEAR VISION | - | - | - | N6 | - | - | - | N6 |
| VISION | NORMAL | | | | | | | |

Colour vision:Normal

OPTOMETRIST

Megsan Diagnostics Pvt. Ltd.

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Diagnostics | Pharmacy | Polyclinics



MEGSAN
DIAGNOSTICS

Annual Medical Examination Feb -2024

| | |
|------------------|---|
| Company & Unit : | Hindys Lab |
| Address : | Sy.No.296 & 291, Veliminedu Village, Chityala Mandal, Nalgonda Dist.TS-508114 |
| Test Date: | 15-02-2024 |

| | |
|------------------------|-----------------|
| NAME: Mr.SURESH YEPURI | Emp Id : 900001 |
| GENDER : MALE | |
| AGE : 39YRS | |

EYE EXAMINATION REPORT

| | RIGHT EYE | | | | LEFT EYE | | | |
|----------------|-----------|---|---|-----|----------|---|---|-----|
| DISTANT VISION | - | - | - | 6/6 | - | - | - | 6/6 |
| NEAR VISION | - | - | - | N6 | - | - | - | N6 |
| VISION | NORMAL | | | | | | | |

Colour vision:Normal

OPTOMETRIST

Megsan Diagnostics Pvt. Ltd.

Sy. No.1, Pef Basheerabad, Kompally, Beside SPG Grand Hotel,
Quthbullapur Mandal, Medchal District, Hyderabad-500014, Telangana, India.
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Phone: +91 40 71100100.



Diagnostics | Pharmacy | Polyclinics



| | | | |
|-------------------|---------------------------|----------------------|------------------------|
| Name of Patient | : Mr. SURESH YEPURI 90001 | URNo. | : DMCO.0000014342 |
| Age/Gender | : 39 Y 0 M 0 D /M | PVNo. | : DMCOOPV14754 |
| Patient Location | : Kompally | Specimen Drawn On | : 15/Feb/2024 11:38:26 |
| Collection Centre | : HINDYSLAB - CHOLITAPPAL | Specimen Received On | : 15/Feb/2024 18:47:34 |
| Ref. Doctor | : Dr.SELF | Report Issued On | : 16/Feb/2024 13:02:28 |
| Referral Lab No. | : | Report Status | : Final Report |
| Sample Type | : WHOLE BLOOD-K2 EDTA | | |

HAEMATOLOGY

HINDYSLAB HEALTH PACKAGE

BLOOD GROUPING AND RH TYPING (ABO AND RH) (WHOLE BLOOD-K2 EDTA)

| TEST NAME | RESULT | UNIT | BIOLOGICAL REFERENCE INTERVAL | METHOD |
|-----------------------------|------------|------|-------------------------------|---------------|
| BLOOD GROUP ABO & Rh Typing | HE00174729 | NA | NA | Agglutination |



SIN No: HE00174760

Megasan Diagnostics Pvt. Ltd.

Test has been performed at Megasan Diagnostics, Hyderabad.
 Sy. No. 1, Pet Basheerabad, Kompally, Beside SPG Grand Hotel,
 Quthbullapur Mandal, Medchal District, Hyderabad- 500014, Telangana, India.
 www.megasandiagnosics.com, helpdesk@megasandiagnosics.com.
 Phone: +91 40 71100100.


 Dr. SHIRIN PRATIMA
 Consultant Pathologist

Page 1 of 4



| | | | |
|-------------------|----------------------------|----------------------|------------------------|
| Name of Patient | : Mr. SURESH YEPURI 900001 | URNo. | : DMCO.0000014342 |
| Age/Gender | : 39 Y O M O D /M | PVNo. | : DMCOOPV14754 |
| Patient Location | : Kompally | Specimen Drawn On | : 15/Feb/2024 11:38:26 |
| Collection Centre | : HINDYSLAB - CHOUTAPPAL | Specimen Received On | : 15/Feb/2024 18:47:22 |
| Ref. Doctor | : Dr.SELF | Report Issued On | : 16/Feb/2024 08:07:33 |
| Referral Lab No. | : | Report Status | : Final Report |
| Sample Type | : WHOLE BLOOD-K2 EDTA | | |

HAEMATOTOLOGY

HINDYSLAB HEALTH PACKAGE

COMPLETE BLOOD COUNT (WHOLE BLOOD-K2 EDTA)

| TEST NAME | RESULT | UNIT | BIOLOGICAL REFERENCE INTERVAL | METHOD |
|----------------|---------|---------------|-------------------------------|----------------------------|
| HAEMOGLOBIN | 15.1 | g/dL | 13.0 - 17.0 | Photometric Measurements |
| RBC | 4.72 | Million/cu.mm | 4.5 - 5.5 | Coulter Principle |
| PCV | 43.4 | % | 40-50 | Calculated |
| MCV | 92.1 | fL | 83-101 | Derived from RBC Histogram |
| MCH | 32.00 | pg | 27-32 | Calculated |
| MCHC | 34.70 | g/dL | 31.5-34.5 | Calculated |
| R.D.W-CV | 12.3 | % | 11.6-14 | Calculated |
| WBC | 6,000 | cells/cu.mm | 4000-10000 | Coulter Principle |
| PLATELET COUNT | 183,000 | cells/cu.mm | 150000-410000 | Coulter Principle |

DIFFERENTIAL LEUCOCYTE COUNT

| | | | | |
|-------------|------|---|-------|-----|
| NEUTROPHILS | 60.9 | % | 40-80 | VCS |
| LYMPHOCYTES | 33 | % | 20-40 | VCS |
| MONOCYTES | 4.6 | % | 2-10 | VCS |
| EOSINOPHILS | 1.6 | % | 1-6 | VCS |
| BASOPHILS | 0.3 | % | <1-2 | VCS |

ABSOLUTE LEUCOCYTE COUNT

| | | | | |
|--------------|-----|-----------------|------------|------------|
| NEUTROPHILS. | 3.7 | $\times 10^9/L$ | 2.0 - 7.0 | Calculated |
| LYMPHOCYTES. | 2.0 | $\times 10^9/L$ | 1.0 - 3.0 | Calculated |
| MONOCYTES. | 0.3 | $\times 10^9/L$ | 0.2 - 1.1 | Calculated |
| EOSINOPHILS. | 0.1 | $\times 10^9/L$ | 0.02 - 0.5 | Calculated |
| BASOPHILS. | 0.0 | $\times 10^9/L$ | 0.02 - 0.1 | Calculated |

MICROSCOPIC BLOOD PICTURE

| | |
|---------------------|---------------------------------------|
| RBC Morphology | Normocytic normochromic |
| WBC Morphology | Within normal limits |
| PLATELET Morphology | Adequate |
| Hemoparasites | Nil |
| Impression | Normocytic normochromic blood picture |

Page 2 of 4

Megsan Diagnostics Pvt. Ltd.

Sy. No.1, Pet Basheerabad, Kompally, Beside SPG Grand Hotel,
Quthbullapur Mandal, Medchal District, Hyderabad-500014, Telangana, India
www.megsandiagnosics.com, helpdesk@megsandiagnosics.com
Phone: +91 40 71100100.





| | | | |
|-------------------|----------------------------|----------------------|------------------------|
| Name of Patient | : Mr. SURESH YEPURI 900001 | URNo. | : DMCD.0000014342 |
| Age/Gender | : 39 Y O M O D /M | PVNo. | : DMCOOPV14754 |
| Patient Location | : Kompally | Specimen Drawn On | : 15/Feb/2024 11:38:26 |
| Collection Centre | : HINDYSLAB - CHOUTAPPAL | Specimen Received On | : 15/Feb/2024 18:47:22 |
| Ref. Doctor | : Dr.SELF | Report Issued On | : 16/Feb/2024 08:07:33 |
| Referral Lab No. | : | Report Status | : Final Report |
| Sample Type | : WHOLE BLOOD-K2 EDTA | | |

HAEMATOLOGY

HINDYSLAB HEALTH PACKAGE

| | |
|---|----------------------|
| Advise | Correlate clinically |
| <p>Note:</p> <p>These Results are generated by a fully automated Haematology analyzer and the differential count is computed from a total of several thousand cells, therefore the differential counts appears in decimalized numbers.</p> | |



SID No: HE00174760

Megsan Diagnostics Pvt. Ltd.

Sy. No.1, Pat Basheerabad, Kompally, Beside SPG Grand Hotel,
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Phone: +91 40 71100100.


Dr. SHIRIN PRATIMA
Consultant Pathologist

Page 3 of 4





| | | | |
|-------------------|----------------------------|----------------------|------------------------|
| Name of Patient | : Mr. SURESH YEPURI 900001 | URNo. | : DMCO-0000014342 |
| Age/Gender | : 39 Y O M D D /M | PVNo. | : DMCOOPV14754 |
| Patient Location | : Kompally | Specimen Drawn On | : 15/Feb/2024 11:38:26 |
| Collection Centre | : HINDYSLAB - CHOUTAPPAL | Specimen Received On | : 15/Feb/2024 18:59:40 |
| Ref. Doctor | : Dr.SELF | Report Issued On | : 16/Feb/2024 08:09:34 |
| Referral Lab No. | : | Report Status | : Final Report |
| Sample Type | : URINE | | |

CLINICAL PATHOLOGY

HINDYSLAB HEALTH PACKAGE

COMPLETE URINE EXAMINATION (CUE) (URINE)

| TEST NAME | RESULT | UNIT | BIOLOGICAL REFERENCE INTERVAL | METHOD |
|--------------------------------|-------------|--------|-------------------------------|--------------------------------------|
| PHYSICAL EXAMINATION | | | | |
| Colour | PALE YELLOW | NA | Pale Yellow | Visual |
| Appearance | CLEAR | NA | Clear | Visual |
| CHEMICAL EXAMINATION | | | | |
| Glucose | NEGATIVE | | | |
| Bilirubin | NEGATIVE | NA | Negative | Dichloroaniline diazonium |
| Ketones | NEGATIVE | NA | Negative | Sodium Nitroprusside |
| SP. Gravity | 1.025 | NA | 1.003 - 1.030 | Bromothymol Blue |
| Blood | NEGATIVE | NA | Absent | Peroxidase |
| pH | 6.0 | NA | 4.6 - 8.0 | Methyl red +, Bromothymol Blue |
| Protein | NEGATIVE | NA | Negative | Tetrabromophenol Blue |
| Urobilinogen | 0.20 | E.U/df | up to 1.0 | Dimethylaminobenzaldehyde |
| Nitrite | NEGATIVE | NA | Negative | Diazonium+ tetrahydrobenzoquinolinol |
| Leucocyte | NEGATIVE | NA | Negative | 3hydroxy 5phenylpyrrole+diazonium |
| MICROSCOPIC EXAMINATION | | | | |
| Pus cells | 2-3 | /HPF | 0 - 5 | Microscopy |
| Epithelial cells | 1-2 | /HPF | 0 - 5 | Microscopy |
| RBC | NIL | /HPF | 0-2 | Microscopy |
| Casts | NIL | /LPF | Nil | Microscopy |
| Crystals | NIL | NA | Nil | Microscopy |
| Others | NIL | | | Microscopy |

*** End Of Report ***



STN No: CP00067485

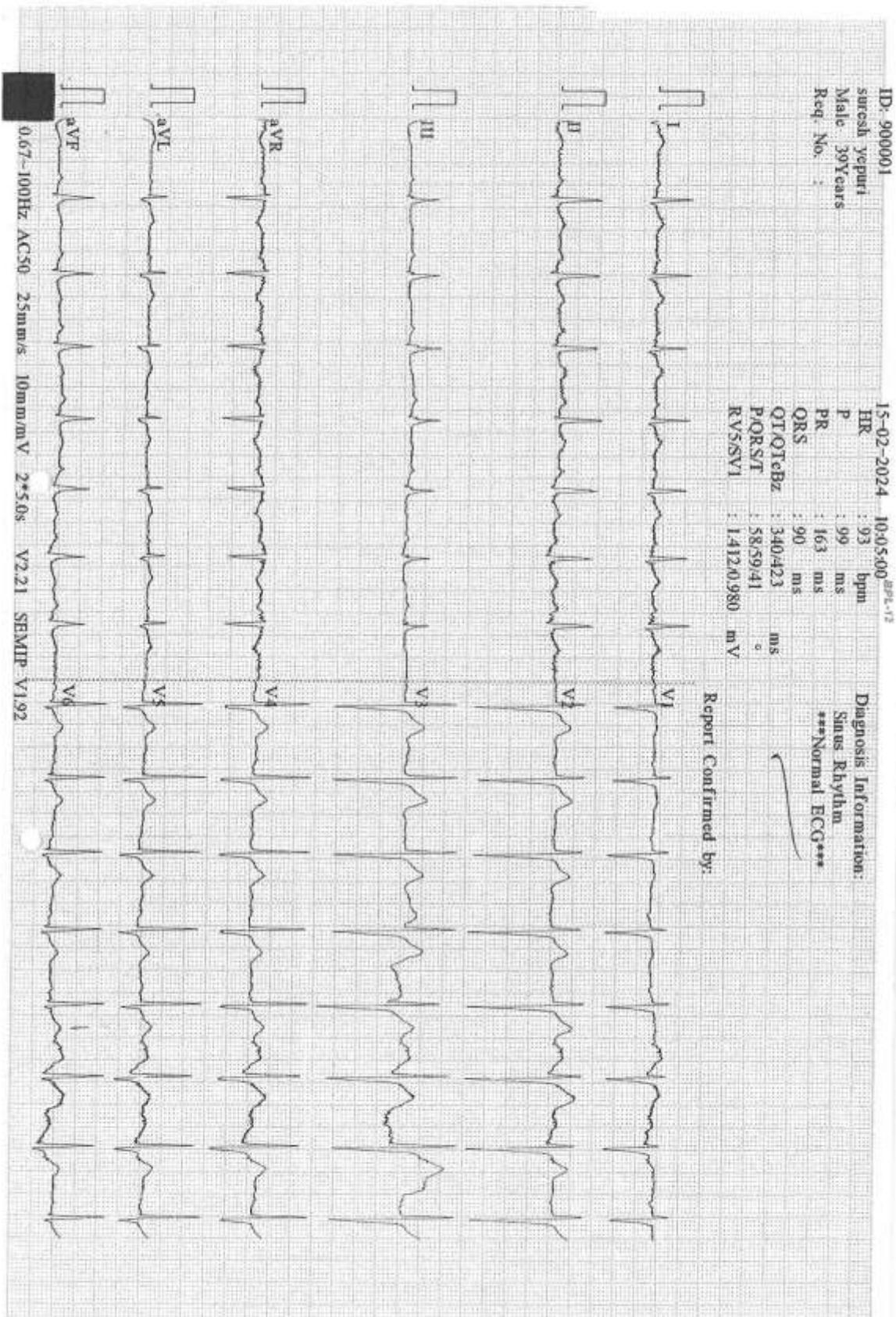
Megsan Diagnostics Pvt. Ltd.

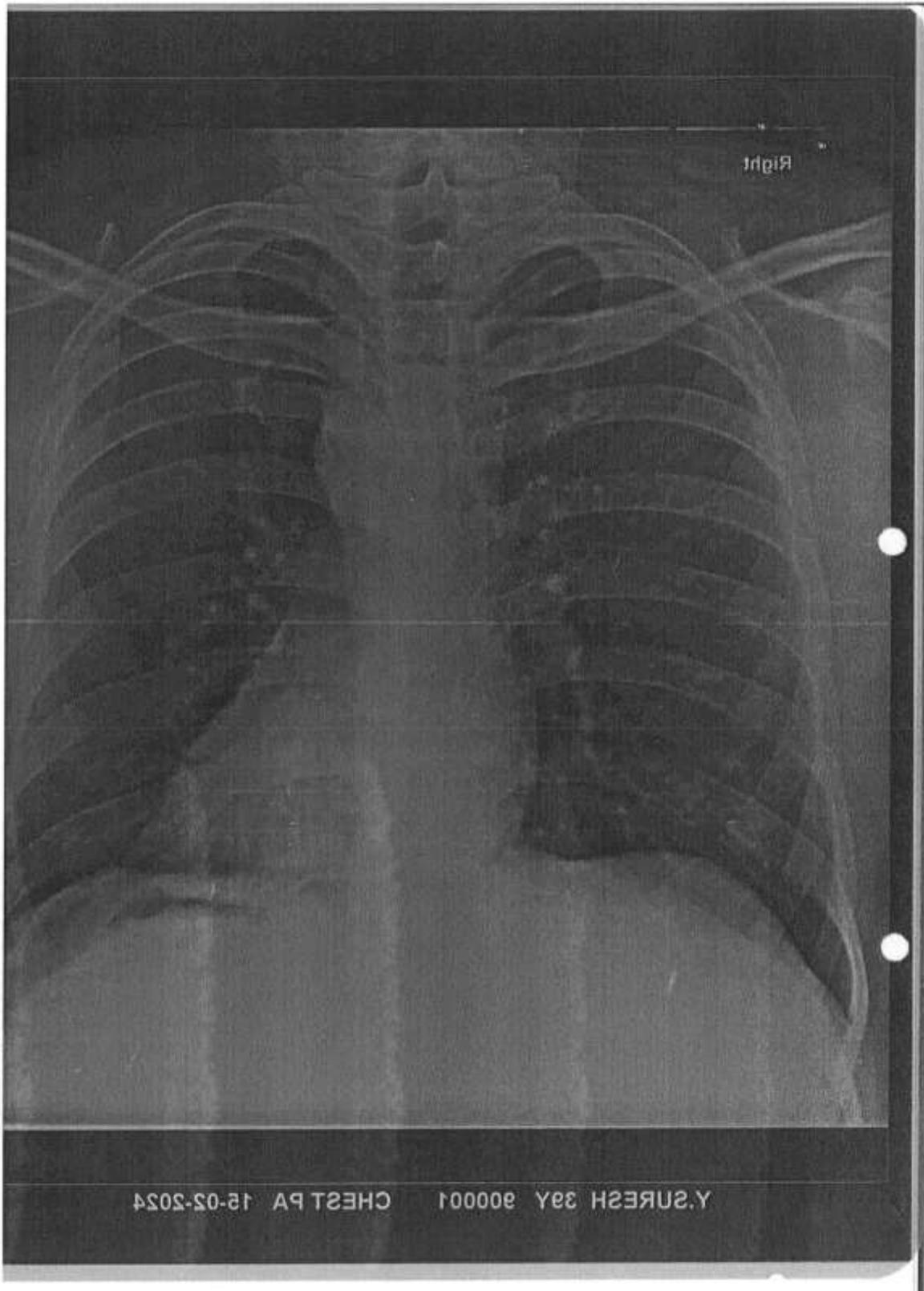
Sy. No. 1, Pet Basheerabad, Kompally, Beside SPG Grand Hotel,
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Dr. SHIRIN PRATIMA
 Consultant Pathologist



Page 4 of 4







GLOBAL ENVIRO LABS

Recognised By Ministry of Environment Forest & Climate Change (MoEF & CC) GOI & NABL

2-2-1075/14/A/1, 1st Floor, Tilaknagar 'X' Road, Bagh Amberpet,
Hyderabad - 500 013. Ph : 27407969

E-mail : globalelabs@gmail.com, globalelabs@rediffmail.com

Accredited by :



REF.NO:GEL/HLPL/061/AAQ/2024-021

Date :16-05-2024

AMBIENT AIR QUALITY DATA

Name of the Industry : **M/s. HINDYS LAB PVT LTD.,**
Address : **(Formerly M/s Hyechem Laboratories)**
Sy.No. 290 & 291, Veliminedu (V) Chityal (M)
Nalgonda District - 508 114

Location : Main Gate

Date of Sampling : 10-05-2024

Sampling Time : 24 Hrs.

| S. No. | TEST PARAMETERS | UNIT | PROTOCOL | RESULTS | CPCB STANDARDS |
|--------|--|-------------------|--------------------------------------|---------------|----------------|
| 01. | Sulphur dioxide as SO ₂ | µg/m ³ | IS: 5182 Part 2- 2001 (RA-2017) | 13 | 80 |
| 02. | Nitrogen Dioxide as NO ₂ | µg/m ³ | IS: 5182 Part 6-2006 (RA-2017) | 17 | 80 |
| 03. | Particulate Matter (PM ₁₀) (Size Less than 10 µm) | µg/m ³ | IS: 5182 Part 23-2006 (RA-2017) | 64 | 100 |
| 04. | Particulate Matter (PM _{2.5}) (Size Less than 2.5 µm) | µg/m ³ | IS 5182 P-24 : 2019 | 33 | 60 |
| 05. | Ozone as O ₃ | µg/m ³ | IS: 5182 Part IX : 1974 (Reaff.2019) | 21 | 180 |
| 06. | Lead as Pb | µg/m ³ | IS: 5182 Part 22:2004 (Reaff.2019) | BDL (DL:0.01) | 1.0 |
| 07. | Carbon Monoxide as CO | mg/m ³ | IS: 5182 Part 10 : 1999 (Reaff.2019) | BDL (DL:1.0) | 4.0 |
| 08. | Ammonia as NH ₃ | µg/m ³ | IS 5182 P-25 : (2018) | 25 | 400 |
| 09. | Benzene | µg/m ³ | IS: 5182 Part 11-2006 (Reaff.2017) | BDL (DL:1.0) | 5.0 |
| 10. | Benzo (α) Pyrene | ng/m ³ | IS: 5182 Part 12 -2004 (Reaff. 2009) | BDL (DL:0.5) | 1.0 |
| 11. | Arsenic as As | ng/m ³ | USEPA Compendium Method IO-3.4; | BDL (DL:5.0) | 6.0 |
| 12. | Nickel as Ni | ng/m ³ | IS 5182 P-26 : 2020 | BDL (DL:3.0) | 20 |

Note : BDL: Below Detection Limit DL: Detection Limit

Note: All the values are within the limits prescribed by TSPCB.

All the parameters monitored and analyzed as per the MoEF notification Vide G.S.R. No.826 (E) Dt: 18/11/2009

Fine Particulate Sampler Model APM 250 (Sl. No. 48-DTL-2011), Next Calibration due on 03/12/2024

Respirable Dust Sampler Model RDS 9000 (Sl. No. 061254), Next Calibration due on 08/04/2025

for GLOBAL ENVIRO LABS

[Handwritten Signature]

AUTHORISED SIGNATORY

Scientists & Consultants In Pollution Control



ISO 9001:2015
ISO 45001:2018

GLOBAL ENVIRO LABS

Recognised By Ministry of Environment Forest & Climate Change (MoEF & CC) GOI & NABL

2-2-1075/14/A/1, 1st Floor, Tilaknagar 'X' Road, Bagh Amberpet,
Hyderabad - 500 013. Ph : 27407969

E-mail : globalelabs@gmail.com, globalelabs@rediffmail.com

Accredited by :



REF.NO:GEL/HLPL/061/AAQ/2024-021

Date :16-05-2024

AMBIENT AIR QUALITY DATA

Name of the Industry : **M/s. HINDYS LAB PVT LTD.,**
Address : **(Formerly M/s Hychem Laboratories)**
Sy.No. 290 & 291, Veliminedu (V) Chityal (M)
Nalgonda District - 508 114

Location : Main Gate

Date of Sampling : 10-05-2024

Sampling Time : 24 Hrs.

| S. No. | TEST PARAMETERS | UNIT | PROTOCOL | RESULTS | CPCB STANDARDS |
|--------|--|-------------------|--------------------------------------|---------------|----------------|
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| 03. | Particulate Matter (PM ₁₀) (Size Less than 10 µm) | µg/m ³ | IS: 5182 Part 23-2006 (RA-2017) | 64 | 100 |
| 04. | Particulate Matter (PM _{2.5}) (Size Less than 2.5 µm) | µg/m ³ | IS 5182 P-24 : 2019 | 33 | 60 |
| 05. | Ozone as O ₃ | µg/m ³ | IS: 5182 Part IX : 1974 (Reaff.2019) | 21 | 180 |
| 06. | Lead as Pb | µg/m ³ | IS: 5182 Part 22:2004 (Reaff.2019) | BDL (DL:0.01) | 1.0 |
| 07. | Carbon Monoxide as CO | mg/m ³ | IS: 5182 Part 10 : 1999 (Reaff.2019) | BDL (DL:1.0) | 4.0 |
| 08. | Ammonia as NH ₃ | µg/m ³ | IS 5182 P-25 : (2018) | 25 | 400 |
| 09. | Benzene | µg/m ³ | IS: 5182 Part 11-2006 (Reaff.2017) | BDL (DL:1.0) | 5.0 |
| 10. | Benzo (α) Pyrene | ng/m ³ | IS: 5182 Part 12 -2004 (Reaff. 2009) | BDL (DL:0.5) | 1.0 |
| 11. | Arsenic as As | ng/m ³ | USEPA Compendium Method IO-3.4; | BDL (DL:5.0) | 6.0 |
| 12. | Nickel as Ni | ng/m ³ | IS 5182 P-26 : 2020 | BDL (DL:3.0) | 20 |

Note : BDL: Below Detection Limit DL: Detection Limit

Note: All the values are within the limits prescribed by TSPCB.

All the parameters monitored and analyzed as per the MoEF notification Vide G.S.R. No.826 (E) Dt: 18/11/2009

Fine Particulate Sampler Model APM 250 (Sl. No. 48-DTL-2011), Next Calibration due on 03/12/2024

Respirable Dust Sampler Model RDS 9000 (Sl. No. 061254), Next Calibration due on 08/04/2025

for GLOBAL ENVIRO LABS

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AUTHORISED SIGNATORY

Scientists & Consultants In Pollution Control



ISO 9001:2015
ISO 45001:2018

GLOBAL ENVIRO LABS

Recognised By Ministry of Environment Forest & Climate Change (MoEF & CC) GOI & NABL

2-2-1075/14/A/1, 1st Floor, Tilaknagar 'X' Road, Bagh Amberpet,
Hyderabad - 500 013. Ph : 27407969

E-mail : globalelabs@gmail.com, globalelabs@rediffmail.com

Accredited by :



REF.NO:GEL/HLPL/061/AAQ/2024-021

Date :16-05-2024

AMBIENT AIR QUALITY DATA

Name of the Industry : **M/s. HINDYS LAB PVT LTD.,**
Address : **(Formerly M/s Hychem Laboratories)**
Sy.No. 290 & 291, Veliminedu (V) Chityal (M)
Nalgonda District - 508 114

Location : Main Gate

Date of Sampling : 10-05-2024

Sampling Time : 24 Hrs.

| S. No. | TEST PARAMETERS | UNIT | PROTOCOL | RESULTS | CPCB STANDARDS |
|--------|--|-------------------|--------------------------------------|---------------|----------------|
| 01. | Sulphur dioxide as SO ₂ | µg/m ³ | IS: 5182 Part 2- 2001 (RA-2017) | 13 | 80 |
| 02. | Nitrogen Dioxide as NO ₂ | µg/m ³ | IS: 5182 Part 6-2006 (RA-2017) | 17 | 80 |
| 03. | Particulate Matter (PM ₁₀) (Size Less than 10 µm) | µg/m ³ | IS: 5182 Part 23-2006 (RA-2017) | 64 | 100 |
| 04. | Particulate Matter (PM _{2.5}) (Size Less than 2.5 µm) | µg/m ³ | IS 5182 P-24 : 2019 | 33 | 60 |
| 05. | Ozone as O ₃ | µg/m ³ | IS: 5182 Part IX : 1974 (Reaff.2019) | 21 | 180 |
| 06. | Lead as Pb | µg/m ³ | IS: 5182 Part 22:2004 (Reaff.2019) | BDL (DL:0.01) | 1.0 |
| 07. | Carbon Monoxide as CO | mg/m ³ | IS: 5182 Part 10 : 1999 (Reaff.2019) | BDL (DL:1.0) | 4.0 |
| 08. | Ammonia as NH ₃ | µg/m ³ | IS 5182 P-25 : (2018) | 25 | 400 |
| 09. | Benzene | µg/m ³ | IS: 5182 Part 11-2006 (Reaff.2017) | BDL (DL:1.0) | 5.0 |
| 10. | Benzo (α) Pyrene | ng/m ³ | IS: 5182 Part 12 -2004 (Reaff. 2009) | BDL (DL:0.5) | 1.0 |
| 11. | Arsenic as As | ng/m ³ | USEPA Compendium Method IO-3.4; | BDL (DL:5.0) | 6.0 |
| 12. | Nickel as Ni | ng/m ³ | IS 5182 P-26 : 2020 | BDL (DL:3.0) | 20 |

Note : BDL: Below Detection Limit DL: Detection Limit

Note: All the values are within the limits prescribed by TSPCB.

All the parameters monitored and analyzed as per the MoEF notification Vide G.S.R. No.826 (E) Dt: 18/11/2009

Fine Particulate Sampler Model APM 250 (Sl. No. 48-DTL-2011), Next Calibration due on 03/12/2024

Respirable Dust Sampler Model RDS 9000 (Sl. No. 061254), Next Calibration due on 08/04/2025

for GLOBAL ENVIRO LABS

AUTHORISED SIGNATORY

Scientists & Consultants In Pollution Control

Ambient air quality monitoring reports



ISO 9001:2015
ISO 45001:2018

GLOBAL ENVIRO LABS

Recognised By Ministry of Environment Forest & Climate Change (MoEF & CC) GOI & NABL

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Hyderabad - 500 013. Ph : 27407969

E-mail : globalelabs@gmail.com, globalelabs@rediffmail.com

Accredited by



REF.NO:GEL/HLPL/061/WA/2024-028

Date :16-05-2024

WATER ANALYSIS

Name of the Industry : **M/s. HINDYS LAB PVT LTD.,**
(Formerly M/s Hychem Laboratories)
Address : Sy.No. 290 & 291, Veliminedu (V) Chityal (M)
Nalgonda District - 508 114

Sample Particulars : Bore Well Water
Date of collection : 10-05-2024
Date of Analysis : 11-05-2024

| S. No | Parameters | Results | Drinking Water Specifications (As per IS 10500 : 2012) | |
|-------|--------------------------------------|------------|---|--|
| | | | Acceptable Unit | Permissible Limit (in the Absence of better Alternate Source) |
| 1 | Colour | Colourless | 05 | 15 |
| 2 | pH | 7.62 | 6.5-8.5 | 6.5-8.5 |
| 3 | Electrical Conductivity (micro mhos) | 978 | -- | -- |
| 4 | Dissolved Solids (mg/l) | 685 | 500 | 2000 |
| 5 | Total Hardness (mg/l) | 552 | 200 | 600 |
| 6 | Phenolphthalein Alkalinity (mg/l) | 36 | -- | -- |
| 7 | Methyl Orange Alkalinity (mg/l) | 508 | 200 | 600 |
| 8 | Non-Carbonate Hardness (mg/l) | 08 | -- | -- |
| 9 | Calcium as Ca (mg/l) | 149.6 | 75 | 200 |
| 10 | Magnesium as Mg (mg/l) | 43.25 | 30 | 100 |
| 11 | Sodium as Na (mg/l) | 118 | -- | -- |
| 12 | Potassium as K (mg/l) | 1.60 | -- | -- |
| 13 | Chloride as Cl (mg/l) | 153 | 250 | 1000 |
| 14 | Sulphate as SO ₄ (mg/l) | 79 | 200 | 400 |
| 15 | Nitrate as NO ₃ (mg/l) | 37 | 45 | 45 |
| 16 | Fluorides as F (mg/l) | 0.85 | 1.0 | 1.5 |
| 17 | Silica as SiO ₂ (mg/l) | 1.0 | -- | -- |
| 18 | Iron as Fe (mg/l) | 0.10 | 0.3 | 0.3 |
| 19 | Turbidity (NTU) | 1.39 | 1.0 | 5.0 |

for GLOBAL ENVIRO LABS

[Signature]

AUTHORISED SIGNATORY

Scientists & Consultants In Pollution Control

HINDYS LAB PRIVATE LIMITED

A Brief Report of CSR activities in HINDYS LAB plant areas

June 2024

About Hetero

Hetero is one of India's leading generic pharmaceutical companies and is one of the world's largest producers of anti-retroviral drugs for the treatment of HIV/AIDS. With more than 20 years of expertise in the pharmaceutical industry, Hetero's strategic business areas include APIs, generics and biosimilars. Hetero also offers custom pharmaceutical services to its partners around the world. The company is recognized for its strengths in Research and Development, manufacturing, and commercialization of a wide range of products.

Hetero is the first company in India to launch the generic version of Remdesivir injection, COVIFOR, in India, which is used to treat hospitalization cases of COVID-19.

Corporate Social Responsibility

At Hetero, we value health and prosperity for all. Our passion for improving quality of life extends beyond our business and transcends everything we do. While we work towards making medicines affordable and accessible to society at large, we also continuously seek opportunities to help the society through our corporate social responsibility initiatives. Since its inception, Hetero has been directly supporting with healthcare programmes, drinking water & sanitation, educational and welfare activities in communities surrounding the company's factories. The company also extends its support beyond its operational vicinities depending on the community needs and emergencies.

As a Hetero group we will focus on the following thematic areas to implement CSR activities in HINDYS LAB Plant areas. Following activities have been implemented in the villages with an outreach of 14 schools 18 Anganwadi centers etc in the HINDYS LAB Plant areas.

1. Quality Education
2. Health Care Services
3. Village Infrastructure.
4. Drinking Water & Sanitation

1. Quality Education

Quality Education is one of the flagship programs for Hetero Company. We are working in 15 Schools & 18 Anganwadi Centers in the HINDYS LAB Area. Goal is to address the root causes of education quality challenges. We identified several challenges among the marginalised students studying especially in govt schools.

To provide quality education:



- Supported **22 vidya volunteers** in schools to balance the student teacher ratio. Purpose of vidya volunteers is to address the root causes of lack of required teaching staff in select schools. Vidya volunteers are well trained on various participatory didactic learning/teaching methods. Vidya volunteers help the school students through language and numeracy improvement. Also helps in various behavioural change trainings to students.



- Provided **uniforms, bags, stationery, notebooks & furniture** to schools to bring the uniformity among the students. The intent of providing the above is to enable children studying in the schools to have a better access to learning materials.
- Provided **outdoor playing equipment** to Anganwadi schools to encourage the children to attend regularly. In several Anganwadi centers, it was observed that the children do not have access to required outdoor playing equipment.
- Providing the additional class rooms and dining facilities to the students.
- Providing computer learning labs to the 4 schools to improve the learning skills among the students.

2. Health Care Services:

Health is one of the other flag ship programs for Hetero Company, under health.

- Providing health support to needy poor people.

3. Drinking Water & Sanitation:

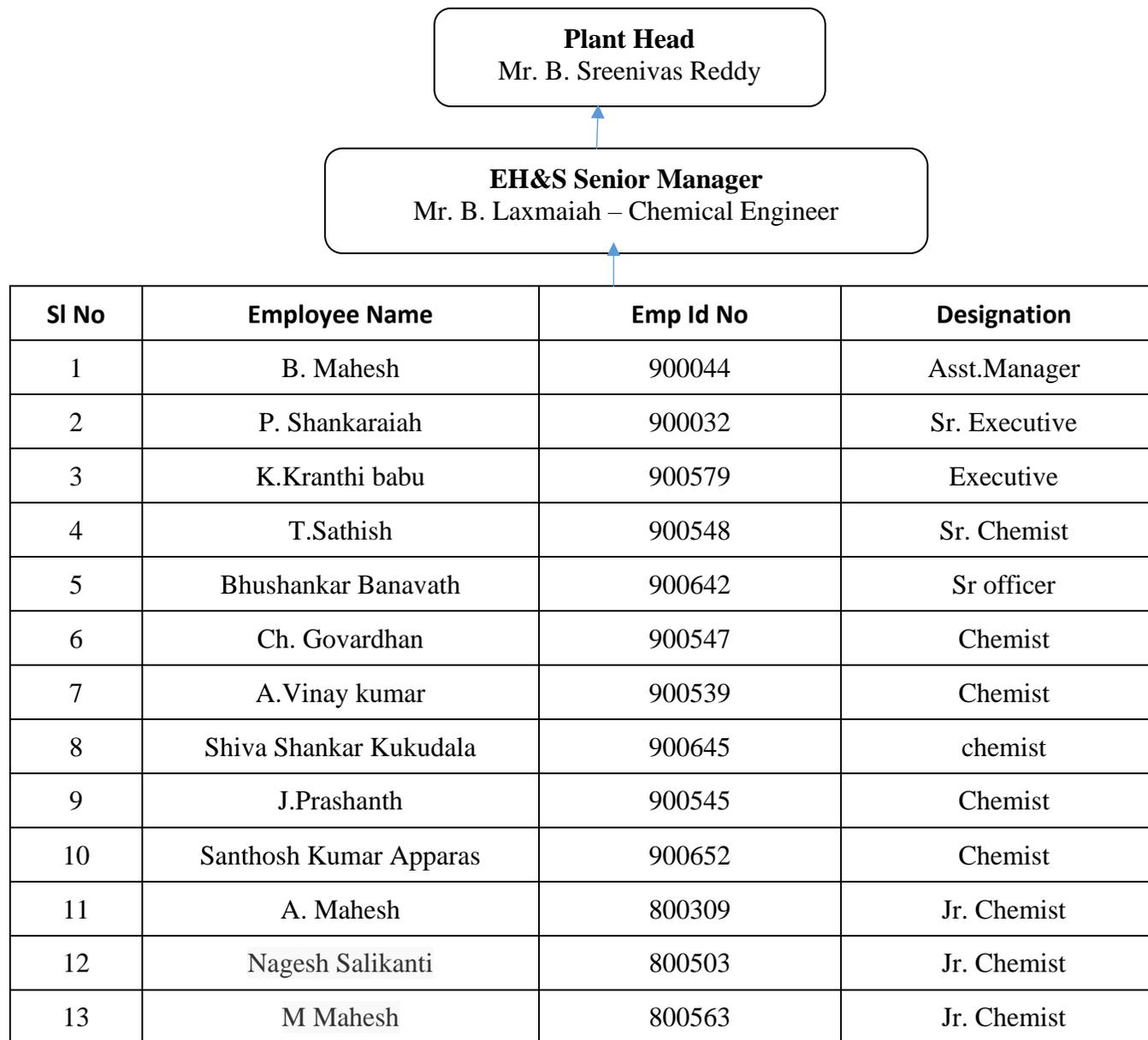
Under this project following activities are completed.

- 2 RO Plants are installed in various villages to provide clean and safe drinking water.
- Created awareness on Swachh Bharath
- Providing CC cameras to the villages to enhance the safety & security especially to the women and children.

CSR expenditure in the HINDYS LAB from FY 2020-21 to 2023-24

HINDYS LAB (Hetero) CSR expenditure details (In lakhs)

| Sl. No | CSR COMPONENT | FY 2020-21 | FY 2021-22 | FY 2022-23 | FY 2023-24 | GRAND TOTAL |
|---------------|-------------------------|-------------------|-------------------|-------------------|-------------------|--------------------|
| 1 | Education | 19.14 | 11.20 | 19.87 | 46.72 | 96.93 |
| 2 | Health | 1.95 | 1.70 | 166.83 | 90.75 | 261.23 |
| 3 | Disaster relief | 1.01 | 0.00 | 0.00 | 0.00 | 1.01 |
| 4 | Livelihoods | 3.50 | 4.84 | 6.82 | 15.61 | 30.77 |
| 5 | Water & sanitation | 0.28 | 0.28 | 0.00 | 0.00 | 0.56 |
| 6 | Village infrastructure | 6.00 | 15.44 | 42.59 | 13.25 | 77.28 |
| 7 | Village development | 0.00 | 0.00 | 0.00 | 1.75 | 1.75 |
| 8 | Sports and games | 0.00 | 0.00 | 0.00 | 0.98 | 0.98 |
| 9 | Heritage, art & culture | 0.00 | 0.25 | 35.27 | 43.62 | 79.14 |
| | Total | 31.88 | 33.71 | 271.38 | 212.68 | 549.65 |

Organogram for Environmental operation & Compliance

Annexure-XXI

Hindys lab

Hindys Lab Private Limited

Reg. Off : H.No.8-3-166/1&2/105 to 108,
First Floor, A Wing, Challa Estates, Erragadda,
Hyderabad, Telangana, India - 500 018.
Tel : +91-40-23710405 Fax : +91-40-23700405
CIN : U24100TG2007PTC055636

o/c

Date: 20th Aug 2020

To
The Secretary,
Veliminedu Grampanchyat,
Chityala Mandal,
Nalgonda District.

Sub: Lr.No:F.No.IA-J-11011/114/2017-IA II(I), Expansion of Bulk drug and Intermediates manufacturing unit from 5.25 TPM to 150 TPM at Sy.no 290 & 291 Veliminedu Village, Chityal (Mandal), Nalgonda Dist.

Sir,

With reference to cited above we are submitting Expansion Environmental Clearence (EC) copy of M/s Hindys Lab Pvt Ltd, Sy.no 290 & 291 Veliminedu Village, Chityal (Mandal), Nalgonda Dist.

For your kind perusal and confirmation.

Thanking you

Yours faithfully

For HINDYS LAB PVT LTD

AUTHORISED SIGNATORY

CC to: Environmental Engineer, Tspcb, Nalgonda.

MRO, Chityala

Z.P office, Nalgonda



Received Copy
M.A. / M
20/8/2020
PS Veliminedu



सत्यमेव जयते

By Speed Post/Online

F.No. IA-J-11011/114/2017- IA II(I)
Government of India
Ministry of Environment, Forest and Climate Change
(IA-II Section)

Indira Paryavaran Bhawan
Jorbagh Road, New Delhi - 3

Dated: 9th April, 2020

To

M/s Hindys Lab Pvt Ltd
Village Veliminedu, Mandal Chityal
District Nalgonda, Telangana - 508 114
Email: jagadeeswar.v@heterodrugs.com

Sub: Expansion of Bulk Drug and Intermediates manufacturing unit from 5.25 TPM to 150 TPM at Sy. Nos. 289-292, Village Veliminedu, Mandal Chityal, District Nalgonda, Telangana by M/s Hindys Lab Pvt Ltd - Environmental Clearance - reg.

Sir,

This has reference to your proposal No. IA/TG/IND2/94648/2017 dated 19th September 2019, submitting the EIA/EMP report on the above subject matter.

2. The Ministry of Environment, Forest and Climate Change has examined the proposal for environmental clearance to the project for expansion of Bulk Drug and Intermediates manufacturing unit from 5.25 TPM to 150 TPM by M/s Hindys Lab Pvt Ltd in an area of 11 acres located at Sy. Nos. 289-292, Village Veliminedu, Mandal Chityal, District Nalgonda, Telangana.

3. The details of products and capacity after expansion is as under:

| S.No | Product | Capacity | |
|------|---|----------|--------|
| | | TPM | Kg/day |
| 1 | Amlodipine Besylate | 1 | 33.3 |
| 2 | Clopidogrel Hydrogen Sulfate | 5 | 166.7 |
| 3 | Dex Lansoprazole | 1 | 33.3 |
| 4 | Divolproex sodium | 3.5 | 116.7 |
| 5 | Duloxetine | 5 | 166.7 |
| 6 | Glimepiride | 0.6 | 20 |
| 7 | Mesalamine | 1 | 33.3 |
| 8 | Metoprolol | 7 | 233.3 |
| 9 | Nebivolol HCL | 9 | 300 |
| 10 | Pragabalin | 1 | 33.3 |
| 11 | Rosuvastatin | 3 | 100 |
| 12 | Sertraline HCl | 4 | 133.3 |
| 13 | Valaciclovir | 1 | 33.3 |
| 14 | 2- Acetyl Ethoxy acetyl methoxy ether (AEA) (Acyclovir Intermediate) | 12.4 | 413.3 |

| | | | |
|---|--|------------|-------------|
| 15 | Trans-4-(4-chlorophenyl)-cyclohexane carboxylic acid (Atovaquone Intermediate) | 0.5 | 16.7 |
| 16 | 5-Cyano phthalide (Citalopram Intermediate) | 8 | 266.7 |
| 17 | Ethyl 3-[[3-Amino-4-(Methylamino) Benzoyl](Pyridine-2-Yl) Amino] Propanoate (EMP) (Dabigatran Etixilate Mesylate Intermediate) | 1 | 33.3 |
| 18 | (S)-3-(Dimethylamino)-1-(2-thienyl)-1-propanol (DMTP) (Duloxetine Intermediate) | 0.5 | 16.7 |
| 19 | (Cis-Exo)-2,3-norbornane dicarboximide [BDX] (Lurosidone HCl Intermediate) | 9 | 300 |
| 20 | (1R,2R)-cyclohexane-1,2-diyl-bis (methylene) dimethane sulfonate [MOC] (Lurosidone HCl Intermediate) | 1.5 | 50 |
| 21 | 2-[2-[3(S)-[3-[2-(7-Chloro-2-Quinoliny)-ethenyl]phenyl]-3-hydroxypropyl]phenyl-2-propanol (CQHP) (Montelukast Sodium Intermediate) | 0.5 | 16.7 |
| 22 | 2,8-Diazo bicyclo Nonane (Moxifloxacin Intermediate) | 0.5 | 16.7 |
| 23 | Carbamyl Methyl-5-Methyl hexanoic Acid (CMM) (Pragabalin Intermediate) | 4 | 133.3 |
| 24 | (2S,3S,5S)-2-Amino-3-Hydroxy-5-Tert-Butylcarbonyl Amino 1,6-Diphenyl (BDH pure) (Ritonavir Intermediate) | 0.5 | 16.7 |
| 25 | Tert-butyl 2-((4R,6S)-6-((E)-2-(4-(4-fluorophenyl)-6-isopropyl-2-(N-methylmethane sulfonamido)Pyrimidin-5-yl)vinyl)-2,2-dimethyl-1,3-dioxane-4-yl)-acetate (TIN) (Rosuvastatin Intermediate) | 3 | 100 |
| 26 | Poly allyl amine HCl (Sevelamir Intermediate) | 5 | 166.7 |
| 27 | Dibenzimidazole (Telmisartan Intermediate) | 6 | 200 |
| 28 | Diacetyl acyclovir (Valaciclovir Intermediate) | 16 | 533.3 |
| 29 | Camphor sulfonyl dichloride (Intermediate of Esomeprazole Mg) | 7 | 233.3 |
| 30 | D- Mandalic acid (Intermediate of Sertraline HCl) | 5 | 166.7 |
| 31 | 4-(3,4-Dichlorophenyl)-3,4-dihydro-N-methyl-1-(2H)-Naphthaleneimine (Intermediate of Sertraline Hcl) | 26 | 866.7 |
| 32 | N2-(1-(S)-ethoxy carbonyl-3-phenyl propyl-N6-trifluoro acetyl-L-lyline (Intermediate of Lisinopril) | 4 | 133.3 |
| Total (Worst Case 27 products on campaign basis) | | 150 | 5000 |

By-Products

| S. No | Product | Stage | By Product | Quantity (Kg/day) |
|-------|------------------------------|-------|-------------------------|-------------------|
| 1 | Clopidogrel hydrogen sulfate | I | p-toluene sulfonic acid | 90 |
| 2 | Di acetyl acyclovir | I | Acetic acid | 207 |

4. The land area available for the project is 11 acres (existing -3.47 acres, additional 7.53 acres). Industry will develop greenbelt in an area of 3.7 acres covering 34% of total project area. The estimated project cost is Rs 45 crores. Total capital cost earmarked towards environmental pollution control measures is Rs 6.57 crores and the recurring cost (O&M) will be about Rs.6.97 crores per annum. The project will provide employment for 150 persons directly and 60 persons indirectly. Industry proposes to allocate Rs. 2.25 crores cost towards Corporate Environment Responsibility.

5. There are no Reserve forests, National Parks, Wildlife sanctuaries, Biosphere Reserves, Tiger/Elephant Reserves, Wildlife Corridors, Reserve forests within 10 km from the project site. Seasonal nala Chinna Vagu is flowing from northwest to southeast direction at a distance of 5.5 km in southwest direction.

6. The total water requirement after expansion is estimated to be 255.3 cum/day, which includes fresh water requirement of 163.3 cum/day and recycled water of 92 cum/day. The required water is drawn from Mission Bhagiratha (Industrial supply), Government of Telangana. The unit obtained permission from Mission Bhagiratha (Industrial supply) for supply of 210 cum/day water.

Effluent of 97.6 cum/day will be treated through Zero Liquid Discharge based effluent treatment system. The high COD/TDS stream of 61.1 cum/day is segregated and sent to stripper followed by multiple effect evaporators (MEE), and agitated thin film dryer (ATFD). The condensate from stripper is sent to cement plants for co-incineration, while condensate from MEE and ATFD is mixed with low TDS/COD from utility blow downs and domestic wastewater of 36.5 cum/day in biological treatment plant followed by Reverse Osmosis. The treated wastewater is reused for cooling towers and boiler make-up.

Power requirement will be met from Transco. Existing unit has one DG set of capacity 1 x 250 kVA, additionally 1 x 1500, 2 x 1000, 3 x 500 kVA DG sets are proposed as standby during power failure. Stack with height of 12, 7, and 5 m will be provided as per CPCB norms to the proposed DG sets.

Existing unit has 1 x 2 TPH coal fired boiler and 2 x 8 TPH coal fired boilers are proposed as part of expansion. Bag filters and a stack with height of 30 m will be installed for controlling the Particulate emissions within statutory limit of 115 mg/Nm³.

7. The project/activity is covered under category A of item 5(f) 'Synthetic organic chemicals industry' of the schedule to the Environment Impact Assessment (EIA) Notification, 2006 and requires appraisal at central level by sectoral Expert Appraisal Committee (EAC) in the Ministry.

8. The terms of reference (ToR) for the project was issued by the Ministry vide letter dated 26th May, 2017. Public hearing for the project has been conducted by the Telangana State Pollution Control Board on 18th September, 2018 which was presided over by the Additional District Magistrate.

9. The proposal was considered by the Expert Appraisal Committee (Industry-2) in its meetings held on 20-22 November, 2019 and 25-27 February, 2020 in the Ministry, wherein the project proponent and their accredited consultant M/s Team Labs and Consultants presented the EIA/EMP report as per the ToR. The Committee found the EIA/EMP report complying with the ToR and recommended the project for grant of environmental clearance.

10. The EAC, constituted under the provision of the EIA Notification, 2006 and comprising of Experts Members/domain experts in various fields, have examined the proposal submitted by the Project Proponent in desired form along with EIA/EMP report prepared and submitted by the Consultant accredited by the QCI/ NABET on behalf of the Project Proponent.

The EAC noted that the Project Proponent has given undertaking that the data and information given in the application and enclosures are true to the best of his knowledge and belief and no information has been suppressed in the EIA/EMP report. If any part of data/information submitted is found to be false/ misleading at any stage, the project will be rejected and Environmental Clearance given, if any, will be revoked at the risk and cost of the project proponent.

The Committee noted that the EIA/EMP report is in compliance of the ToR issued for the project, reflecting the present environmental concerns and the projected scenario for all the environmental components. The Committee has found the baseline data and incremental GLC due to the proposed project within NAAQ standards. The Committee has also deliberated on the public hearing issues, action plan and CER plan and found to be addressing the issues in the study area and the issues raised during the public hearing. The Committee has found the certified compliance report to be satisfactory.

Additional information submitted by the project proponent to be satisfactory and addressing the concerns of the Committee. The EAC has deliberated the proposal and has made due diligence in the process as notified under the provisions of the EIA Notification, 2006, as amended from time to time and accordingly made the recommendations to the proposal. The Experts Members of the EAC have found the proposal in order and have recommended for grant of Environmental Clearance (EC).

11. Based on the proposal submitted by the project proponent and recommendations of the EAC (Industry-2), Ministry of Environment, Forest and Climate change hereby accords environmental clearance to the project for **Expansion of Bulk Drug and Intermediates manufacturing unit from 5.25 TPM to 150 TPM by M/s Hindys Lab Pvt Ltd at Sy. Nos. 289-292, Village Veliminedu, Mandal Chityal, District Nalgonda, Telangana**, under the provisions of the EIA Notification, 2006, subject to the compliance of terms and conditions as under:-

- (i) Necessary permission as mandated under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981, as applicable from time to time, shall be obtained from the State Pollution Control Board.
- (ii) As already committed by the project proponent, Zero Liquid Discharge shall be ensured and no waste/treated water shall be discharged outside the premises. All the waste water to be collected and to be reused after treatment.
- (iii) Necessary authorization required under the Hazardous and Other Wastes (Management and Trans-Boundary Movement) Rules, 2016, Solid Waste Management Rules, 2016 shall be obtained and the provisions contained in the Rules shall be strictly adhered to.

- (iv) National Emission Standards for Organic Chemicals Manufacturing Industry issued by the Ministry vide G.S.R.608(E) dated 21st July, 2010 and amended from time to time shall be followed.
- (v) Volatile organic compounds (VOCs)/Fugitive emissions shall be controlled at 99.95% with effective chillers/modern technology.
- (vi) No raw material/solvent prohibited by the concerned regulatory authorities from time to time, shall be used.
- (vii) As proposed, storage of raw material shall be restricted to 3 days.
- (viii) To control source and the fugitive emissions, suitable pollution control devices shall be installed to meet the prescribed norms and/or the NAAQS. The gaseous emissions shall be dispersed through stack of adequate height as per CPCB/SPCB guidelines.
- (ix) Solvent management shall be carried out as follows:
 - (a) Reactor shall be connected to chilled brine condenser system.
 - (b) Reactor and solvent handling pump shall have mechanical seals to prevent leakages.
 - (c) The condensers shall be provided with sufficient HTA and residence time so as to achieve more than 95% recovery.
 - (d) Solvents shall be stored in a separate space specified with all safety measures.
 - (e) Proper earthing shall be provided in all the electrical equipment wherever solvent handling is done.
 - (f) Entire plant shall be flame proof. The solvent storage tanks shall be provided with breather valve to prevent losses.
 - (g) All the solvent storage tanks shall be connected with vent condensers with chilled brine circulation.
- (x) Total fresh water requirement shall not exceed 163.3 cum/day, proposed to be met from Mission Bhagiratha (Industrial supply). Prior permission in this regard shall be obtained from the concerned regulatory authority.
- (xi) Process effluent/any wastewater shall not be allowed to mix with storm water. The storm water from the premises shall be collected and discharged through a separate conveyance system. All the vent pipes should be above the roof level.
- (xii) Hazardous chemicals shall be stored in tanks, tank farms, drums, carboys etc. Flame arresters shall be provided on tank farm, and solvent transfer through pumps. Raw material and products should be stored in leak proof containers. Spent acid to be stored over the ground tank and to be sent to TSDF.
- (xiii) Process organic residue and spent carbon, if any, shall be sent to cement industries. ETP sludge, process inorganic & evaporation salt shall be disposed off to the TSDF.
- (xiv) The Company shall strictly comply with the rules and guidelines under Manufacture, Storage and Import of Hazardous Chemicals (MSIHC) Rules, 1989 as amended time to time. All transportation of Hazardous Chemicals shall be as per the Motor Vehicle Act (MVA), 1989.

- (xv) Fly ash should be stored separately as per CPCB guidelines so that it may not adversely affect the air quality. Direct exposure of workers to fly ash and dust should be avoided.
- (xvi) The company shall undertake waste minimization measures as below:-
 - (a) Metering and control of quantities of active ingredients to minimize waste.
 - (b) Reuse of by-products from the process as raw materials or as raw material substitutes in other processes.
 - (c) Use of automated filling to minimize spillage.
 - (d) Use of Close Feed system into batch reactors.
 - (e) Venting equipment through vapour recovery system.
 - (f) Use of high pressure hoses for equipment clearing to reduce wastewater generation.
- (xvii) The green belt of at least 5-10 m width shall be developed in nearly 33% of the total project area, mainly along the plant periphery, in downward wind direction, and along road sides etc. Selection of plant species shall be as per the CPCB guidelines in consultation with the State Forest Department.
- (xviii) As proposed Rs. 2.25 crores shall be allocated towards Corporate Environment Responsibility (CER). As proposed, the CER allocation shall be spent mainly for addressing the issues (social, health, employment, infrastructure, drinking water facility, skill development, plantation etc) raised during public consultation/hearing.
- (xix) Preference shall be given to local villagers for employment in the unit.
- (xx) For the DG sets, emission limits and the stack height shall be in conformity with the extant regulations and the CPCB guidelines. Acoustic enclosure shall be provided to DG set for controlling the noise pollution.
- (xxi) The unit shall make the arrangement for protection of possible fire hazards during manufacturing process in material handling. Fire-fighting system shall be as per the norms.
- (xxii) Occupational health surveillance including dental check up of the workers shall be done on a regular basis and records maintained as per the Factories Act.
- (xxiii) Continuous online (24x7) monitoring system for stack emissions shall be installed for measurement of flue gas discharge and the pollutants concentration, and the data to be transmitted to the CPCB and SPCB server. For ZLD, the unit shall install web camera with night vision capability and flow meters in the channel/drain carrying effluent within the premises.

11.1 The grant of environmental clearance is further subject to compliance of other general conditions as under:-

- (i) The Project Proponent shall obtain all other statutory/necessary permissions/recommendations/NOCs prior to start of construction/operation of the project, which *inter alia* include, permission/approvals under the Forest (Conservation) Act, 1980; the Wildlife (Protection) Act, 1972; the Coastal Regulation Zone Notification, 2019, as amended from time to time, and other Office Memoranda/Circular issued by the Ministry of Environment, Forest and Climate Change from time to time, as applicable to the project.

- (ii) The project proponent shall ensure compliance of 'National Emission Standards', as applicable to the project, issued by the Ministry from time to time. The project proponent shall also abide by the rules/regulations issued by the CPCB/SPCB for control/abatement of pollution.
- (iii) The project authorities shall adhere to the stipulations made by the State Pollution Control Board/Committee, Central Pollution Control Board, State Government and any other statutory authority.
- (iv) The project proponent shall prepare a site specific conservation plan and wildlife management plan in case of the presence of Schedule-1 species in the study area, as applicable to the project, and submit to Chief Wildlife Warden for approval. The recommendations shall be implemented in consultation with the State Forest/Wildlife Department in a time bound manner.
- (v) No further expansion or modifications in the plant, other than mentioned in the EIA Notification, 2006 and its amendments, shall be carried out without prior approval of the Ministry of Environment, Forest and Climate Change. In case of deviations or alterations in the project proposal from those submitted to this Ministry for clearance, a fresh reference shall be made to the Ministry to assess the adequacy of conditions imposed and to add additional environmental protection measures required, if any.
- (vi) The energy source for lighting purpose shall be preferably LED based, or advance having preference in energy conservation and environment betterment.
- (vii) The locations of ambient air quality monitoring stations shall be decided in consultation with the State Pollution Control Board (SPCB) and it shall be ensured that at least one station each is installed in the upwind and downwind direction as well as where maximum ground level concentrations are anticipated.
- ~~(viii)~~ The National Ambient Air Quality Emission Standards issued by the Ministry vide G.S.R. No. 826(E) dated 16th November, 2009 shall be followed.
- (ix) The overall noise levels in and around the plant area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise levels shall conform to the standards prescribed under Environment (Protection) Act, 1986 Rules, 1989 viz. 75 dBA (day time) and 70 dBA (night time).
- (x) The Company shall harvest rainwater from the roof tops of the buildings and storm water drains to recharge the ground water and to utilize the same for process requirements.
- (xi) Training shall be imparted to all employees on safety and health aspects of chemicals handling. Pre-employment and routine periodical medical examinations for all employees shall be undertaken on regular basis. Training to all employees on handling of chemicals shall be imparted.
- (xii) The company shall also comply with all the environmental protection measures and safeguards proposed in the documents submitted to the Ministry. All the recommendations made in the EIA/EMP in respect of environmental management, and risk mitigation measures relating to the project shall be implemented.

- (xiii) The company shall undertake all relevant measures for improving the socio-economic conditions of the surrounding area. CER activities shall be undertaken by involving local villages and administration and shall be implemented.
- (xiv) The company shall undertake eco-developmental measures including community welfare measures in the project area for the overall improvement of the environment.
- (xv) A separate Environmental Management Cell (having qualified person with Environmental Science/Environmental Engineering/specialization in the project area) equipped with full fledged laboratory facilities shall be set up to carry out the Environmental Management and Monitoring functions.
- (xvi) The company shall earmark sufficient funds towards capital cost and recurring cost per annum to implement the conditions stipulated by the Ministry of Environment, Forest and Climate Change as well as the State Government along with the implementation schedule for all the conditions stipulated herein. The funds so earmarked for environment management/ pollution control measures shall not be diverted for any other purpose.
- (xvii) A copy of the clearance letter shall be sent by the project proponent to concerned Panchayat, Zilla Parishad/Municipal Corporation, Urban local Body and the local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal.
- (xviii) The project proponent shall also submit six monthly reports on the status of compliance of the stipulated Environmental Clearance conditions including results of monitored data (both in hard copies as well as by e-mail) to the respective Regional Office of MoEF&CC, the respective Zonal Office of CPCB and SPCB. A copy of Environmental Clearance and six monthly compliance status report shall be posted on the website of the company.
- (xix) The environmental statement for each financial year ending 31st March in Form-V as is mandated shall be submitted to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the respective Regional Offices of MoEF&CC by e-mail.
- (xx) The project proponent shall inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the SPCB/Committee and may also be seen at Website of the Ministry and at <https://parivesh.nic.in/>. This shall be advertised within seven days from the date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned and a copy of the same shall be forwarded to the concerned Regional Office of the Ministry.
- (xxi) The project authorities shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of start of the project.

| Your (Environment Clearance) application has been Submitted with following details | |
|--|--|
| Proposal No | IA-J-11011/114012017-IAII(I) |
| Compliance ID | 45053231 |
| Compliance Number(For Tracking) | EC/M/COMPLIANCE/45053231/2024 |
| Reporting Year | 2023 |
| Reporting Period | 01 Dec(01 Apr - 30 Sep) |
| Submission Date | 16-02-2024 |
| IRO Name | V Geroge Jenner |
| IRO Email | tr025@ifs.nic.in |
| State | TELANGANA |
| IRO Office Address | Integrated Regional Offices, Hyderabad |
| Note:- SMS and E-Mail has been sent to V Geroge Jenner, TELANGANA with Notification to Project Proponent. | |

Environmental Clearance and compliance status report uploaded in the website of the company

Hindys lab

Hindys Lab Private Limited

Reg. Off. & Factory : Sy No: 290 & 291,
Veliminedu Village, Chityal (Mandal),
Nalgonda (Dist.) Telangana State, India-508114.
E-mail : info@hindyslab.com Phone : 9989749336
GSTIN : 36AABCH9256P1ZW
CIN : U24100TG2007PTC055636

22nd Sep 2023

To
The Environmental Engineer
Telangana state Pollution Control Board
Regional Office,
Nalgonda Dist

Sub: Submission of Environmental Statement (Form-V) – Reg

Sir,

M/s. Hindys Lab Private Limited (Formerly known as M/s Hychem Lab Private Ltd), Sy.no 290 & 291 Veliminedu Village, Chityal (Mandal), Nalgonda Dist – Submission of Environmental Statement (Form-V) -With reference to the above mentioned subject, we are here with submitting the Environmental Statement (Form-V) for the year 2022-23

Thanking you

Yours faithfully

For HINDYS LAB PVT LTD

AUTHORISED SIGNATORY



CC: Member Secretary, TSPCB, A-3, Paryavaran Bhavan, Sanathnagar, Hyderabad-500018

M/s. Hindys Lab Private Limited
(Formerly known as M/s Hychem LabPrivatelimited)
Sy.no 290 & 291 Veliminedu Village,
Chityala (Mandal), Nalgonda Dist.
Telangana State - 508114



**ENVIRONMENTAL STATEMENT (FORM-V)
FOR THE FINANCIAL YEAR ENDING MARCH-2021**

SUBMITTED TO
TELANGANA STATE POLLUTION CONTROL BOARD,
REGIONAL OFFICE, NALGONDA

Form-V
ENVIRONMENTAL STATEMENT FOR THE CURRENT FINANCIAL YEAR
April 2022 to March 2023

PART-B**Water Consumption Details :**

1) Water Consumption:

| S.No | Water Consumption | 2021-2022 Quantity (KL/day) | 2022-2023 Quantity (KL/day) |
|------|---|-----------------------------------|-----------------------------------|
| 1 | Process & washings (KL/Month) | 6.94 | 17.48 |
| 2 | Boiler (KL/Month) | 16.56 | 23.41 |
| 3 | Cooling tower (KL/Month) | 1.69 | 61.38 |
| 4 | Domestic (KL/Month) | 1.92 | 6.04 |
| 5 | DM Water, softener regeneration & (KL/Month) | 4.52 | 3.39 |
| 6 | Scrubber (KL/Month) | | 1.35 |
| 7 | Garden (KL/Month) | | 4.82 |
| | Total | 27.84 | 117.87 |

2) Water consumption details

Enclosed in Annexure-1.

1) Stack Monitoring Data:

| Parameter | Stack of 8 TPH boiler Monitored values (mg/Nm ³) | Stack of 1010 KVA DG set Monitored values (mg/Nm ³) | Stack of 1010 KVA DG set Monitored values (mg/Nm ³) | TSPCB standard (mg/Nm ³) |
|-----------------|--|---|---|--------------------------------------|
| SPM | 65 | 64 | 65 | 115 |
| SO ₂ | 45 | 160 | 158 | - |
| NO ₂ | 32 | 193 | 189 | - |

3) Ambient Air Quality Data:

| Parameter | Sampling Location (Monitored value in µg/m ³) | TSPCB standard (µg/m ³) |
|-------------------|--|--|
| | Area: Production Block | |
| PM ₁₀ | 53 | 100 |
| PM _{2.5} | 28 | 60 |
| NO ₂ | 18 | 80 |
| SO ₂ | 13 | 80 |

4) Ambient noise levels:

| S.No | Location | Noise level in dB(A) Day time | Noise level in dB(A) Night time |
|------|-----------------------|----------------------------------|------------------------------------|
| 1 | Near main Gate | 64 | 59 |
| 2 | Near Production Block | 66 | 62 |
| 3 | Near Ware House | 63 | 58 |
| 4 | Near Boiler | 73 | 69 |
| 5 | Near D.G Set | 71 | 67 |

Remarks: The emissions from Boilers, D.G. sets and ambient air quality are well within the limit stipulated by TSPCB in their consent order.

PART-F

Please specify the characteristics in terms of concentration and quantum of hazardous as well as solid wastes and indicate disposal practice adopted for both these categories of wastes.

| S. No | Name of the Hazardous waste | Storage | Disposal facility |
|-------|-----------------------------|----------------------|-------------------------|
| 1 | Spent carbon | Secured Storage shed | Cement industries |
| 2 | Distillation Residue | HDPE drums | Cement industries |
| 3 | Forced Evaporation salts | Secured Storage shed | TSDF/ Cement industries |
| 5 | Process waste - Inorganic | Secured Storage shed | TSDF |
| 6 | Spent residue | HDPE drums | Cement industries |

PART-G

Impact of pollution control measure taken on Conservation of natural resources and consequently on the cost of production :



The pollution control measures adopted to conserve natural resources would ensure that the quantity of wastewater generation, emissions and solid waste generation is reduced thus reduce the degradation of environment.

The industry is conserving water by recycling the water treatment plant rejected water to garden.

HINDYS LAB PVT LIMITED - VELIMINEDU

Manufactured Quantities (in Tonnes) for the period of Apr 2022 TO Mar 2023

| S. No. | Product Name | Consented (Yes/No) | Consented Capacity KG/Day | Apr-22 | May-22 | Jun-22 | Jul-22 | Aug-22 | Sep-22 | Oct-22 | Nov-22 | Dec-22 | Jan-23 | Feb-23 | Mar-23 |
|--------|---|--------------------|---------------------------|--------|--------|--------|--------|--------|--------|--------|--------|--------|--------|--------|--------|
| 1 | Amlodipine Besylate | Yes | 16.65 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 |
| 2 | Clopidogrel Hydrogen Sulfate | Yes | 83.35 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 |
| 3 | Dex Lansoprazole | Yes | 16.65 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 |
| 4 | Divolproex sodium | Yes | 58.35 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 |
| 5 | Duloxetine | Yes | 83.35 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 2.25 | 2.36 |
| 6 | Glimepiride | Yes | 10 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 |
| 7 | Mesalamine | Yes | 16.65 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 |
| 8 | Metoprolol | Yes | 116.65 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 |
| 9 | Nebivolol HCL | Yes | 150 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 |
| 10 | Prasabalin | Yes | 16.65 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 |
| 11 | Rosuvastatin | Yes | 50 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 |
| 12 | Sertraline HCL | Yes | 66.65 | 2.00 | 2.07 | 2.00 | 2.07 | 2.07 | 2.00 | 2.00 | 2.00 | 2.00 | 0.06 | 1.80 | 1.94 |
| 13 | Valaciclovir | Yes | 16.65 | 0.50 | 0.52 | 0.50 | 0.52 | 0.52 | 0.50 | 0.50 | 0.50 | 0.50 | 0.02 | 0.42 | 0.51 |
| 14 | 2-Acetyl Ethoxy acetyl methoxy ether (AEA) (Acyclovir intermediate) | Yes | 206.65 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 5.65 | 0.00 |
| 15 | Trans-4-(4-Chlorophenyl)-cyclohexane carboxylic acid (Avoaquone intermediate) | Yes | 8.35 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 |
| 16 | 5-Cyano phthalide (Citalopram intermediate) | Yes | 133.35 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 |

HINDYS LAB PVT LIMITED - VELLIMINEDU

Effluent generation for the period of Apr 2022 TO Mar 2023

| S. No | Description | Consented Capacity in KLD | Apr-22 | May-22 | Jun-22 | Jul-22 | Aug-22 | Sep-22 | Oct-22 | Nov-22 | Dec-22 | Jan-23 | Feb-23 | Mar-23 | Total KLD |
|-------|-------------------------------------|---------------------------|---------|---------|---------|---------|---------|---------|--------|---------|---------|---------|---------|---------|-----------|
| 1 | Process & washings (KL/Month) | 25.05 | 653.08 | 664.89 | 626.83 | 595.42 | 514.29 | 520.83 | 374.01 | 511.58 | 522.21 | 525.60 | 470.92 | 535.10 | 17.85 |
| 2 | HTDS DIM plant Rejects(KL/Month) | 4.00 | 117.90 | 122.18 | 115.87 | 110.90 | 119.10 | 107.57 | 69.00 | 70.61 | 72.09 | 68.25 | 64.00 | 74.80 | 3.05 |
| 3 | Scrubber (KL/Month) | 1.50 | 43.90 | 45.50 | 43.27 | 42.10 | 44.80 | 40.01 | 30.80 | 32.46 | 42.60 | 38.15 | 37.95 | 42.20 | 1.33 |
| 3 | Boiler (KL/Month) | 4.00 | 118.40 | 122.40 | 117.40 | 117.30 | 115.07 | 118.77 | 121.33 | 115.47 | 120.54 | 122.67 | 109.79 | 121.20 | 3.89 |
| 4 | LTDS Cooling tower (KL/Month) | 10.00 | 248.45 | 267.85 | 232.91 | 234.82 | 206.75 | 218.23 | 209.48 | 218.07 | 229.31 | 223.90 | 206.29 | 217.60 | 7.43 |
| 5 | Domestic (KL/Month) | 4.25 | 119.90 | 125.50 | 120.60 | 119.90 | 118.93 | 120.57 | 124.21 | 119.74 | 124.12 | 125.04 | 112.24 | 124.10 | 3.99 |
| | Average/day (KLD) | 48.80 | 1301.63 | 1348.32 | 1256.88 | 1220.44 | 1118.94 | 1125.98 | 928.83 | 1067.93 | 1110.87 | 1103.61 | 1001.19 | 1115.00 | 37.53 |

HINDYS LAB PVT LIMITED - VELIMINEDU

Hazardous waste disposal details for the period of Apr 2022 TO Mar 2023

| S. No | Description of the waste | Consented Qty P/M | Apr-22 | May-22 | Jun-22 | Jul-22 | Aug-22 | Sep-22 | Oct-22 | Nov-22 | Dec-22 | Jan-23 | Feb-23 | Mar-23 | Total | Disposal Site |
|-------|---|-------------------|--------|--------|--------|--------|--------|--------|--------|--------|--------|---------|--------|--------|---------|---------------------------|
| 1 | Process organic residue(T/Month) | 57.45 | 49.24 | 53.01 | 57.06 | 51.32 | 59.64 | 53.21 | 54.19 | 51.91 | 51.45 | 54.47 | 52.84 | 54.39 | 642.73 | To Cement Industry |
| 2 | Solvent residue(T/Month) | 41.70 | 29.78 | 30.27 | 29.48 | 34.59 | 32.00 | 31.20 | 33.74 | 25.32 | 58.76 | 26.60 | 58.88 | 49.35 | 439.97 | To TSDF & Cement Industry |
| 3 | Stripper Distillate(T/Month) | 13.50 | 24.51 | 0.00 | 24.92 | 0.00 | 20.91 | 0.00 | 21.34 | 0.00 | 24.70 | 0.00 | 27.26 | 0.00 | 143.64 | To TSDF & Cement Industry |
| 4 | Mixed solvents(KL /Month) | 94.50 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | |
| 5 | Evaporation salt(T/Month) | 36.00 | 28.74 | 28.70 | 32.93 | 12.48 | 19.24 | 17.26 | 31.81 | 33.99 | 32.55 | 36.10 | 35.91 | 17.02 | 326.73 | To TSDF & Cement Industry |
| 6 | IN ORGANIC residue(T/Month) | 13.65 | 0.00 | 25.92 | 0.00 | 24.70 | 26.98 | 0.00 | 27.62 | 0.00 | 25.49 | 0.00 | 25.26 | 0.00 | 155.97 | To TSDF & Cement Industry |
| 7 | ETP Sludge(T/Month) | 2.85 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | |
| 8 | Spent carbon(T/Month) | 1.63 | 0.00 | 0.00 | 8.19 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 8.19 | |
| 9 | Hyflow(T/Month) | 1.60 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | |
| 10 | Ash From boiler | 300(TPM) | 80.30 | 76.31 | 71.83 | 76.22 | 84.19 | 75.27 | 80.93 | 76.28 | 80.14 | 82.60 | 86.23 | 83.74 | 954.04 | Third party |
| 11 | Detoxified containers & Containers liners | 1500 (No's/Month) | 295.00 | 254.00 | 145.00 | 427.00 | 496.00 | 487.00 | 546.00 | 650.00 | 610.00 | 1755.00 | 512.00 | 672.00 | 6849.00 | Third party |
| 12 | Waste oil | 4.25(KLPA) | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | |
| 13 | Used Batteries | 5 (No's / year) | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | |

HINDYS LAB PVT LIMITED - VELIMINEDU

Monthwise Water Consumption Details for the period of Apr 2022 TO Mar 2023

| S. No | Description | Consented Capacity in KLD | Monthwise Consumption (KLD) | | | | | | | | | | | | Total KLD |
|-------|---|---------------------------|-----------------------------|----------------|----------------|----------------|----------------|----------------|----------------|----------------|----------------|----------------|----------------|----------------|---------------|
| | | | Apr-22 | May-22 | Jun-22 | Jul-22 | Aug-22 | Sep-22 | Oct-22 | Nov-22 | Dec-22 | Jan-22 | Feb-22 | Mar-22 | |
| 1 | Process & washings (KLD/Month) | 18.65 | 623.4 | 646.80 | 592.10 | 523.10 | 575.83 | 508.75 | 368.34 | 506.80 | 517.64 | 521.4 | 467.3 | 530.4 | 17.48 |
| 2 | Boiler (KLD/Month) | 25.00 | 736.9 | 763.60 | 733.60 | 757.50 | 697.26 | 664.94 | 704.02 | 686.22 | 705.70 | 712.9 | 668.6 | 713.1 | 23.41 |
| 3 | Cooling tower (KLD/Month) | 66.00 | 1938.3 | 2011.10 | 1873.90 | 1936.10 | 1893.53 | 1723.21 | 1910.07 | 1827.13 | 1880.15 | 1856.7 | 1680.0 | 1872.6 | 61.38 |
| 4 | Domestic (KLD/Month) | 5.00 | 147.8 | 153.20 | 144.30 | 153.10 | 109.59 | 108.05 | 141.54 | 131.98 | 720.90 | 134.9 | 123.2 | 136.3 | 6.04 |
| 5 | DM Water, softener regeneration & (KLD/Month) | 4.00 | 118.1 | 122.5 | 115.9 | 110.9 | 144.6 | 144.9 | 69.1 | 70.6 | 134.1 | 68.3 | 64.0 | 74.8 | 3.39 |
| 6 | Scrubber (KLD/Month) | 1.50 | 43.6 | 45.5 | 42.2 | 42.6 | 42.9 | 40.8 | 31.6 | 33.6 | 44.1 | 40.0 | 39.6 | 45.5 | 1.35 |
| 7 | Garden (KLD/Month) | 5.00 | 148.2 | 153.8 | 148.3 | 148.6 | 146.3 | 146.6 | 147.2 | 140.5 | 148.5 | 147.5 | 135.0 | 147.3 | 4.82 |
| | Total | 127.7 | 3756.30 | 3896.50 | 3650.30 | 3671.90 | 3609.96 | 3337.26 | 3371.79 | 3396.76 | 4151.11 | 3481.59 | 3177.59 | 3519.97 | 117.87 |

PUBLIC NOTICE

This is for information that the proposed expansion project **M/s. Hindys Lab Pvt Limited**, Sy.Nos. 289, 290, 291, & 292, Veliminedu Village, Chityal Mandal, Nalgonda District, Telangana has been accorded Environmental Clearance by the EAC of Ministry of Environment & Forest & Climate Change vide EIA Notification dated: 14.09.2006.

Copy of the said Environmental Clearance is available with Telangana Pollution Control Board and may also be seen on the Website of Ministry of Environment & Forest & Climate change <http://moef.nic.in>

Sd/-

M/s. Hindys Lab Pvt Limited
Authorized Signatory

Date: 21-08-2020.

బహిరంగ ప్రకటన

ఇందువలనగా తెలియజేయబడిన విషయం తెలంగాణ, నల్గొండ జిల్లా, చిత్తూరు మండలం, వెలిమిండు గ్రామం, సబ్ ప్లాన్ నెంబర్ 289, 290, 291 మరియు 292 వందలకు M/s హిందీస్ ల్యాబ్ ప్రైవేట్ లిమిటెడ్ ప్రతిరూప విస్తరణ ప్రాజెక్టుకు పర్యావరణం, ఆటని మరియు వాతావరణ హానిని మూల్యాంకనం చేయడానికి EACని 14.09.2006వే తేదీనాడు EIA ప్రాజెక్టుకు పర్యావరణం మరియు వాతావరణ హానిని మూల్యాంకనం చేయడానికి మంజూరు చేయబడింది.

పేరుకు పర్యావరణం మరియు వాతావరణ హానిని మూల్యాంకనం చేయడానికి మంజూరు చేయబడిన విషయం తెలంగాణ పర్యావరణం మరియు వాతావరణ హానిని మూల్యాంకనం చేయడానికి మంజూరు చేయబడిన విషయం తెలంగాణ పర్యావరణం మరియు వాతావరణ హానిని మూల్యాంకనం చేయడానికి <http://moef.nic.in> పేరుకు వెబ్ సైట్ పర్యవేక్షించండి.

Sd/-
M/s హిందీస్ ల్యాబ్ ప్రైవేట్ లిమిటెడ్
అధికారిక సంతకం
తేదీ: 21.08.2020.

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

**ORIGINAL APPLICATION No. 238 OF 2021 (SZ)
(Earlier: OA No. 181 OF 2020 (PB))**

IN THE MATTER OF:

Chopuri Ramachandrababu

Applicant(s)

versus

State of Telangana,
rep by its P.M. Secretary,
SE&T Dept., & Others

Respondent(s)

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Place: Hyderabad

Date: 13-05-2022

Report of the Joint Committee in O.A. No. 238 of 2021 (SZ) | Earlier OA No. 181 of 2020(PB) | in the matter of Chepuri Ramachandraiah, Vs State Of Telangana submitted to Hon'ble National Green Tribunal, South Zone, Chennai in Compliance to order dated 8th December, 2021.



Submitted To

**Hon'ble National Green Tribunal
South Zone, Chennai**

May, 2022

①

Report of the Joint Committee in O.A. No. 238 of 2021 (SZ) | Earlier OA No. 181 of 2020(PB) in the matter of Chepuri Ramachandraiah Vs State Of Telangana Submitted to Hon'ble National Green Tribunal, South Zone, Chennai in Compliance to order dated 8th December, 2021.

1. Preamble

Sri Chepuri Ramachandraiah, R/o. Veliminedu (V), Chityala (M), Nalgonda District has sent a representation to the Chairman, Hon'ble NGT, Principal Bench, New Delhi. The Hon'ble NGT registered the representation as Original Application (O.A) No.181 of 2020. The main prayer of the applicant is as follows:

The Grievance in this petition of the applicant is against violation of environmental norms by M/s. Hindys Chemical Factory, causing air and water pollution adversely affecting the cattle and crops and public health in Veliminedu Village, Chityala Mandal, Nalgonda District, Telangana.

The Hon'ble NGT heard the matter and passed orders dated 01.12.2020 and directed that the State PCB and the District Magistrate, Nalgonda need to take appropriate action after ascertaining the facts and following due process of Law. The nodal agency for coordination will be the State PCB

In compliance of the Orders, the District Collector has deputed the Additional Collector & Additional District Magistrate, Nalgonda to complete the inspection and submit report. Subsequently, the case was heard before the Hon'ble NGT on 01.12.2020 and the Tribunal has sought a factual and Action Taken Report from the Board and District Collector, Nalgonda. In compliance to the directions of the Hon'ble NGT, the Committee report dated 03.06.2021 filed before the Hon'ble NGT, Principal Branch, New Delhi on 21.10.2021.

2. Orders of the Hon'ble Tribunals

The matter was taken for hearing before the Hon'ble NGT, New Delhi on 18.11.2021 and the relevant extract of the Order of Hon'ble NGT is as follows.

6. Project proponent has filed I.A. No. 212/2021 to be added as a party and inter alia stated that some of the land is under acquisition.
7. We have heard learned counsel for the State PCB as well as the project proponent. Even though the report is not complete on all respects, it is clearly acknowledge that there are

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serious violations as noted above resulting in damage to the soil quality and water in the area. The unit has been manufacturing more than the consented capacity and not maintaining record and also not complying with the consent conditions. Only action taken by the State PCB is forfeiting the bank guarantee to the extent to Rs. 2 lakhs

8. In view of the above, further remedial action is necessary, after ascertaining a factual position
9. Accordingly, we constitute a four member joint Committee of MoEF&CC, CPCB, State PCB and the District Collector jointly. Joint meeting of the Committee may be held within two weeks. The joint Committee may undertake visit to the site and interact with the stakeholders and evaluate compliance status in all respects, including air water, soil, ground water compliance of the consent and EC conditions and the quantum of compensation required to be recovered in the light of the violations found. The project proponent may be given opportunity of being heard. The Committee may give its report within three months by email to the Southern Bench of this Tribunal.

The CPCB & TSPCB are made as Nodal Agency for coordination and also for providing necessary logistics for this purpose.

Further, the matter was taken by the Hon'ble NGT, Southern Zone, Chennai on 08.12.2021, the interlocutory application (I.A. No. 187 of 2021 (SZ)) is allowed and the applicant in I.A. No. 187 of 2021 (SZ) is impleaded as additional 4th Respondent and passed an order that,

1. If the newly added 4th Respondent wanted to file any reply to the allegations made and also objections (if any) to the report submitted earlier, they are at liberty to file the same before this Tribunal before the next date of hearing date.
2. In the meantime the official respondents are also directed to file their independent response regarding the allegations made in the letter petition before the next hearing date, so as to consider the further directions (if any) to be issued in this regard
3. The Joint committee is also directed to file the report if possible or at least file an interim report before the next hearing date ...
4. The Joint Committee as well as the respondents are directed to file their respective report as well as independent response before this Tribunal on or before 17.01.2022 by e-filing in the form of searchable PDF/OCR Supportable PDF and not in the form of image PDF along with necessary hardcopies to be produced in per Rules".

Copies of the Hon'ble NGT orders are enclosed as Annexure - 1&2



In compliance to the Hon'ble NGT order dated 18.11.2021 in case of O.A. No. 181 of 2020, the committee was constituted comprising of the following officers:

- i. Sh. V. Chandra Shekar, Additional Collector & Additional District Magistrate, Nalgonda District.
- ii. Smt. H. D. Varalaxmi, Scientist E, CPCB, Regional Directorate, Chennai.
- iii. Dr. E. Arookia Lenin, Scientist C, Integrated Regional Office, MoEF&CC, Hyderabad.
- iv. Sh. G. Hanumantha Reddy, Joint Chief Environmental Engineer, TSPCB, Zonal Office, Ramachandrapuram, Hyderabad.

3. Scope of Committee:

The Hon'ble NGT directed that the meeting of the Joint Committee be held within two weeks and the Committee may undertake visit to the site and vested with the following scope as per the Order dated 18.11.2021:

- i. Interact with the stakeholders and evaluate compliance status in all respects, including air, water, soil, ground water.
- ii. Compliance of the Consent and EC conditions and
- iii. The quantum of compensation required to be recovered, in the light of the violations found. The project proponent may be given opportunity of being heard. The Committee to file its report within three months to the Hon'ble NGT, Chennai.

4. Meeting and preliminary site visit by the Committee :

CPCB convened first joint committee meeting on December 13, 2021 at 5:00 PM through online. All the committee members attended and provided suggestions. Smt. H. D. Varalaxmi, from CPCB welcomed all the members and briefed about the case. She also informed that the case was originally filed at NGT, Principal Bench, Delhi and presently is been transferred to NGT, Southern Zone, Chennai and renamed as O.A. No. 238 of 2021 and the case was heard at SZ, Chennai on December 8, 2021. The Hon'ble NGT directed the committee to submit the report or at least the interim report by January 17, 2022 and posted the case for hearing on January 17, 2022.

The committee members had deliberation on NGT order and the following decisions were taken by the committee members for compliance of NGT orders dated 18.11.2021 and 08.12.2021.

- a. TSPCB officials to provide all previous documents/reports submitted earlier to NGT in this case.
- b. To interact with the project proponent, nearby villagers and other stakeholders during 1st week of January, 2022.
- c. To inspect the industry (M/S Hindys Chemical Laboratory Pvt. Ltd., Nalgonda), monitoring and sampling in and around the industry during third week of January, 2022.
- d. TSPCB to make necessary arrangements for the collection and analysis of samples.
- e. TSPCB to provide logistics arrangements for committee members for compliance of NGT orders dated 18.11.2021 and 08.12.2021.
- f. CPCB for providing technical guidance in report preparation and filing of committee report before NGT, SZ (Chennai)

Minutes of the Meeting of Joint Committee held on 13.12.2022 is enclosed as **Annexure -3**.

As per the Decision taken during the Joint Committee meeting held on 13.12.2021, the Joint Committee visited the industry on 04.01.2022 and interacted with the industry representatives and the Applicant. The attendance of the officials and others is enclosed as **Annexure - 4**

During the interaction with the Applicant, they have informed that they are having an agricultural land of about 3 Acres, just opposite to the industry and have incurred crop losses due to the pollution of the industry since last 10 years. They are not able to cultivate the land with the ground water as it got polluted and not useful for irrigation. They are having 3 Bore wells in the Agricultural land and out of them, 2 Bore wells are in working condition. They have alleged that the industry indulged in the discharging of effluents into ground through well, but could not provide any evidence. He has also alleged that they are facing chemical odour problem from the industry. He stated that they were not cultivating the land for the last few years due to pollution.

He further stated that other farmers are not that much affected as their lands are situated away from the industry, hence others are not complaining. However, cultivation of paddy and cotton fields were also observed near adjacent to the industry.



Subsequently, the Committee inspected M/s. Hindys Lab Pvt. Ltd., on 03.02.2022 and monitored the Ambient Air Quality, Volatile Organic Compounds (VOC), Ground water quality in the surrounding area in presence of the Applicant and Industry representatives.



5. **M/s Hindys Laboratory Pvt. Ltd., Velamedu Village, Chityala Mandal, Nalgonda District.**

5(a) General Information:

M/s Hindys Laboratory Pvt., Ltd. is located in Sy.No. 289-292, Velamedu Village, Chityala Mandal, Nalgonda District. The unit spread in an area of 11 acres. The unit was established as M/s. Hychem Laboratories in the year 2009 and engaged in the manufacturing of Drug intermediates & Fine chemicals. There after the unit was taken over by M/s Heteru drugs and the unit name was changed as M/s Hindys Laboratory Pvt., Ltd. The new management (M/s Hindys Laboratory Pvt., Ltd) has started production in the year 2015. The detailed inspection report of the unit is enclosed at Annexure -5.

5 (b) Status of permissions/clearances obtained by the unit:

The unit has obtained permission from Telangana Boiler Inspection Department, Dy.Chief Controller of Explosives, MOEF&CC, TSPCB, Dy. Chief Inspector of Factories and Panchayath Raj Department, Department of Fire, PESO. The details of permissions granted and their validity are as below:

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Table No. 1: Details of Permissions / Clearances obtained

| S. No. | Permissions obtained by the unit | Document/ license no. | Issue date | Valid up to | Name of the Department |
|--------|----------------------------------|--|------------|-------------|--|
| 1 | Boiler License | 292/2021-22 | 09.02.2022 | 01.02.2023 | Boilers department |
| 2 | Fire NOC | No: applicable | | | |
| 3 | PESO License | P/HQ/TG/15/3748 (T228047) | 18.12.2020 | 31.12.2025 | Petroleum & Explosives Safety Organisation |
| 4 | EC Letter | F.No.1A-1-11013/14/2017-LA II(D) | 09.04.2020 | | Ministry of Environment, Forest and Climate Change |
| 5 | CFE | Order No.NA1-224/PCB/ZO/RCP/CFE/2006-65, Dt: 28.04.2006. | 28.04.2006 | NA | Pollution Control Board |
| | | Order No.04/ TSPCB/CFE/RO-NLG/HQ/2018-1754, Dt: 30.07.2018. | 30.07.2018 | NA | |
| | | Order No.08/ TSPCB/CFE/NLG/RO-NLG/HQ/2020-774, Dt: 10.09.2020. | 10.09.2020 | NA | |
| | | Order No.13/ TSPCB/CFE/ NLG/RO-NLG/HQ/2021-1798, Dt: 27.01.2022. | 27.01.2022 | NA | |
| 6 | CFO & Hazardous Waste Approval | APPCB/PTN/NLG/ CFO/HQ/2011-1696, Dt: 16.09.2011. | 16.09.2011 | 31.07.2012 | Pollution Control Board |
| | | APPCB/RCP/NLG/ 13577/CFO&HWM/ HQ/2013-5930, Dt: 24.12.2013 | 24.12.2013 | 31.07.2015 | |
| | | TSPCB/RCP/NLG/ CFO&HWM/HQ/2016-05, Dt: 29.03.2016 | 29.03.2016 | 31.07.2020 | |

| | | | | | |
|---|----------------------------|---|------------|------------|----------------------|
| | | CFO (CPM) TSPCB/RCP/NLG/ CFO&ITWM/HO/20 19-, Dt.13.03.2019 | 13.03.2019 | 31.07.2020 | |
| | | 210822543295 | 17.02.2021 | 31.07.2025 | |
| | | 220523499495 (Expansion Phase-I) | 27.01.2022 | 31.07.2025 | |
| 7 | Factory License | 42876 | 23.09.2019 | | Factories department |
| 8 | Panchayath Running License | 56/GPV/2006 | 13.03.2006 | | |

5(c). Status of Compliance/violations against conditions imposed in the consents/clearance:

i. Conditions imposed in Environment Clearances issued by MoEF&CC:

Ministry of Environment, Forest and Climate Change, has accorded Environmental Clearance to M/s. Hindyn Lab Pvt Ltd., for expansion of Bulk drug and intermediates manufacturing unit from 5.25 TPM to 150 TPM at Sy. Nos. 289-292, Village Veliminedu, Mandal, Chityal, District Nalgonda, Telangana vide letter no. IA-I-11011/114/2017-IA II (I) dated 09.04.2020

Present status: Industrial activities are in progress. Products are manufactured as per earlier Consent granted by TSPCB. No products mentioned in the EC are manufactured by PA, at present. They are in the process of the implementation of the activities proposed in the expansion of their project. Out of the EC conditions, 2 non-compliances and 1 partial compliance was observed. The non-compliances observed is Odour emission is observed and PA is directed to take necessary action (Condition No. xvi of Specific conditions). The locations of ambient air quality monitoring stations have not been decided by SPCB as on the date of site visit (Condition No. vii of General conditions) & Half yearly compliance reports are not uploaded in the company website (Condition No. xviii of General conditions). Point wise compliance status of EC order dated 09.04.2020 is given as Annexure - 6.

ii. Conditions imposed in Consents under Air Act & Water Act and Authorisation under H & OW Rule 2016:

The detailed status of compliance/violations against conditions imposed in the CFO & ITWA Clearances are Annexed at Annexure - 7.

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It is observed that the unit has taken steps to comply with 35 out of 44 conditions imposed in the integrated CFC& Authorisation under HW Rules issued by the TSPCB. However, 9 conditions viz (i) No provision made for monitoring of HCl in the process vent as per the Consent condition, (ii) LTDS and HTDS ETP found inadequate, (iii) the flow meters installed are not indicating the accountability to ensure ZLD system, (iv) Inadequacy of Odour control measures in ETP, (v) Inadequate control measures to process emissions were found partially complying, (vi) non installations of online TDS meter for HTDS effluent and (vii) Odour control at MEE found not complying.

5(d) Status of Pollution Control Measures taken to prevent the pollution:

i. Water & Waste water

- The unit uses water for consumption of 11.35 KLD for all purposes. The unit is generating 4.9 KLD of process & Washings effluents, 0.6 KLD of DM Plant softener regeneration & Scrubber, 0.64 KLD of Boiler blow down & Cooling water blow down and 1.0 KLD of Domestic waste water. During the period from Jan'2021 to Dec'2021, the industry has water consumption of 10.66 KLD.
- As per the CFC, the unit is collecting LTDS effluent @ 1.64 KLD and HTDS @ 5.5 KLD. The LTDS being treated through ETP comprises of Collection tank, aeration system, settling cum separation tank followed by RO system. The RO permeate being utilised in Utilities and RO reject being sent to MEE along with HTDS effluent. The HTDS and RO reject being concentrated through three stage Falling Film Multi Effect Evaporator (MEE) followed by ATFID to recover salt as final waste. The MEE condensate being sent to LTDS ETP. During the period from Jan'2021 to Dec'2021, the industry has waste water generation of 6.74 KLD (HTDS-5.19 KLD & 1.55 KLD-LTDS).

As per the monitoring carried out by the Committee, *COD and TDS reduction was observed 35% and 37% respectively in LTDS ETP. As per the COD reduction, the conventional treatment is not adequate, the reduction of TDS indicates the possibilities of dilution because TDS can not be reduced through conventional treatment. The RO efficiency was observed only 21.6 % which indicates the inadequacy of treatment plant to treat the LTDS effluent.*

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- The unit claims that they are achieving 25% TDS Concentration through MEE, from the analysis results the MEE efficiency also observed very poor, the TDS concentration was increased from 2.7% to 9.0 % through MEE and it is inadequate to achieve the desirable limit of 25 % TDS concentration to recover the salt.
- ii. **Source emission and Process vents:**
- The industry has coal fired boilers of capacity 6 TPH, 8 TPH provided with separate Bag filter followed by Mechanical dust collector as APCT, followed by common chimney of height 30 mtrs.
 - The unit has connected the process vents to the double condenser followed by scrubbing system. As per the Consent issued by TSPCB, the process vent is required to monitor for HCl concentration, however no provision is made in the process vent for monitoring of HCl.
 - As per the Monitoring report of source emission from boiler, PM ($86 \mu\text{g}/\text{Nm}^3$), SO_2 ($168 \mu\text{g}/\text{Nm}^3$) and NO_x ($220 \mu\text{g}/\text{Nm}^3$) was found meeting with prescribed Standards of TSPCB which indicates the adequacy of pollution control measures taken by the unit.
 - The unit has not provided online emission monitoring system to the boilers.
- iii. **Compliance under HW Rule :**
- As per the Authorisation issued by the TSPCB, Authorised quantity of Sludge and ATFD salt is 467.2 kg/day (170.52 MT/Annun). During the period from Jan'2021 to Dec'2021, the industry has Hazardous waste generation (ATFD salt) of 144.85 MT/Annun.
- iv. **Solvents Used & Control measures adapted to control VOC's**
- ❖ The industry has 5 Nos of Two stage scrubbers with online pH meters for control of process emissions.
 - ❖ *The unit is claiming that they have distillation column with double condenser and circulation of RT water & chilled water, condenser vents are connected to scrubber. The scrubbers are maintained with neutralized agents. The loss through condenser vent is reported in the range of 200 to 432 Ltrs/day, these vents are connected to scrubber. During scrubbing, scrubbed solvent may dispersed in the form of VOCs and causing odour nuisance in the surrounding area.*

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5(c) Other observations made during field visit:

- The unit was informed that, Mishlychem Laboratories was established in the year 2009 and engaged in manufacturing of Drug Intermediates and Fine Chemicals. The present management i.e. M/s Hindys Laboratory Pvt., Ltd., has taken over the unit in 2015 and obtained consent for eight products, but started manufacturing seven Bulk drug intermediates viz Dichlorophenyl, Dihydro Naphthalenylidene (DDN), Orneparazole intermediate, Dimethyl Propanamine (DMP), Camphor Sulfonyl Chloride (CSC), CBZ.L, Valine, Ter-butyl Pyrimidin Acetate (TPA) and Carbamyl Methyl Hexanoic (CMH). Presently, manufacturing 5 products viz DDN, DMP, CBZ.L, Valine, TPA and CMH.
- The applicant reported the water pollution since 10 years, hence the committee asked the details of products manufactured, Treatment systems provided, details of Hazardous waste storage facilities by earlier unit(i.e., before 2015 year), however no details were made available by the present management before the 2015 date.
- The committee has taken reconnaissance survey around the unit, no visible discharge was observed, one more farmer reported the obnoxious smell in the bore well water which is being used for cultivation of paddy.
- During Committee visit, the applicant son Mr. Vishnu submitted reports of Water & Soil quality obtained from Agricultural Department. As per the report dated 17.12.2019, the bore well water sample categorized as C4S1 which states that the water is not suitable for cultivation under normal condition. If this water is used for moderate type of lands under necessary situation, the soil turns salt. This water can be used of light sandy soils by providing proper drainage facility. But more water taps are used to dissolve salt in the water and proper drainage facility shall be provided to drain out the salt. Salt resistant crops like ragi, paddy, etc shall be used. This water is not suitable for agriculture under normal conditions. As per the soil sample report dated 17.12.2019, the nature of the soil is light, moderate pH, salt index (EC) normal, organic carbon less, available nitrogen is also less (100), available phosphorous is more (27), available potash is less (31). Copy of the report is enclosed as Annexure - 8.
- Nearby village people reported obnoxious smell in the night time.

6. Assessment of Environmental damage on account of operation of respondent unit:

6(a) Status of Ambient Air Quality and TVOC in the surrounding area of Respondent Unit :

The Committee monitored the ambient air quality as well as VOC in 3 locations to assess the impact of operation of respondent unit during February 03 -04, 2022. The Results of Analysis of Ambient Air Quality monitored are depicted below:

Table No. 2 (a): Results of Analysis of Ambient Air Quality Monitored

| S. No | Location | | PM ₁₀ µg/m ³ | SO ₂ µg/m ³ | NO ₂ µg/m ³ | Ammonia |
|-------|---|-----------|---------------------------------------|--------------------------------------|--------------------------------------|--------------|
| 1 | AAQ Monitoring carried out at periphery of the industry near Southside compound wall of the industry in Upwind direction of Velminedu (V), Chityal (M), Nalgonda District. (GPS N 17°13'48.07" & E 79°1'57.16"). | I Shift | 49 | 4.2 | 19 | 20 |
| | | | | 4.1 | 24 | BDL |
| | | II Shift | 45 | 4.0 | 20 | 22 |
| | | | | 4.4 | 23 | BDL |
| | | III Shift | 56 | 4.3 | 24 | 21 |
| | | | 4.5 | 22 | BDL | |
| | 24 hr average | | 49.66 | 4.25 | 22 | 21 |
| 2 | AAQ Monitoring carried on top of the residence of Sri. MervuSaidulu, near Mission Bhagiratha water tank in Downward direction of Velminedu (V), Chityal (M), Nalgonda District. (GPS N 17°13'41.7" & E 79°1'22.2"). | I Shift | 55 | 4.0 | 18 | 20 |
| | | | | 4.0 | 22 | 20 |
| | | II Shift | 61 | 4.2 | 23 | BDL |
| | | | | 4.4 | 24 | BDL |
| | | III Shift | 66 | 4.1 | 20 | 21 |
| | | | 4.3 | 23 | BDL | |
| | 24 hr average | | 60.66 | 4.20 | 21.66 | 20.33 |
| 3 | AAQ Monitoring carried in the agricultural land of Sri, Ch.Ramachandarniah, S/o.Durgaiah, Sy no.248/E of Velminedu (V), Chityal (M), Nalgonda District. (GPS N 17°13'31.6" & E 79°1'45.2"). | I Shift | 57 | 4.5 | 24 | BDL |
| | | | | 5.0 | 26 | BDL |
| | | II Shift | 48 | 4.8 | 25 | BDL |
| | | | | 4.6 | 23 | 21 |
| | | III Shift | 67 | 4.3 | 24 | BDL |
| | | | 4.9 | 20 | 21 | |
| | 24 hr average | | 57.33 | 4.68 | 23.66 | 21.00 |
| | National Ambient Air Quality Standards for 24 hr Average | | 100 | 80 | 80 | 400 |

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From the above analysis report, it is observed that PM10, SO₂, NO₂ and Ammonia concentration were found within the prescribed standards of National Ambient Air Quality Standards.



Table No. 2(b): Results of Volatile Organic Compounds (VOC)

| S. No. | Monitoring Location | Timings | Results |
|------------------------|---|------------------------|--------------------------|
| | | | VOC Average Values (ppm) |
| 1) | Volatile Organic Compounds (VOC) recorded near Southside compound wall of the industry in Velimedu (V), Chityal (M), Nalgonda District (GPS N 17° 5' 48.97" & E 79° 1' 57.16") | (12:00 PM to 2:00 PM) | 0.000 |
| | | (2:00 PM to 4:00 PM) | 0.000 |
| | | (4:00 PM to 6:00 PM) | 0.004 |
| | | (6:00 PM to 8:00 PM) | 0.008 |
| | | (8:00 PM to 10:00 PM) | 0.000 |
| | | (10:00 PM to 12:00 AM) | 0.018 |
| | | (12:00 AM to 2:00 AM) | 0.026 |
| | | (2:00 AM to 4:00 AM) | 0.016 |
| | | (4:00 AM to 6:00 AM) | 0.022 |
| | | (6:00 AM to 8:00 AM) | 0.008 |
| | | (8:00 AM to 10:00 AM) | 0.004 |
| (10:00 AM to 12:00 PM) | 0.022 | | |

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| S. No. | Monitoring Location | Timings | Results |
|--------|---|------------------------|--------------------------|
| | | | VOC Average Values (ppm) |
| 2) | Volatile Organic Compounds (VOC) recorded near the residence of Sri Melu Saidulu, near Mission Bhagiratha water tank in Velurinedu (V), Chityal (M), Nalgonda District. (GPS N 17°13'41.7" & E 79°1'22.2"). | (12:30 PM to 2:30 PM) | 0.000 |
| | | (2:30 PM to 4:30 PM) | 0.020 |
| | | (4:30 PM to 6:30 PM) | 0.044 |
| | | (6:30 PM to 8:30 PM) | 0.008 |
| | | (8:30 PM to 10:30 PM) | 0.006 |
| | | (10:30 PM to 12:30 AM) | 0.021 |
| | | (12:30 AM to 2:30 AM) | 0.004 |
| | | (2:30 AM to 4:30 AM) | 0.003 |
| | | (4:30 AM to 6:30 AM) | 0.026 |
| | | (6:30 AM to 8:30 AM) | 0.024 |
| | | (8:30 AM to 10:30 AM) | 0.024 |
| | | (10:30 AM to 12:30 PM) | 0.060 |

| S. No. | Monitoring Location | Timings | Results |
|--------|--|-----------------------|--------------------------|
| | | | VOC Average Values (ppm) |
| 3) | Volatile Organic Compounds (VOC) recorded near the Sri. Ch. Ramachandrarao S/o, Durgalah, Sy. No. 348/E of Velurinedu (V), Chityal (M), Nalgonda District. (GPS N 17°13'31.6" & E 79°1'45.2"). | (1:00 PM to 3:00 PM) | 0.020 |
| | | (3:00 PM to 5:00 PM) | 0.008 |
| | | (5:00 PM to 7:00 PM) | 0.000 |
| | | (7:00 PM to 9:00 PM) | 0.000 |
| | | (9:00 PM to 11:00 PM) | 0.043 |
| | | (11:00 PM to 1:00 AM) | 0.044 |
| | | (1:00 AM to 3:00 AM) | 0.020 |

| | | |
|--|-----------------------|-------|
| | (3:00 AM to 5:00 AM) | 0.060 |
| | (5:00 AM to 7:00 AM) | 0.050 |
| | (7:00 AM to 9:00 AM) | 0.008 |
| | (9:00 AM to 11:00 AM) | 0.022 |
| | (11:00 AM to 1:00 PM) | 0.020 |

As per the VOC monitoring very less concentrations were reported in all three locations, However, the team felt strong VOC odour near to ETP area as well as in the area of solvent recovery system.

6(b) Status of Ground water quality in the surrounding area of respondent unit:

The Committee collected the water samples in 8 locations to assess the impact of operation respondent units, the Analysis results of samples taken from applicat land and other surrounding areas are depicted in Table 3:

Table No. 3: Bore well water samples taken from Applicant land and neighbours land

| S. No. | Parameter | Location of sample taken | | | | | | | | | | | | Drinking water standards |
|--------|---|--------------------------|-------|-------|-------|-------|-------|-------|-------|--|--|--|---------|--------------------------|
| | | 02070 | 02071 | 02072 | 02073 | 02074 | 02075 | 02076 | 02077 | | | | | |
| 1. | pH | 6.51 | 7.13 | 6.83 | 6.88 | 6.7 | 6.99 | 6.34 | 6.95 | | | | 6.5-8.5 | |
| 2. | E. Conductivity in $\mu\text{mhos/cm}$ | 1980 | 1790 | 1558 | 1450 | 1245 | 1220 | 1254 | 942 | | | | --- | |
| 3. | Total Suspended Solids (TSS) in mg/L | 24 | 54 | 42 | 47 | 16 | 17 | 24 | 12 | | | | --- | |
| 4. | Total Dissolved Solids (TDS) in mg/L | 1208 | 1089 | 942 | 890 | 758 | 744 | 770 | 565 | | | | 500 | |
| 5. | Total Fixed Solids (TFS) in mg/L | 821 | 741 | 641 | 605 | 515 | 506 | 524 | 384 | | | | --- | |
| 6. | Chemical Oxygen Demand (COD) in mg/L | 32 | 28 | 14 | 15 | 10 | 8 | 9 | 6 | | | | --- | |
| 7. | Biological Oxygen Demand (BOD) in mg/L | 2.9 | 2.6 | BDL | BDL | BDL | BDL | BDL | BDL | | | | --- | |
| 8. | Total Alkalinity as CaCO_3 in mg/L | 336 | 320 | 228 | 204 | 196 | 192 | 212 | 180 | | | | 200 | |
| 9. | Total Hardness as CaCO_3 in mg/L | 544 | 508 | 356 | 280 | 300 | 288 | 316 | 268 | | | | 200 | |
| 10. | Calcium as Ca^{2+} in mg/L | 102 | 98 | 66 | 53 | 56 | 59 | 65 | 58 | | | | 75 | |
| 11. | Magnesium as Mg^{2+} in mg/L | 79 | 64 | 47 | 36 | 39 | 34 | 38 | 30 | | | | 30 | |
| 12. | Chlorides in mg/L | 292 | 268 | 186 | 142 | 118 | 154 | 172 | 132 | | | | 250 | |
| 13. | Sulphates in mg/L | 53 | 50 | 23 | 18 | 20 | 12 | 16 | 19 | | | | 200 | |
| 14. | Nitrates in mg/L | 15 | 13 | 9 | 6 | 5 | 3 | 4 | 4 | | | | 45 | |

| | | | | | | | | | | |
|-----|--|---------------|---------------|---------------|---------------|----------|----------|----------------------|-------|-----------|
| 15. | Sodium in mg/L | 92 | 87 | 82 | 48 | 43 | 45 | 57 | 42 | --- |
| 16. | Potassium in mg/L | 4 | 4 | 3 | 2 | 2 | 2 | 2 | 1 | --- |
| 17. | Fluoride as F ⁻ in mg/L | 0.78 | 0.60 | 0.63 | 0.62 | 0.59 | 0.57 | 0.24 | 0.13 | 1.46 |
| 18. | Phosphate as PO ₄ ⁻³ in mg/L | 0.2 | 0.1 | 0.1 | 0.1 | 0.06 | 0.04 | 0.05 | 0.01 | --- |
| 19. | Percent Sodium (% Na)%meq/L | 26.60 | 26.79 | 23.73 | 26.80 | 23.46 | 25.11 | 28.01 | 25.18 | ---- |
| 20. | Sodium Absorption Ratio (SAR) | 1.71 | 1.67 | 1.19 | 1.24 | 1.07 | 1.15 | 1.39 | 1.13 | ----- |
| 21. | Boron in mg/L | 0.92 | 0.78 | 0.12 | 0.04 | BDL | BDL | BDL | BDL | 0.5 |
| 22. | Cadmium in mg/L | BDL | BDL | BDL | BDL | BDL | BDL | BDL | BDL | 0.003 |
| 23. | Lead in mg/L | BDL | BDL | BDL | BDL | BDL | BDL | BDL | BDL | 0.01 |
| 24. | Chromium (total) in mg/L | BDL | BDL | BDL | BDL | BDL | BDL | BDL | BDL | 0.05 |
| 25. | Copper in mg/L | BDL | BDL | BDL | BDL | BDL | BDL | BDL | BDL | 0.05 |
| 26. | Nickel in mg/L | BDL | BDL | BDL | BDL | BDL | BDL | BDL | BDL | 0.02 |
| 27. | Zinc in mg/L | BDL | BDL | BDL | BDL | BDL | BDL | BDL | BDL | 5.0 |
| 28. | Iron in mg/L | 0.18 | 0.20 | 0.22 | 0.05 | 0.04 | BDL | 0.03 | BDL | 0.3 |
| 29. | Odour | Solvent smell | Solvent smell | Solvent smell | Solvent smell | No odour | No odour | Slight Solvent smell | | Agreeable |

Note: Details of sample locations (agricultural lands Opposite to the respondent unit and behind the unit):

| | |
|-------|--|
| 02070 | Water sample collected from: Bore well - 1 (adjacent to Electrical Pole) in the agricultural land of Sri. Ch. Ramachandrarajah S/o. Durgaiyah, Sy. No. 348/E of Velimnedu (V), Chitayat (M), Nalgonda District. (GPS: N-17°15'30" & E-79°1437") |
| 02071 | Sample collected from Bore well - 1 siltine deposit on the bottom of bore well pump of Sri. Ch. Ramachandrarajah S/o. Durgaiyah, Sy. No. 348/E of Velimnedu (V), Chitayat (M), Nalgonda District. (GPS: N-17°15'30" & E-79°1437") |
| 02072 | Water sample collected from Bore well - 2 (adjacent to Citard apple tree) in the agricultural land of Sri. Ch. Ramachandrarajah S/o. Durgaiyah, Sy. No. 348/E of Velimnedu (V), Chitayat (M), Nalgonda District. (GPS: N-17°15'30" & E-79°1437") |
| 02073 | Water sample collected from Bore well - 3 (Near to Citard apple tree) in the agricultural land of Sri. Ch. Ramachandrarajah S/o. Durgaiyah, Sy. No. 348/E of Velimnedu (V), Chitayat (M), Nalgonda District. (GPS: N-17°15'30" & E-79°1437") |

| | |
|-------|---|
| 02074 | Water sample collected from Bore well in the Agricultural land of Sri. Meeta Raju S/o Malaiab, Sy. No. 344 of Veliminedu (V), Chitral (M), Nalgonda District. (GPS: N-17°13'28" & E-79°1'46") |
| 02075 | Water sample collected from Bore well in the Agricultural land of Sri. MemuSathiah S/o Anjainah, Sy. No. 351 of Veliminedu (V), Chitral (M), Nalgonda District. (GPS: N-17°13'48.67" & E-79°1'57.16") |
| 02076 | Water sample collected from Bore well in the Agricultural land of Sri. Saam Anjo Reddy S/o Gopi Reddy, Sy. No. 293 & 285 of Veliminedu (V), Chitral (M), Nalgonda District. (GPS: N-17°13'24" & E-79°1'51") |
| 02077 | Water sample collected from Bore well in the House of Sri. J. Narendar S/o. Naveen, Sy. No. 286/A of Veliminedu (V), Chitral (M), Nalgonda District. (GPS: N-17°13'48.47" & E-79°1'57.16") |

From the above table, it is observed that Bore well water in the applicant land was reported the smell of solvent, presence of COD and BOD indicates the contamination of bore wells, Total dissolved solids, Total alkalinity & Hardness and Magnesium found exceeding the drinking water standards in the Applicant bore wells. Chloride and calcium found high in one well.

6(c) Results of Finger printing Analysis of the Borewell water samples is as follows:

The committee has taken sample for signature analysis to confirm the compounds present in the effluents of Respondent unit and Bore well water samples of Applicant, the analysis reports are depicted in Table No.4:

Table No. 4 :Signature analysis of effluents and water samples taken from Applicant land and neighbours land

| Sl. No. | The compounds identified in the Effluent samples taken from respondent unit | Bore well samples taken from applicant land and other Neighbours land to identify the compounds matching with effluents of respondent unit | | | | | | | |
|---------|---|--|--|------------------------------|------------------------------|---|---|---|--|
| | | Bore well no. 1 of applicant | Slime sample taken from Bore well no. 1 of applicant | Bore well no. 2 of applicant | Bore well no. 3 of applicant | Bore well of Sri. Mettu Raju S/o Malliah, Sy. No. 344 | Bore well of Sri. Mettu Sathiah S/o Anjainah, Sy. No. 351 | Bore well of Sri. Sama Anji Reddy S/o Gopi Reddy, Sy. No. 293 | Bore well of Sri. J. Narendar S/o. Naveen, Sy. No. 286/A |
| 1. | TDS effluent | | | | | | | | |

| | | | | | | |
|---|---|---|--|--|--|--|
| 1 | 2-Pentanone, 4-methoxy-4-methyl | Benzonitrile, 2-(1-methylethyl) | No compounds matching with effluent detected |
| 2 | Methanol, Chloroacetate | D-Mannitol, 1,2,3,4,5,6-tris-O-methylethylidene)-Methyl 6-oxoheptanoate | No compounds matching with effluent detected |
| 3 | Benzonitrile, N-(1-methylethyl) | | No compounds matching with effluent detected |
| 4 | Guanethidine | 2-Pentanone, 4-methoxy-4-methyl | No compounds matching with effluent detected |
| 5 | D-Mannitol, 1,2,3,4,5,6-tris-O-(1-methylethylidene) | | No compounds matching with effluent detected |
| 6 | N,N-Diethylpropionamide | | No compounds matching with effluent detected |
| 7 | 4-Piperidinone, 2,2,6,6-tetramethyl- | | No compounds matching with effluent detected |

From the above table, it is observed that the no water samples taken were reported any signature compounds present in the effluent. However, the samples taken from the applicant land and Sri Sarma Anji Reddy S/o Gopi Reddy, Sy. No. 293 were noticed Odour resembles the VOCs.

6(d) Assessment of Ground water Quality in the Applicant land by Agricultural Department:

The water samples (7 Nos.) taken from agricultural lands of applicant and other neighbor lands were analyzed at the Laboratory of Agricultural Department, Miryalaguda to verify the suitability of quality of water w.r.t agricultural requirement. The analysis reports of 7 samples are depicted in Table No.5:

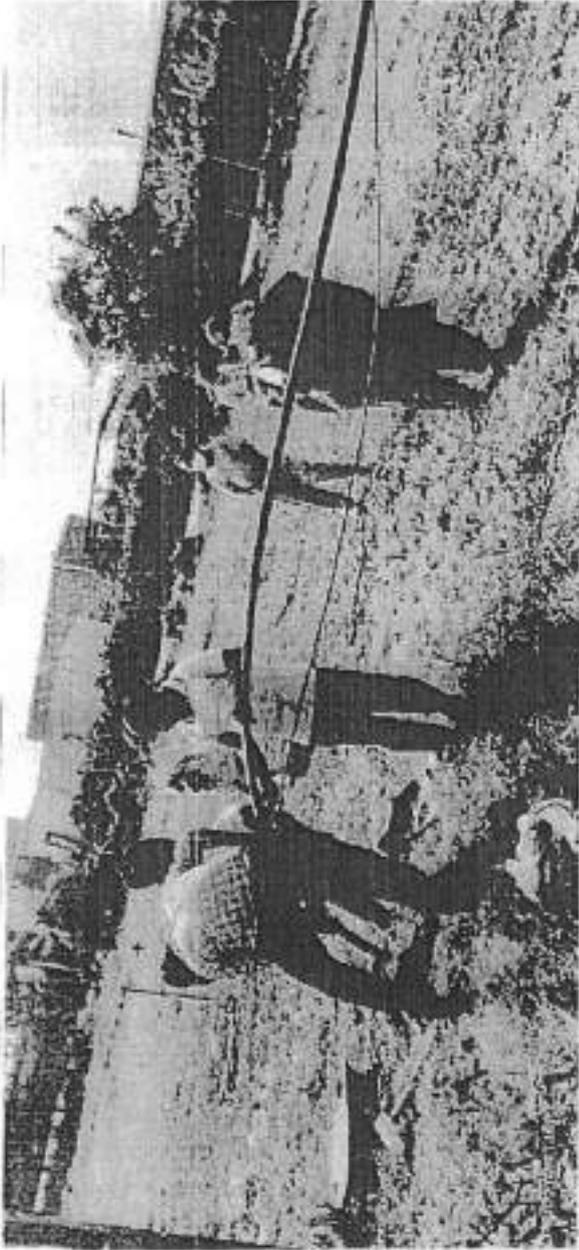


Table No. 5: The analysis reports of water samples w.r.t agricultural requirement

| S. No. | Parameter | Location of sample taken | | | | | | | |
|--------|--|------------------------------|------------------------------|------------------------------|---|--|--|---|--|
| | | Bore well no. 1 of applicant | Bore well no. 2 of applicant | Bore well no. 3 of applicant | Bore well of Sri. Metru Raju S/o Mullajiah, Sy. No. 344 | Bore well of Sri. Meebattiah S/o Anjiah, Sy. No. 351 | Bore well of Smt. Sanna Anji Reddy S/o Gopi Reddy, Sy. No. 293 | Bore well of Sri. J. Narendra, S/o. Naveen, Sy. No. 286/A | |
| 1. | pH | 6.41 | 6.68 | 6.73 | 6.68 | 6.78 | 6.27 | 6.94 | |
| 2. | E. Conductivity in $\mu\text{mhos/cm}$ | 2.2 | 1.9 | 1.7 | 1.5 | 1.7 | 1.4 | 1.1 | |
| 3. | Carbonates | 0 | 0 | 0 | 0 | 0 | 0 | 0 | |
| 4. | Bi Carbonates | 5 | 3.4 | 4.68 | | 3.56 | 5.72 | 2.92 | |
| 5. | Chlorides | Present | Present | Present | Present | Present | Present | Present | |
| 6. | Sulphates | Present | Present | Present | Present | Present | Present | Present | |
| 7. | Calcium + Magnesium | 16.96 | 15.41 | 14.22 | 12.95 | 13.99 | 11.11 | 8.43 | |
| 8. | Sodium + Potassium | 5.04 | 3.53 | 2.77 | 3.04 | 3.00 | 2.89 | 2.50 | |

| | | | | | | | | |
|----|---------------------------|------|------|------|------|------|------|------|
| 1. | Sodium Adsorption Ratio: | 1.73 | 1.20 | 1.03 | 1.19 | 1.11 | 1.23 | 1.25 |
| 10 | Residual Sodium Carbonate | 0 | 0 | 0 | 0 | 0 | 0 | 0 |
| 11 | Classification | C3S1 |

As per the above analysis report, the borewell water samples are categorized C3S1, which is High Salt content and Low sodium content i.e., this water is suitable for many types of soils and crops in normal conditions. If this water is used for heavy soils, shall be cultivated within a short period of time to obtain crops & while giving water moisture shall provide proper drainage facility. Abundant quantity water is necessary to improve physical condition of the soil and for high production.

The Agriculture Department has opined the following on EC, SAR, RSC and Boron content in the bore well water: Electrical Conductivity (EC): Result - C3: 0.76 - 2.25, the said water can be used for irrigation purpose in general conditions (duy lifting from Bore wells). Abundant quantity water is necessary to improve physical condition of the soil and for high production. Changeability of EC Level in Ground Water cannot be attributed to the industrial pollution, in case of hard rocks where abstraction is high, the water levels will go deep. Since the movement of water is very low and water rock interactions are more hence changeability in EC values and Geography of Malgonda is having high level of rocks area.

Sodium adsorption Ratio (S.A.R): Result is less than 10, permissible safe.

Residual Sodium Carbonate (R.S.C): Result is less than 1.25 permissible safe.

Boron Concentrations (B): Not Examined in Agriculture lab, concluded with EC, permissible safe.

6(d) Assessment of Soil Quality in the Applicant land by Agricultural Department:

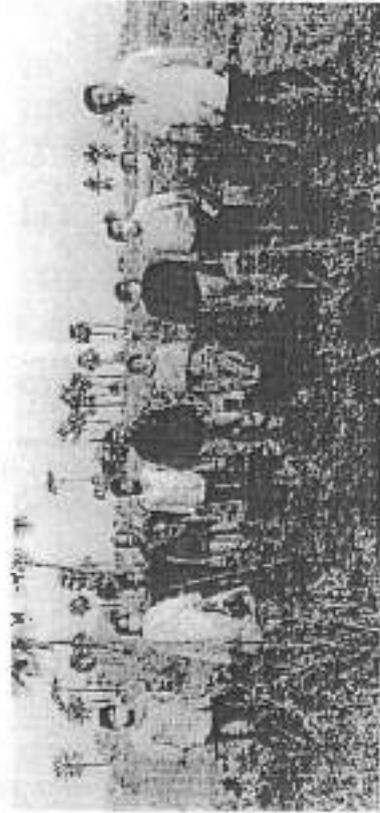
During committee visit, Agricultural Department, Miryalaguda taken 6 soil samples @ 2 samples/acres were taken from the applicant land to verify the suitability of soil with agricultural requirement and the samples were analyzed at the Laboratory of Agricultural Department, Miryalaguda. The analysis reports of 6 samples are depicted in Table No.6:

Table No. 6: The analysis reports of Soil samples w.r.t agricultural requirement

| S. No. | Parameter | Soil samples taken from applicant land @ 2 samples/acre | | | | | | Standards |
|--------|---------------------------------|---|--------|--------|--------|--------|--------|--------------------------------------|
| | | 1 | 2 | 3 | 4 | 5 | 6 | |
| 1. | Soil Nature | Medium | Medium | Medium | Medium | Medium | Medium | |
| 2. | pH | 7.49 | 7.48 | 7.52 | 7.69 | 7.69 | 7.53 | 6-7.5 |
| 3. | E. Conductivity in mmhos/cm | 0.04 | 0.04 | 0.04 | 0.05 | 0.04 | 0.04 | For moderate soil upto 1.5 is normal |
| 4. | Organic Carbon in % | 0.25 | 0.25 | 0.3 | 0.3 | 0.35 | 0.3 | Less, if is less than 0.3 |
| 5. | Available Nitrogen (N) kg/ha | 50 | 10 | 10 | 10 | 20 | 20 | Less, if 0-112 kg/acre |
| 6. | Available Phosphorous (P) kg/ha | 8 | 6 | 9 | 9 | 8 | 9 | Less, if 0-8 kg/acre |
| 7. | Available Potash (K) kg/ha | 29 | 27 | 20 | 15 | 17 | 33 | Less, if 0-50 kg/acre |

As per the report of Department of Agricultural vide letter No. P&S/124/Pollution/2022 dated 15.02.2022, it states that the soil is not affected and can be used for cultivation, hence it is recommended, that the bore water can be used for irrigation with reclamation measures and soil can be useful for cultivation. Copy of the report is enclosed

Annexure - 9



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7. **Conclusion of the Committee based on Field observations and monitoring results:**

After detailed monitoring, field observations and analysis reports of samples taken, the Committee concluding as below:

A. **M/s Hindys Laboratory Ltd.,**

- i. The respondent unit M/s Hindys Laboratory Ltd., was taken over in the year 2015 from M/s Hychem Laboratories and started production from the same year. As per the applicant information, the contamination of water was reported since 10 years i.e before starting operation of unit by existing management.
- ii. The unit is having all requisite permissions /clearances from Boiler Inspection Department, Petroleum & Explosives Safety Organisation, MOEF&CC, Factories Department, Panchayat Raj Department and Telangana Pollution Control Board. The list of permissions obtained is tabulated in Table No. 1.
- iii. The unit has valid integrated consent under Water & Air Acts and Authorisation under H&OW Rule 2016. However, 35 out of 44 conditions imposed were found complying and remaining 9 conditions were found partially / non compliance. The major non compliance observed are online monitoring systems installed in the ETP, non-installation of online TDS meter, non installation of online monitoring system in Boiler stack and inadequate control system provided in the process vents and solvent recovery system which is causing odour nuisance in the surrounding area.
- iv. Ministry of Environment, Forest and Climate Change, has accorded Environmental Clearance to M/s. Hindys Lab Pvt Ltd., for expansion of Bulk drug and intermediates manufacturing unit from 5.25 TPM to 150 TPM at Sy. Nos. 289-292, Village Veliminedu, Mandal Chityal, District Nalgonda, Telangana vide letter no. IA-I-11011/114/2017-IA II(I) dated 09.04.2020. Products are manufactured as per earlier Consent granted by TSPCB. No products mentioned



in the EC are manufactured by PA, at present. They are in the process of the implementation of the activities proposed in the expansion of their project

- v. As per the monitoring results of ITPs indicates that the ETP installed to treat Low TDS effluent was found not adequate, only 35 % efficiency was observed w.r.t COD reduction through conventional treatment. The RO efficiency (21.6%) also found very poor.
- vi. As per the analysis results of treatment system provided for treating High TDS, the efficiency of MEE was found very poor. The TDS concentration was increased from 2.7% to 9.0 % through MEE and it is inadequate to achieve the desirable limit of 25 % TDS concentration to recover the salt.
- vii. The flow meter installed as a part of online monitoring to ensure ZLD also found not proper and not ensuring the accountability of effluent generated, treated through RO, RO permeate & RO reject. Similarly in MEE section also flow meters installed are not ensuring the achievability of ZLD system.
- viii. The unit has not provided the online monitoring system to stack attached to 6 TPH & 8 TPH coal fired boiler. As per the Consent issued by TSPCB, the process vent is required to be monitored for HCl concentration, however no provision is made in the process vent for monitoring of HCl.
- ix. As per the Authorisation issued by the TSPCB, Authorised quantity of Sludge and ATFD salt is 467.2 kg/day (170.52 MT/Annum). During the period from Jan'2021 to Dec'2021, the industry has Hazardous waste generation (ATFD salt) of 144.85 MT/Annum.
- x. The solvent loss through condenser vent is reported in the range of 206 to 432 Ltrs/day, these vents are connected to scrubber. During scrubbing, scrubbed solvent may dispersed in the form of VOCs and causing odour nuisance in the surrounding area.

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B. Environmental Damage including Air, Water & Soil has been caused on account of the operation of respondent unit:

i. Damage to the Air Quality :

As per the ambient air quality monitoring conducted around respondent unit, the PM10, SO₂, NO_x and Ammonia were found within the standards of Ambient Air Quality. *Hence, no Monetary loss attracts w.r.t Ambient Air Quality.*

ii. Damage to the Ground water and Soil in the Applicant Land as well as in Surrounding area :

As per the monitoring conducted by committee, Bore well water in the applicant land was reported the smell of solvent, presence of COD and BOD indicates the contamination of bore wells. Total dissolved solids, Total alkalinity & Hardness and Magnesium found exceeding the drinking water standards. Chloride and calcium concentration also found to be high in one well out of three monitored. Bore well samples taken from neighbouring agricultural land was found to be within the drinking water standards except TDS concentration. The Bore well in Agricultural land located behind respondent unit also observed light smell. Total dissolved solids, Total alkalinity & Hardness and Magnesium found exceeding the drinking water standards.

As per the report of Department of Agriculture vide letter No. DR/124/Pollution/2022 dated 15.02.2022, the borewell water samples are categorized C3S1, which is High salt content and low sodium content i.e., this water is suitable for many types of soils and crops in normal conditions. If this water is used for heavy soils, shall be cultivated within a short period of time to obtain crops & while giving water moisture shall provide proper drainage facility. Abundant quantity water is necessary to improve physical condition of the soil and for high production.

As per the report of Department of Agriculture vide letter No. DR/124/Pollution/2022 dated 15.02.2022, it states that the soil is not affected and

(25)

can be used for cultivation hence, it is recommended that the bore water can be used for irrigation with reclamation measures and soil can be useful for cultivation.

iii. Compensation on account of Loss of Soil fertility due to ground water contamination in Applicant land:

As per the bore well monitoring dated 03.02.2022, it is confirmed that slight contamination and high TDS, Total Hardness, Alkalinity and Magnesium. In the year 2019, the agricultural department also certified that the bore well water is not fit for cultivation purpose. The applicant also informed that since no crop is cultivated due to contamination, during committee visit no standing crop was observed in the applicant land, but standing crop was observed in neighbour agricultural land, the water used in that land also collected and observed that except TDS, other parameters were found within permissible limit. Hence, Committee felt to calculate the crop loss due to ground water contamination in applicant land, the following data was obtained from the agricultural department to calculate the compensation to applicant;

The applicant Land: 3 acres

Crops cultivated: Paddy, Cotton

No of Crops per year: Paddy (2 Crops), Cotton (1 Crop)

Crop yield per Acre Paddy 4928 Kgs/ Acre / Year, Cotton - 584 Kgs/Acre/Year

Minimum Support Price: Paddy (Rs. 1881=00 per quintal avg);

Cotton (Rs. 5800=00 per quintal avg)

No of years of non cultivation in Applicant land: 10

Compensation to be paid to the Applicant:

For Paddy: Hence, Average for 1 year for 3 acres: Rs.2,27,300.04

For 10 years period (As sought by the applicant): Rs. 22,73,000.40

For Cotton: Hence, Average per 1 year: Rs. 1,01,616.00

For 10 years period (As sought by the applicant): Rs. 10,16,160.00

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The committee observed paddy cultivation adjacent to applicant land, hence committee considered paddy crop for compensation, accordingly compensation towards crop loss is worked out is Rs 22,73,000.00

The detailed calculation of crop loss compensation is enclosed as Annexure - 10

iv. **Environmental Compensation on account of non-compliances:**

The Committee observed major violations of M/s Hindys Lab and the same is recorded in the section 7A. As per the complaint received from the applicant, TSPCB has reviewed the industry on 06.11.2020 and issued directions vide order dated 18.11.2020 and also forfeited Bank Guarantee of Rs.2 Lakhs.

The Board has issued directions to the industry vide order dated: 18.11.2020 observed non compliances for 28 days of period from 18.11.2020 to 15.12.2020. The Board has inspected industry to verify the compliance in connection with CFC (Phase-I) and non compliance observed for a period of 308 days from 17.02.2021 to 20.12.2021. Total days of non-compliance of the industry observed are 336 days.

Hence, the Committee opines to calculate EC as per CPCB formula:

$$EC = PI \times N \times R \times S \times LF$$

Where,

EC - Environmental Compensation in INR

PI - Pollution Index of Industrial sector (Red - 95)

N - Number of days of violation took Place (date on which non compliance observed and to till date of rectification)

R - A factor in Rupees for EC (Rs. 250/- may be assumed)

S - Factor for scale of operation (Large - 1.5)

LF = Location factor (the unit is located in Veliminedu village, Nalagonda District and population is less than 10 lakh = 1)

- a. Pollution Index of Industrial sector (PI): TSPCB has categorised this industry into red-large category, average pollution index is 95.

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- b. Number of days of violation (N): 336. The number of days for which violation took place is considered as the period between the day of violation observed and day of compliance verified by the TSPCB/CPCB. As per the records of the unit, 336 days is considered of period of violation for estimating EC.
- c. Scale of operation (S): The industry is considered as large, thus scale of operation (S) for EC estimation is considered as 1.5.
- d. Location factor (LF): The industry is located in Veliminedu village, Nalgonda District and the total population within village boundary and up to 10 km distance from the municipal boundary of the city is less than 1 million. Thus location factor (LF) is considered as 1 for EC estimation.
- e. Factor in rupees (R): As per the environmental compensation estimation guidelines factor of rupees may be minimum of Rs 100/- and maximum of Rs. 500/-. The factor of rupees is considered as Rs. 250/- for estimating environmental compensation for this industry, considering its pollution potential

| Period of non-compliance | PI | S | LF | R (Rs) | N (Days) | Environmental compensation |
|---|----|-----|-----|--------|----------|----------------------------|
| 18.11.2020 to 15.12.2020 & 17.02.2021 to 20.12.2021 | 95 | 1.5 | 1.0 | 250 | 336 | Rs.1,19,70,000/- |

- v. **Total EC recoverable on account of Loss of Soil fertility due to ground water contamination in Applicant land and Non compliance from Respondent unit:**

Compensation on account of loss of crop:

For Paddy: Rs. 2273000.00

Compensation on account of non compliance: Rs.1,19,70,000/-

Total compensation recoverable: Rs.14243000.00/-

The unit shall pay compensation for Paddy Crop Rs. 2273000.4 to the applicant for causing loss of crop and EC of Rs.1,19,70,000/- to CPCB/TSPCB for non-compliances observed by the committee.

8. Mitigations/suggestions to prevent the pollution caused:

- ✓ As per the conditions of EC and CIO, respondent unit is required to install online monitoring system to stack attached to Boilers and also to make provision of TIC monitoring including online monitoring in the process vent.
- ✓ To take immediate steps for upgradation of RTPs provided to treat Low TDS and High TDS and to take third party (preferable NBERL) assessment of the same to ensure the adequacy to achieve ZLD system.
- ✓ To install Electromagnetic Flow meters with rate of flow and cumulative flow at inlet of RO Feed, RO permeate and RO reject generated, separate flow meter for accountability of RO permeate utilised in the process/utility, Flow meter for RO reject taken to MEE. Similarly, Flow meter for MEE feed, MEE condensate generated and feeder to ATFD and to connect all flow meters to TSPCB server. The flow meter at RO Feed, Reject taken to MEE, MEE feeder and ATFD feeder flow meter, PIZ camera with night vision to CPCB server to ensure the operation of ZLD system.
- ✓ To take immediate steps to upgrade the control measures installed in process vent to reduce the VOC emissions and also to improve the efficiency of solvent recovery system as well as to upgrade the control measures provided. The same shall be assessed by the third party (preferable NEER/ICIT) to ensure no odour shall be reported by the surrounding people.
- ✓ A detailed study on the issue of ground water contamination in and around the respondent unit of M/s. Hindys Laboratory Pvt. Ltd., in Veliminedu Village should be carried out by the National Geophysical Research Institution, Hyderabad to address the grievances of the applicant and other farmer regarding ground water contamination and to take follow up action by the TSPCB. The study should be completed by NGRI within six months. The cost of the study

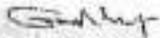
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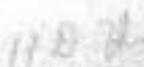
should be given by the M/s. Hindys Laboratory Pvt., Ltd., since the unit has taken modification after taking over the earlier management.

- ✓ The committee opines that bore well water from applicant land can be withdrawn for industrial purpose in order to reduce the contamination.

By considering the above facts and observation of the joint committee, the Hon'ble Tribunal may pass appropriate order(s) as deemed fit.

Signature of Committee Members:


Sh. G. Hanumantha Reddy
 JCEE, TSPCB, Zonal Office
 Ramachandrapuram,


H D Varalaxmi
 Regional Director- Chennai,
 Central Pollution Control Board


Dr. E. Arockia Lenin
 Scientist C, IRO, MoEF&CC,
 Hyderabad


Sh. V. Chandra Sheker
 Additional Collector & Additional
 District Magistrate, Nalgonda



Lr. No. 22/NGT-Chennai/ TSPCB/Legal/2021-140

Date: 07-12-2022

To

The Commissioner,
Agriculture Department,
Govt of Telangana.

Sir,

Sub: TSPCB -- Legal -- Hon'ble NGT, Chennai - Original Application No. 238 of 2021 [Earlier OA No. 181 of 2020 in Hon'ble NGT, PB, New Delhi] filed by Chepur Ramachandraiah, R/o.Velminedu (V), Chityala (M), Nalgonda District - Order dated 15.11.2022 - Reg.

- Ref:
1. Original Application No. 181 of 2020 filed before Hon'ble NGT, New Delhi.
 2. Hon'ble NGT, New Delhi Order dated 18.11.2021.
 3. T/o.Lr.No.14/NGT-New Delhi/OA181/TSPCB/Legal/2020-45, dated 27.11.2021.
 4. OA No. 238 of 2021 before the Hon'ble NGT, Chennai.
 5. Hon'ble NGT, Chennai Order dated 06.12.2021.
 6. Joint Committee report filed in May 2022.
 7. TSPCB report filed in May 2022.
 8. Hon'ble NGT, Chennai Order dated 15.11.2022.
 9. Standing Counsel, TSPCB, Chennai mail dated 15.11.2022.

It is to submit that the Hon'ble NGT, New Delhi registered the letter sent by Sri. Chepur Ramachandraiah, R/o.Velminedu (V), Chityala (M), Nalgonda District as Original Application (OA) No. 181 of 2020. The grievance of the applicant is against violation of Environmental Norms by M/s. Hindys Chemical Factory, causing air and water pollution adversely affecting the cattle and crops and public health in Velminedu (V), Chityala (M), Nalgonda District.

The Hon'ble NGT, New Delhi vide Order dated 18.11.2021 appointed a Joint Committee and transferred the case to Hon'ble NGT, Chennai.

The Joint Committee was constituted with MoEF&CC, CPCB, Telangana State PCB (JCEE, ZO, BC Puram) and District Magistrate, Nalgonda District with CPCB & TSPCB as Nodal Agency. In compliance, the Joint Committee & TSPCB have filed reports in May 2022.

The Joint Committee recommended Environmental Compensation of Rs.1,19,70,000/- on M/s Hindys Labs Ltd. Further, the Joint Committee calculated crop compensation of Rs.22,73,000/- in consultation with the Agriculture Department (copy enclosed).

The above case heard on 15.11.2022 (copy enclosed) and posted to 06.12.2022 for further hearing.

Contd...2

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In view of the above, it is requested to instruct the concerned for collection of Crop compensation estimated by the Joint Committee and file a report on or before 14.12.2022 to the Counsel for the State of Telangana at Hon'ble NGT, Chennai (Smt.H.Yasmeen Ali, mail ID: hyasmeenali@gmail.com; yabaali1993@gmail.com; Mobile No. 9840538580, 044-25344868, 044-47193095 / Ms. Ratika, Junior to the Standing Counsel - 6381941938).

Yours faithfully,
Sd/-
MEMBER SECRETARY

Encl: As above.

Copy to:

1. The District Collector, Nalgonda District to collect crop compensation estimated by the Joint Committee
2. The JCEE, ZO, RC Puram for information and necessary action.
3. The SFE (TF-HO), RC Puram Zone, Board Office, Hyderabad for information and necessary action.
4. The EE, RO, Nalgonda for information and with a direction to pursue with the District Collector & District Agriculture Officer, Nalgonda with regard to crop compensation and file a report before the Hon'ble NGT, Chennai.

// T.C.P.B.O //

Y. Reddy

JOINT CHIEF ENVIRONMENTAL ENGINEER-II,
TSPCB, HEAD OFFICE, HYD.

Government of Telangana
Department of Agriculture

From
Y. Sucharitha, M.Sc(Ag),
District Agricultural Officer
Nalgonda.

To
The Environmental Engineer,
TSPCB, Nalgonda District.

Lr. No. D7/PCB/ 889/2022.

Dated. 13.12.2022

Sir,

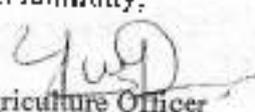
Sub : TSPCB – Legal – Hon'ble NGT, Chennai - Original Application No.238 of 2021 [Earlier OA No. 181 of 2020 in Hon'ble NGT, PB, New Delhi] filed by Chepuri Ramachandraiah, R/o. Velminedu (V), Chityal (M), Nalgonda district – order dated 15.11.2022 – Instructions to concerned – Reg

Ref: 1. Joint Chief Environmental Engineer-II, TSPCB, Head Office, Hyd
I.r.No.22/NGT-Chennai/TSPCB/legal/2021-110 Date. 07.12.2022.
2. C & DA TS, Hyderabad Memo.No.Agri/PCB/1/2022 Dt. 12.12.2022.

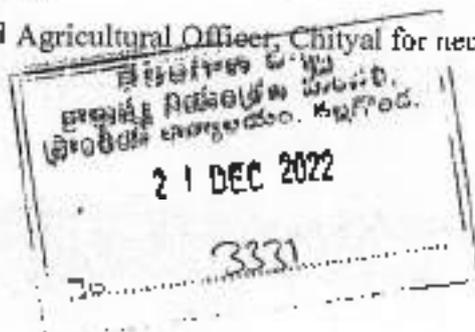
It is to inform that, the Joint Chief Environmental Engineer-II, TSPCB, Hyd has requested the Commissioner and Director of Agriculture TS, Hyderabad to inform the concerned to collect the crop compensation of Rs. 22,73,000/- awarded by the Joint Committee in OA No. 238 of 2021 in Hon'ble NGT, Chennai.

In this regard, the Environment Engineer, RO, TSPCB Nalgonda is requested to submit the matter for the perusal of District Collector, Nalgonda for collection of crop compensation from M/s. Hindys Labs Ltd, Velminedu(V), Chityala (M), Nalgonda and the Mandal Agriculture Officer, Chityala mandal will co-operate for any assistance from the Department of Agriculture on crop compensation. Further you are requested to file a report directly to the Counsel for the State of Telangana at Hon'ble NGT Chennai on or before 14-12-2022.

Yours faithfully,


District Agriculture Officer
Nalgonda

Copy to Mandal Agricultural Officer, Chityal for necessary action.





TELANGANA STATE POLLUTION CONTROL BOARD
PARYAVARAN BHAVAN, A - 3, INDUSTRIAL ESTATE,
SANATHNAGAR, HYDERABAD - 500 018.

Phone: 040-23887500
Fax: 040-23815631
Website: tspcb.cgg.gov.in

BY REGD. POST WITH ACK. DUE

**ORDERS ISSUED UNDER WATER (PREVENTION AND CONTROL OF POLLUTION) ACT,
1974 (AS AMENDED BY ACT 53 OF 1988)**

Order No. NLG-205/TSPCB/TF/HO/2024- ౧౭౧)

Date:05.03.2024

Sub : TSPCB - M/s. Hindys Lab Private Ltd., (Formerly M/s. Hychem Laboratories), Sy.No.290 & 291, Veliminedu (V), Chityal (M), Nalgonda District - Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988) - **DIRECTIONS** -Issued - Reg.

- Ref :**
1. Hon'ble NGT, Principal Bench, New Delhi Order dated 01.12.2020 in O.A.No.181 of 2020.
 2. The Joint inspection report submitted to Hon'ble NGT on 03.06.2021.
 3. Hon'ble NGT, Principal Bench, New Delhi Order dated 18.11.2021 in O.A.No.181 of 2020.
 4. Hon'ble NGT, Southern Zone, Chennai Order dated 08.12.2021 in O.A.No.181 of 2020.
 5. Hon'ble NGT, Chennai O.A. No. 238 of 2021 filed by Sri Chepuri Ramachandraiah, R/o. Veliminedu (V), Chityala (M), Nalgonda District.
 6. Hon'ble NGT order dt.08.12.2021 in OA No.238 of 2021.
 7. CFO order No.220523499495, dt.27.01.2022.
 8. Joint Committee Report dt.13.05.2022 in O.A. No. 238 of 2021.
 9. Hon'ble NGT order dt.15.11.2022 in OA No.238 of 2021.
 10. Letter No.22/NGT-Chennai/TSPCB/Legal/2021-110, Dt: 07.12.2022.
 11. Letter No.48004/PCB/RO-NLG/TF/2022-966, Dt: 13.12.2022.
 12. TSPCB report dt: 13.12.2022 submitted in Hon'ble NGT in O.A. No.238 of 2021.
 13. Hon'ble NGT order dt.17.01.2023 in OA No.238 of 2021.
 14. The Board issued show cause notice to the industry on levy of Environmental Compensation (EC) on 31.01.2023.
 15. Hearing held on 17.02.2023.
 16. Directions issued on 23.03.2023 for Levying of Environmental Compensation.
 17. The Board vide letter dated 24.05.2023 to the Collector & District Magistrate, Nalgonda District for recovery of Environmental Compensation.
 18. Hon'ble High Court orders dt.08.08.2023 regarding Environmental Compensation Levied by the TSPCB.
 19. Directions Order No.NLG-205 / TSPCB / TF / HO / 2023-750, Dated: 13.09.2023.
 20. Hon'ble NGT vide order dt.27.09.2023.
 21. Hearing held on 22.09.2023.
 22. Directions Order No.NLG-205 / TSPCB / TF / HO / 2023, Dated: 09.10.2023.
 23. Hearing held on 29.11.2023.
 24. Show Cause Notice issued on 05.12.2023.
 25. Inspection of the industry by the Task Force Committee Member on 16.12.2023
 26. Hearing held on 23.01.2024
 27. Inspection of the industry by the Task Force Committee Member 01.02.2024.
 28. Hearing held on 06.02.2024.
 29. The industry submitted a letter dated:17.02.2024.

* * * * *

1. **WHEREAS**, your industry is located at Sy.No.290 & 291, Veliminedu (V), Chityal (M), Nalgonda District.
2. **WHEREAS**, Sri Chepuri Ramachandraiah, R/o. Veliminedu (V), Chityala (M), Nalgonda District has sent a representation to the Chairman, Hon'ble NGT, Principal Bench, New

Delhi. The Hon'ble NGT registered the representation as Original Application (O.A) No.181 of 2020. The main prayer of the applicant is as follows:

"The Grievance in this petition of the applicant is against violation of environmental norms by M/s. Hindys Chemical Factory, causing air and water pollution adversely affecting the cattle and crops and public health in Velminedu Village, Chityala Mandal, Nalgonda District, Telangana".

3. **WHEREAS**, vide reference 1st cited, the Hon'ble NGT heard the matter and passed orders dated 01.12.2020 vide reference 3rd cited and directed that the State PCB and the District Magistrate, Nalgonda need to take appropriate action after ascertaining the facts and following due process of Law. The nodal agency for coordination will be the State PCB. The District Collector has deputed the Additional Collector & Additional District Magistrate, Nalgonda to complete the inspection and submit report.
4. **WHEREAS**, the Additional Collector & Additional District Magistrate, Nalgonda along with EE, TSPCB, Nalgonda and Tahsildar, Chityal Mandal conducted inspection of the unit and surrounding agricultural fields on 22.02.2020. The Committee had a meeting with the petitioner Sri. Chepuri Ramachandraiah to understand his grievances. The Committee has conducted the inspection of the unit and agricultural fields along with the petitioner and industry representatives. The Joint Report dated 03.06.2021 was submitted to the Hon'ble NGT, Principal Bench, New Delhi vide reference 2nd cited.
5. **WHEREAS**, vide reference 3rd cited, the Hon'ble NGT, New Delhi vide order dt. 18.11.2021, constituted a four member Joint Committee of MoEF&CC, CPCB, State PCB and the District Collector jointly. The Hon'ble NGT has directed Joint meeting of the Committee may be held within two weeks. The Joint Committee may undertake visit to the site and interact with the stakeholders and evaluate compliance status in all respects, including air water, soil, ground water, compliance of the consent and EC conditions and the quantum of compensation required to be recovered, in the light of the violations found. The project proponent may be given opportunity of being heard. The Committee may give its report within three months by email to the Southern Bench of this Tribunal. The CPCB & TSPCB are made as Nodal Agency for coordination and also for providing necessary logistics for this purpose.
6. **WHEREAS**, vide reference 4th cited, the matter was heard by the Hon'ble NGT, Southern Zone, Chennai on 08.12.2021, the interlocutory application [I.A. No. 187 of 2021 (SZ)] is allowed and the applicant in [I.A. No.187 of 2021 (SZ)] is impleaded as additional 4th Respondent. The Hon'ble NGT in the orders dated 08.12.2021 stated that In the meantime the official respondents are also directed to file their independent response regarding the allegations made in the letter petition before the next hearing date, so as to consider the further directions (if any) to be issued in this regard.
7. **WHEREAS**, vide reference 7th cited, the Board has issued CFO & HWA Order to the industry on 27.01.2022 with a validity period up to 31.07.2025.
8. **WHEREAS**, vide references 6th & 8th cited, the Joint Committee constituted in compliance to the Hon'ble NGT order dated 8th December, 2021 submitted its Report dt.13.05.2022 to Hon'ble National Green Tribunal, South Zone, Chennai.

The gist of the report is as given below:

Non-compliance observed:

- i. The unit has valid integrated consent under Water & Air Acts and Authorization under H&OW Rule 2016. However, 35 out of 44 conditions imposed were found complying and remaining 9 conditions were found partially / non compliance. The major non compliance observed are online monitoring systems installed in the ETP, non-installation of online TDS meter, non installation of online monitoring system in Boiler stack and inadequate control system provided in the process vents and solvent recovery system which is causing odour nuisance in the surrounding area.
- ii. As per the monitoring results of ETPs indicates that the ETP installed to treat Low TDS effluent was found not adequate, only 35 % efficiency was observed w.r.t COD reduction through conventional treatment. The RO efficiency (21.6%) also found very poor.

- iii. As per the analysis results of treatment system provided for treating High TDS, the efficiency of MEE was found very poor. The TDS concentration was increased from 2.7% to 9.0 % through MEE and it is inadequate to achieve the desirable limit of 25 % TDS concentration to recover the salt.
- iv. The flow meter installed as a part of online monitoring to ensure ZLD also found not proper and not ensuring the accountability of effluent generated, treated through RO, RO permeate & RO reject, Similarly in MEE section also flow meters installed are not ensuring the achievability of ZLD system.
- v. The unit has not provided the online monitoring system to stack attached to 6 TPH & 8 TPH coal fired boiler. As per the Consent issued by TSPCB, the process vent is required to be monitored for HCl concentration, however no provision is made in the process vent for monitoring of HCl.
- vi. As per the Authorization issued by the TSPCB, Authorized quantity of Sludge and ATFD salt is 467.2 kg/day (170.52 MT/Annum). During the period from Jan'2021 to Dec'2021, the industry has Hazardous waste generation (ATFD salt) of 144.85 MT/Annum.
- vii. The solvent loss through condenser vent is reported in the range of 200 to 432 Ltrs/day, these vents are connected to scrubber. During scrubbing, scrubbed solvent may dispersed in the form of VOCs and causing odour nuisance in the surrounding area.
- viii. The committee observed paddy cultivation adjacent to applicant land, hence committee considered paddy crop for compensation, accordingly compensation towards crop loss is worked out is Rs 22,73,000.00.
- ix. The committee also calculated Environmental Compensation on account of non-compliances for Rs.1,19,70,000/-
- x. Total compensation recoverable: Rs.14243000.00/-
- xi. The committee recommended that the unit shall pay compensation for Paddy Crop Rs. 2273000.4 to the applicant for causing loss of crop and EC of Rs.1,19,70,000/- to CPCB/TSPCB for non-compliances observed by the committee.

9. **WHEREAS**, the Board vide reference 10th cited, addressed a letter dt.07.12.2022 to the Commissioner, Agriculture Department, Govt. of Telangana requesting to instruct the concerned for collection of Crop Compensation estimated by the Joint Committee.
10. **WHEREAS**, the Board vide reference 11th cited, directed the industry to deposit an amount of Rs. 1,19,70,000/- (Rupees One Crore Nineteen Lakhs and Seventy Thousand Only) towards Environmental Compensation within fifteen days time.
11. **WHEREAS**, vide reference 13th cited, the Hon'ble NGT directed the Board to quote the provision of law under which they either issue directions or levy compensation, whenever, such notices are issued to the industries. They are also directed to file a report as how they are going to recover the said EC amount.
12. **WHEREAS**, vide reference 14th cited, the Board issued show cause notice on 31.01.2023 to the industry on levy of Environmental Compensation (EC) for violations and non-compliances.
13. **WHEREAS**, vide reference 15th cited, the industry was reviewed in the Task Force Committee meeting held on 17.02.2023. The representative of your industry has attended the meeting and informed that, they have filed point wise objections and a detailed response before the Hon'ble NGT on 15.12.2022 in respect of the report submitted by the Joint Committee in connection with recommending Environmental Compensation to be levied on the industry. Further, they informed that, as per the recommendations of the Joint Committee the industry has discussed with NEERI & NGRI (preferable 3rd party) to conduct the study on adequacy to achieve ZLD system, VOC emissions and efficiency of solvent recovery system and ground water contamination in and around the plant. The NEERI & NGRI informed that, the said study takes minimum 9 months time to complete the study. Meanwhile, the industry contacted M/s. Kiwis Eco Laboratories, Pvt. Ltd., Hyderabad certified by MoEF, New Delhi to evaluate as a 3rd party to conduct the said study. Further informed that, the study is under progress and they will submit the report to the Board within 2 months.

14. **WHEREAS**, vide reference 16th cited, Based on the recommendations of the Committee, the Board issued following directions dt.23.03.2023 along with levy of Environmental Compensation:

1. The industry shall comply with all the CFO & HWA conditions.
2. The industry shall provide hood with extraction system to the HTDS effluent storage tanks followed by scrubber to control the odour nuisance within one month.
3. The industry shall maintain records on source of starting raw material / Intermediates for each product-wise and the consolidated records shall submit to the RO-Nalgonda., every month along with invoice copies of the starting raw materials outsourced.
4. The industry shall provide odour suppressant mist spray / sprinkle "PIION" liquid at effluent treatment area to control VOCs within one month.
5. The industry shall install the online monitoring system to stack connected to boilers.
6. The industry shall provide provision of HCl monitoring including online monitoring in the process vent.
7. The industry shall carryout assessment study by NEERI / IICT on adequacy to achieve ZLD system, VOC emissions and efficiency of solvent recovery system in and around the industry as recommendation of the Joint Committee, constituted by Hon'ble NGT.
8. The industry shall carryout a detailed study on ground water contamination in and around the industry with National Geophysical Research Institution, Hyderabad as recommendation of the Joint Committee, constituted by Hon'ble NGT.
9. The industry shall revalidate the Bank Guarantee before its expiry till further orders from the Board.
10. The industry shall pay the Environmental Compensation (EC) of Rs.1,19,70, 000/- as per the Joint Committee recommendations, you are hereby directed to deposit an amount of Rs.1,19,70,000/- (Rupees One Crore Nineteen Lakhs Seventy Thousand Only) towards Environmental Compensation within 15 days.

15. **WHEREAS**, vide reference 17th cited, the Board vide letter dated: 24.05.2023, requested the Collector & District Magistrate, Nalgonda District to instruct the concerned for taking necessary steps for recovery of Environmental Compensation from the respondent industry, duly invoking the provisions of the Revenue Recovery Act, 1890.

16. **WHEREAS**, vide reference 18th cited, the industry filed W.P.No.20336 of 2023 in the Hon'ble High Court. The Hon'ble High Court vide order dt.08.08.2023 Ordered as follows:

"For the afore-mentioned reasons, order dated 21.06.2023 passed by the Board cannot be sustained in the eye of law. Accordingly, it is quashed and set aside. The matter is remitted to the Board to consider the grounds taken by the petitioner in the explanation dated 02.06.202. Needless to state that the Board shall also consider the fact that consent for operation was granted to the petitioner on 08.02.2023 as well as the fact that the petitioner was not a party to the order dated 17.01.2023 passed by National green Tribunal in O.A.No.97 of 2021. The Board shall afford an opportunity of hearing to the petitioner and shall by a speaking order conclude the proceeding initiated in pursuance to show cause notice dated 22.05.2023. It is made clear that this Court has not expressed any opinion on merits of the matter."

Accordingly, the Writ Petition is disposed of.

17. **WHEREAS**, you were given an opportunity of hearing before the Task Force Committee meeting held on 28.08.2023. The industry representative & RO-Nalgonda have attended the meeting. Based on the committee recommendations, the Board issued the following directions on 13.09.2023 to the industry vide reference 19th cited, for payment of Environmental Compensation and also directed the industry again to conduct the ground water quality study within 50 meter to 300 meters radius from the industry:

1. The industry shall comply with all the CFO& HWA conditions.

2. The industry shall comply with the directions issued vide order dated: 30.09.2022 & 23.03.2023.
 3. The industry shall carryout assessment study by NEERI / IICT on adequacy to achieve ZLD system (for new ZLD system), VOC emissions and efficiency of solvent recovery system (for new SRP), in and around the industry as recommendation of the Joint Committee, constituted by Hon'ble NGT.
 4. The industry shall again conduct a detailed study on ground water contamination within 50 meter to 300 meters radius from the industry with National Geophysical Research Institution, Hyderabad as per the recommendation of the Joint Committee, constituted by Hon'ble NGT.
 5. The industry shall pay the Environmental Compensation (EC) of Rs.1,19,70, 000/- as per the Joint Committee recommendations, you are hereby directed to deposit an amount of Rs.1,19,70,000/- (Rupees One Crore Nineteen Lakhs Seventy Thousand Only) towards Environmental Compensation. The amount shall be deposited by way of D.D drawn in favour of "Member Secretary, T.S Pollution Control Board" payable at Hyderabad.
 6. The industry shall operate ZLD system continuously so as to treat all the effluent and shall reuse all the treated effluent for plant purposes and shall maintain the records.
 7. The industry shall provide/maintain the digital flow meters with IP cameras to ZLD system & provide/ maintain IP camera at main gate entrance. The industry shall provide / maintain PTZ camera to cover ZLD & boiler area. All the cameras shall be connected to the TSPCB Server.
 8. The industry shall provide first runoff of rainwater & seepage collection pit with proper bypass arrangement for free flow of subsequent rain water (24 kL/acre). The collected contaminated rain water shall be pumped and stored in above ground level tank with adequate capacity and the same shall be treated within the premises or send to CETP for further treatment and disposal. The industry shall maintain the records.
 9. The industry shall provide digital flow meter for the first run off water and shall treat in their ZLD / dispose to CETP for further treatment.
 10. The industry shall revalidate the Bank Guarantee before its expiry till further orders from the Board.
18. **WHEREAS**, vide reference 20th cited, the Hon'ble NGT vide order dated 27.09.2023, issued the following orders:
1. It is stated that on the levy of environmental compensation the project proponent had preferred Writ Petition (W.P.No.20336 of 2023) on the ground of violations of the principle of natural justice. Therefore, the said Writ Petition was allowed, remitting the matter back to the Telangana State Pollution Control Board.
 2. The learned counsel appearing for the Pollution Control Board would state that after the said order, they had issued a fresh notice to the project proponent which is yet to be decided. If that is so, let the project proponent give a reply to the same and the Pollution Control Board is directed to give them an opportunity for a personal hearing and then pass appropriate orders and the said exercise be completed within a period of 8 (Eight) weeks.
19. **WHEREAS**, vide reference 21st cited, you were given an opportunity of hearing before the Task Force Committee meeting held on 22.09.2023. The industry representative & RO-Nalgonda have attended the meeting. After detailed discussions, the Committee recommended to issue certain directions to the industry for payment of Environmental Compensation within 15 days as recommended by the Joint Committee constituted by the Hon'ble NGT and also directed that the industry shall carryout assessment study by NEERI / IICT on adequacy to achieve ZLD system (for new ZLD system), VOC emissions and efficiency of solvent recovery system (for new SRP) & shall conduct detailed study on ground water contamination within 50 meter to 300 meters radius from the industry with National Geophysical Research Institution, Hyderabad in and around the industry as per recommendation of the Joint Committee, constituted by Hon'ble NGT and other conditions. Based on the recommendations of the committee, the Board vide reference 22nd cited has issued following directions to the industry on 09.10.2023,:
1. The industry shall comply with all the CFO& HWA conditions.
 2. The industry shall comply with the directions issued vide order dated: 30.09.2022, 23.03.2023 and 13.09.2023.

3. The industry shall pay the Environmental Compensation (EC) of Rs.1,19,70, 000/- as per the recommendations of the Joint Committee constituted by the Hon'ble NGT. Hence, you are hereby directed to deposit an amount of Rs.1,19,70,000/- (Rupees One Crore Nineteen Lakhs Seventy Thousand Only) towards Environmental Compensation **within 15 days**. The amount shall be deposited by way of D.D drawn in favour of "the Member Secretary, T.S Pollution Control Board" payable at Hyderabad.
 4. The industry shall pay the Crop Compensation of Rs. 22,73,000/- to the Collector & District Magistrate, Nalgonda as per recommendations of the Joint Committee constituted by the Hon'ble NGT.
 5. The industry shall carryout assessment study by NEERI / IICT on adequacy to achieve ZLD system (for new ZLD system), VOC emissions and efficiency of solvent recovery system (for new SRP), in and around the industry as recommendation of the Joint Committee, constituted by Hon'ble NGT.
 6. The industry shall again conduct a detailed study on ground water contamination within 50 meter to 300 meters radius from the industry with National Geophysical Research Institution, Hyderabad as per the recommendation of the Joint Committee, constituted by Hon'ble NGT.
 7. The industry shall operate ZLD system continuously so as to treat all the effluent and shall reuse all the treated effluent for plant purposes and shall maintain the records.
 8. The industry shall provide/maintain the digital flow meters with IP cameras to ZLD system & provide/ maintain IP camera at main gate entrance. The industry shall provide / maintain PTZ camera to cover ZLD & boiler area. All the cameras shall be connected to the TSPCB Server.
 9. The industry shall provide first runoff of rainwater & seepage collection pit with proper bypass arrangement for free flow of subsequent rain water (24 kL/acre). The collected contaminated rain water shall be pumped and stored in above ground level tank with adequate capacity and the same shall be treated within the premises or send to CETP for further treatment and disposal. The industry shall maintain the records.
 10. The industry shall provide digital flow meter for the first run off water and shall treat in their ZLD / dispose to CETP for further treatment.
 11. The industry shall revalidate the Bank Guarantee before its expiry till further orders from the Board.
20. **WHEREAS**, the RO-Nalgonda inspected the industry on 20.10.2023 and submitted the report to the Board. As per the report, the certain non-compliances were observed.
21. **WHEREAS**, vide reference 23rd cited, you were given an opportunity of hearing before the Task Force Committee during the meeting held on 29.11.2023. The complainants & industry representatives (Virtually), RO-Nalgonda have attended the meeting. The committee noted the following non-compliances:
- i. The industry has not paid the Environmental Compensation (EC) of Rs.1,19,70,000/- levied by the Board vide order dt.23.03.2023, 13.09.2023 & 09.10.2023.
 - ii. The industry has also not paid the Crop Compensation to the Collector & District Magistrate, Nalgonda as per recommendations of the Joint Committee constituted by the Hon'ble NGT.
 - iii. The industry not carried out assessment study by NEERI / IICT on adequacy to achieve ZLD system (for new ZLD system), VOC emissions and efficiency of solvent recovery system (for new SRP), in and around the industry as recommendation of the Joint Committee, constituted by Hon'ble NGT as per the Board directions vide orders dt.13.09.2023.
 - iv. The industry has not conducted a detailed study on ground water contamination within 50 meter to 300 meters radius from the industry with National Geophysical Research Institution, Hyderabad as per the recommendation of the Joint Committee, constituted by Hon'ble NGT as per the Board directions vide orders dt.13.09.2023.

- v. The industry has provided PTZ IP camera to cover flow meters and connected to TSPCB server. But, this camera is not covering the ZLD units. Hence, the industry may be directed to provide PTZ IP camera such that it should cover ZLD area (like HTDS & LTDS collection tanks, MEE, Stripper, AFD and aeration tanks and RO plant).
 - vi. The industry has provided PTZ IP camera at Main gate entrance area and connected to TSPCB server. But, the industry is having 3 Nos. of gates (in which separate gate is having for ZLD plant) which are connected to Highway to Pittampally road. Hence, the industry may be directed to provide PTZ IP cameras for each gate or close the remaining gates.
22. **WHEREAS**, vide reference 24th cited, the Board issued Show Cause Notice to the industry on 05.12.2023.
 23. **WHEREAS**, vide reference 25th cited, the Task Force Committee Member inspected the industry on 16.12.2024.
 24. **WHEREAS**, vide reference 26th cited, you were given an opportunity of hearing before the Task Force Committee during the meeting held on 23.01.2024. The industry representative has attended the meeting and informed that they have taken the measures and complying with the Board directions. After detailed discussions, the Committee recommended to re-inspect the industry by the Task Force Committee member.
 25. **WHEREAS**, vide reference 27th cited, the Task Force Committee Member inspected the industry on 01.02.2024. The following non-compliances were observed:
 1. As per RO information, the industry paid part payment of Environmental Compensation (EC) of Rs. 29,95,000/- (Twenty Nine lakhs and Ninety Five Thousand Rupees) i.e, 25% of actual levied Environmental Compensation (EC) of Rs.1,19,70,000/-. The industry representative has informed that they will pay the balance amount of Environmental Compensation (EC) as per the judgment outcome of Hon'ble NGT in OA. No.238 of 2021.
 2. The industry representative has informed that they approached EPTRI, Hyderabad for carrying assessment study on ground water contamination within 50 meter to 300 meters radius from the industry. But, PO is not issued so far.
 3. The industry representative has informed that they approached EPTRI, Hyderabad for carrying assessment study on adequacy to achieve ZLD system (for new ZLD system), VOC emissions and efficiency of solvent recovery system (for new SRP), in and around the industry. But, PO is not issued so far.
 4. Two PTZ IP cameras were provided covering the ZLD and boiler chimney. But, the same were not connected to TSPCB Web Server.
 5. The industry is storing excess coal openly outside shed. The Task Force Committee instructed to the industry for removal of coal and store in the shed only.
 26. **WHEREAS**, vide reference 28th cited, you are given an opportunity of hearing before the Task Force Committee during the meeting held on 06.02.2024. The RO-Nalgonda and industry representative have attended the meeting.
 - I. The Committee noted the following:
 1. As per RO information, the industry paid part payment of Environmental Compensation (EC) of Rs. 29,95,000/- (Twenty Nine lakhs and Ninety Five Thousand Rupees) i.e, 25% of actual levied Environmental Compensation (EC) of Rs.1,19,70,000/-. The industry representative has informed that they will pay the balance amount of Environmental Compensation (EC) as per the judgment outcome of Hon'ble NGT in OA. No.238 of 2021.

The industry representative has informed that they approached EPTRI, Hyderabad for carrying assessment study on ground water contamination within 50 meter to 300 meters radius from the industry. But, PO is not issued so far.
 2. The industry representative has informed that they approached EPTRI, Hyderabad for carrying assessment study on adequacy to achieve ZLD system (for new ZLD system), VOC emissions and efficiency of solvent recovery system (for new SRP), in and around the industry. But, PO is not issued so far.

3. Two PTZ IP cameras were provided covering the ZLD and boiler chimney. But, the same were not connected to TSPCB Web Server.
4. The industry is storing excess coal openly outside shed. The Task Force Committee instructed to the industry for removal of coal and store in the shed only.

II. During meeting, the representative of the industry informed the following:

1. Paid part payment of Environmental Compensation (EC) of Rs.29,95,000/- (Twenty Nine lakhs and Ninety Five Thousand Rupees) i.e, 25% of actual levied Environmental Compensation (EC) of Rs.1,19,70,000/-.
2. Submitted a Cheque Rs.22,72,000/- issued in favour of "Shepuri Ramchandraiah" to the District Collector, Nalgonda District towards Crop Compensation.
3. They will pay another 25% of Environmental Compensation amount within one week.
4. Approached EPTRI, Hyderabad to carryout study on ground water contamination within 50 mtrs to 300 mtrs radius. The EPTRI has collected the ground water samples to carryout the study on ground water contamination.
5. Approached EPTRI, Hyderabad to carryout study on adequacy to achieve ZLD system for new ZLD system and VOC emissions & efficiency of new solvent recovery plant.
6. Installed 2 Nos. of PTZ IP cameras to cover the ZLD and boiler stack and same are connected to TSPCB server.
7. Shifted the excess coal stored openly into the coal shed.

After detailed discussions, the Committee recommended the following:

1. To pay another 25% of Environmental Compensation amount (2nd installment) within one week and remaining 50% of the EC amount shall be paid within 6 months from the date of 1st installment paid.
2. To issue following directions to your industry to comply:
 - The industry shall conduct a detailed study on ground water contamination within 50 meter to 300 meters radius from the industry with National Geophysical Research Institution, Hyderabad as per the recommendation of the Joint Committee, constituted by Hon'ble NGT within 15 days.
 - The industry shall carryout assessment study by NEERI / IICT on adequacy to achieve ZLD system (for new ZLD system) in and around the industry as recommendation of the Joint Committee, constituted by Hon'ble NGT within 15 days.
 - The industry shall submit the fresh Bank Guarantee of Rs.24.0 Lakhs towards compliance of the above directions in favour of the Member Secretary, TSPCB, Hyderabad for a period of one year at concerned Regional office within in a week.

27. **WHEREAS**, vide reference 29th cited, the industry submitted a letter dated:17.02.2024 stating that, they have paid another 25% of the Environmental Compensation amount of Rs.29,95,000/- on 16.02.2024.

28. **WHEREAS**, after careful consideration of the material facts of the case, **the Board hereby issues the following directions to your industry to comply:**

1. The industry shall comply the CFO&HWA conditions and also shall comply with the directions issued vide order dated:09.10.2023.
2. The industry shall pay remaining 50% of environmental compensation amount within 6 months from the date of 1st installment paid.

3. The industry shall conduct a detailed study on ground water contamination within 50 meter to 300 meters radius from the industry with National Geophysical Research Institution, Hyderabad as per the recommendation of the Joint Committee, constituted by Hon'ble NGT within 15 days.
 4. The industry shall carryout assessment study preferably by NEERI / IICT on adequacy to achieve ZLD system (for new ZLD system) in and around the industry as recommendation of the Joint Committee, constituted by Hon'ble NGT within 15 days.
 5. The industry shall submit the fresh Bank Guarantee of Rs.48.0 Lakhs towards compliance of the above directions in favour of the Member Secretary, TSPCB, Hyderabad for a period of one year at concerned Regional office within in a week and shall extend the same from time to time till further orders of the Board.
29. These orders are issued under Section 33(A) of Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988).
30. The above mentioned directives shall be implemented by the industry, failing which legal action will be initiated against your industry under Section 33(A) of Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988), directing closure of the industry in the interest of Public Health and Environment without any further notice.

Sd/-
MEMBER SECRETARY

To
M/s. Hindys Lab Private Ltd.,
(Formerly M/s. Hychem Laboratories),
Sy.No.290 & 291, Veliminedu (V),
Chityal (M), Nalgonda District.

//T.C.F.B.O//



Senior Environmental Engineer
(Task Force - UH-IV)

M/s. HINDYS LAB PRIVATE LIMITED
(V) Veliminedu, (M) Chityala, (Dist) Nalgonda



BIO ETP- Aeration Blowers & HTDS Air Blowers

M/s. HINDYS LABS PRIVATE LIMITED
(V) Veliminedu, (M) Chityala, (Dist) Nalgonda



Stripper, MEE & ATFD

M/s. HINDYS LABS PRIVATE LIMITED
(V) Veliminedu, (M) Chityala, (Dist) Nalgonda



Hazardous waste storage area

M/s. HINDYS LABS PRIVATE LIMITED
(V) Veliminedu, (M) Chityala, (Dist) Nalgonda



Online Flowmeters and PH Meter

M/s. HINDYS LAB PRIVATE LIMITED
(V) Veliminedu, (M) Chityala, (Dist) Nalgonda



RO Plant

M/s. HINDYS LAB PRIVATE LIMITED
(V) Veliminedu, (M) Chityala, (Dist) Nalgonda



Green Belt

M/s. HINDYS LAB PRIVATE LIMITED
(V) Veliminedu, (M) Chityala, (Dist) Nalgonda



First run off water collection tank

M/s. HINDYS LAB PRIVATE LIMITED
(V) Veliminedu, (M) Chityala, (Dist) Nalgonda



Bag Filter, Fly Ash storage area

M/s. HINDYS LAB PRIVATE LIMITED
(V) Veliminedu, (M) Chityala, (Dist) Nalgonda



Coal storage shed

M/s. HINDYS LAB PRIVATE LIMITED
(V) Veliminedu, (M) Chityala, (Dist) Nalgonda



D.G Set with Acoustic enclosure

M/s. HINDYS LAB PRIVATE LIMITED
34B
(V) Veliminedu, (M) Chityala, (Dist) Nalgonda



Green Belt



Green Belt

M/s. HINDYS LAB PRIVATE LIMITED
(V) Veliminedu, (M) Chityala, (Dist) Nalgonda



ETP Lab



ETP Lab

M/s. HINDYS LABS PRIVATE LIMITED
(V) Veliminedu, (M) Chityala, (Dist) Nalgonda



Green Belt

M/s. HINDYS LABS PRIVATE LIMITED
(V) Veliminedu, (M) Chityala, (Dist) Nalgonda



Green Belt

M/s. HINDYS LABS PRIVATE LIMITED
(V) Veliminedu, (M) Chityala, (Dist) Nalgonda



Raw material storage area - Ware House

M/s. HINDYS LABS PRIVATE LIMITED
(V) Veliminedu, (M) Chityala, (Dist) Nalgonda



Fire Hydrant System



Fire Extinguishers

M/s. HINDYS LABS PRIVATE LIMITED
(V) Veliminedu, (M) Chityala, (Dist) Nalgonda



Online VOC Meter



Green Belt